BEFORE THE HON'BLE NATONAL GREEN TRIBUNAL

PRINCIPAL BENCH, AT NEW DELHI

ORIGINAL APPLICATION NO. 1313 OF 2024

IN THE MATTER OF:

V SRIKANTH … APPLICANT

VERSUS

STATE OF ANDHRA PRADESH & ORS. … RESPONDENTS

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D/8495/2018

[KARANJAWALA & CO.]
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PLACE: NEW DELHI
DATE: 26.09.2025

ANNEXURE-A4

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD – 500 018

CONSENT & AUTHORIZATION ORDER
BY REGISTERED POST WITH ACKNOWLEDGEMEI

Consent Order No: APPCB/VSP/VJA/NLR/633/CFO/HO/2009-

Date: 08.06.2009

(Consent Order for Existing / New or altered discharge of sewage and / or trade effluents / outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 5 of the Hazardous Wastes (Management & Handing) Rules 1989 & Amendment Rules).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorisation under the provisions of HW (M&H) Rules (hereinafter referred to as 'the Acts', 'the Rules') and the rules and order made thereunder to

M/s. Krishnapatnam Port Company Ltd.,
Krishnapatnam Village,
Muthukur Mandal,
Nellore District,

(hereinafter referred to as "the Applicant") authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) **Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluents after treatment in STP.	40.0 KLD	Washing purpose / flushing sewers / greenbelt development within the port area.

ii) **HAZARDOUS WASTES WITH RECYCLING OPTION:**

1. Number of Authorisation and date of issue – APPCB/VJA/NLR/100/HWM, Dt: 08.06.2009.
2. M/s. Krishnapatnam Port Company Ltd. Krishnapatnam Village, Muthukur Mandal, Nellore District, is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Waste namely.

- **HAZARDOUS WASTES WITH RECYCLING OPTION:**

S. No.	Name of the Hazardous Water	Stream	Quantity of Hazardous Waste	Disposal Option
1.	Lised Oil/Waste Lubricating Oil	5.1 of schedule – I	1000 Ltrs/ annum.	Should be sent to authorised reprocessors / recyclers.

This consent order is valid for handling various port activities with installed capacities as mentioned below.

S. No.	Products	Quantity
1.	Coal	6 Million Tons/Annum
2.	Iron Ore	(Coal-20,000 TPD to 30,000 TPD) 18 Million Tons/Annum

		(60,000 TPS to 80,000 TPD)
3.	Fertilizers, Food Grains, Sugar, Cement & Cement Clinker. Barites, Feldspar, Edible Oils.	4 Million Tons / Annum
	Total	28.0 Million Tons/ Annum

This Order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorization should be valid for a period ending with the 31st day of October, 2010.

Sd/-
Member Secretary

To,
M/s. Krishnapatnam Port Company Ltd.
Krishnapatnam Village,
Muthukur Mandal,
Nellore District.

SCHEDULE-A

1. The applicant should make applications for renewal of Consent (under Water and Air Acts) and Authorization HWM Rules at least 60 days before the date of expiry of this order, along with proscribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board.
2. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions should be controlled with proper measures.

   b) The applicant should also install the equipment such as wind speed recorder, wind direction recorder.
4. The applicant should not change or alter either the quality of the quantity or the rate of the discharge or the route of discharge and should not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant should, not later then 30 days from the date of issue of this consent order certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production should be stopped.
6. Any up-set condition in any plant / plants of the industry, which result in, increased effluent discharge and / or violation of standards stipulated in this order or the emission of any air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge/ emission occurs or is apprehended to occur should forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax/ email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges/ emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge/ emission below the limits prescribed in this order.
8. A good house keeping should be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains should be leak proof. Floor washings should be admitted into the effluent collection system only and should not be allowed to find their way into storm drains or open areas.

9. a) The industry should carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.

   b) The industry should maintain following records to accessible to the Board, whenever required.

   1. Analysis reports of waster water/ emissions.
   2. Log book for operation of pollution control systems.
   3. Inspection book.

10. The applicant should set up THREE ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule – B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter should be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment should be maintained separately.
12. The applicant should comply with the directives / orders issued by the Board in this order and at all subsequent times without any negligence on his part. The applicant should be liable for such legal action against him as per provisions of the Law / Act in case in non-compliance if any order / directive issued at any time and/ or violation of the terms and conditions of this consent order.
13. The applicant should furnish to the visiting officer and / or the Board any information regarding the construction installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
14. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
15. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes should be followed.
16. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed.
17. The occupier should educate the workers and nearby public of possible accidents and remedial measures.
18. For any accident of spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case should be held responsible.
19. In case of closure of industry, the un-used / not consumed raw materials falling under the category of Hazardous chemicals and mentioned in Manufacture, storage and import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 should be removed and sold to other units within 90 days from the date of closure of prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they should be treated, as Hazardous Waste and they should be disposed off only to the agencies authorized by APPCB in a safe manner.
20. The occupier should prepare / update Emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to APPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste of hazardous waste constituents which could endanger to human health or environment.
21. Packaging, labeling and transportation of Hazardous Wastes should be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issues from time to time. The packaging and labeling should be based on the composition and hazardous constituent of the waste, however all Hazardous Waster containers should be provided with a general label.
22. The driver who transports Hazardous Wastes should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport emergency

(TREM) Card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.

23. No Hazardous Wastes should be mixed with any other wastes or should be discharged to a common, other internal, external sewerage or other drainage system without prior approval of APPCB.

24. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS/HDPE bags or drums are used for storing Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

25. The person authorised should not rent, lend, sell, transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.

26. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized should constitute a breach of his authorization.

27. The industry should comply with the provisions of Batteries (Management & Handling) Rules, 2001.

28. The industry should put up two sign boards (6x4 ft. each) at publicity visible places at the main gate. The first sign board should provide information on specific conditions of CFO and Hazardous Waste Authorisation. The second sign board should display online data on quantity and nature of hazardous chemicals being used in the plant, as well as water, air emissions and solid waste generated within the factory premises.

29. The applicant should exhibit the Consent & HW Authorisation order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

30. Not withstanding anything contained in this conditional letter or consent, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations are deemed fit for the purpose of the Acts by the Board.

31. The authorization issued under Hazardous Waste (Management and Handling) Rules, 1989 and its amendments thereof, should comply with the provision of the Environment (Protection) Act, 1986.

SCHEDULE – B

Special Conditions

1. The industry should take steps to reduce water consumption to the extent possible and consumption should NOT exceed the quantities mentioned below:

S. No.	Purpose	Quantity
1.	Dust suppression	950.0 KLD
2.	Domestic	50.0 KLD
	Total	**1,000.0 KLD**

2. The Krishnapatnam Port should file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry should remit water cess as per the assessment orders as and when issued by Board.

3. The Krishnapatnam Port should comply with ambient air quality standards of TSPM-200 ug/m3; RSPM – 100 ug /m3; SO2 – 80 ug/m3; Nox – 80 ug/m3 outside the port premises at the peripheral of the port.

   Noise Levels: Day time (6 AM to 10 PM) – 75 dB(A)
   Nigh time (10 Pm to 6 AM) – 70 dB(A)

4. The Krishnapatnam Port should not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE & CFO of the Board.

5. The Krishnapatnam Port should procure road sweeping machines within three months and report the compliance to RO, Nellore, and all port internal roads should be cleaned regularly.
6. The industry should install and commission Continuous Ambient Air Quality Monitoring Station within the plant as per the specifications of CPCB for online monitoring of SPM, RSPM, SO_2 & Nox with networking facility to Head office, APPCB within six months and report the compliance to the R.O. Nellore.
7. The industry should ensure that the trucks transporting cargos from the berth should be covered with tarpaulin to avoid fugitive emissions / spillages.
8. Conveyor belts and other transfer points should be covered with GI sheets to mitigate fugitive emissions.
9. The industry should unload iron ore through wagon tipplers only.
10. The Krishnapatnam Port should provide water sprinklers for effective control of fugitive emissions generated during handling of cargo and increased volume of vehicular traffic.
11. The Krishnapatnam Port should follow the directions issued by the Board from time to time.
12. The industry should provide proper automated Mechanical Dust Separation System (MDSS) for all stock yards, dusty cargo berths and conveyor belts.
13. The industry should suspend dusty cargo operations if the wind velocity reaches 20 KMPH and all Mechanical Dust Separation System (MDSS) sprinklers should start immediately.
14. The Krishnapatnam Port should develop 50 mts wide thick green belt along the boundary of the port. In addition to the general greenbelt around port area, separate greenbelts should be provided for atleast 20 mtrs width around the Iron Ore and coal stack yards.
15. The Krishnapatnam Port should not establish any other stock yards other than designated stock yards.
16. The Krishnapatnam Port should provide unit bag filter or Telescopic chute at ship loading points.
17. The Krishnapatnam Port should provide empty dusty cargo vehicle washing / dry cleaning system to clean all outgoing dusty cargo empty vehicles.
18. The Krishnapatnam port should provide Separate energy meters for Effluent Treatment Plant (ETP) and Air pollution Control equipment to record energy consumed.
19. The Krishnapatnam Port should not allow any hazardous wastes through the port.
20. The industry should not store any hazardous cargo containers within premises.
21. Incase a leaky container of hazardous cargo is found, a separate permission of the Board may be obtained after establishing the quantity and the type of waste for disposal.
22. All types of the fertilizers should be stored in the closed warehouses only. The proponent should ensure that there should not be any open storage of urea or any other fertilizer materials and all urea & fertilizer materials handling warehouses should be provided with effluent treatment plants.
23. The industry should submit monthly monitoring reports to R.O. Nellore.
24. The Industry should maintain the compliance of CFE order dated 25.05.2004.
25. The Krishnapatnam Port should store fuel oils used for construction equipment vessels / vehicles in a well designed manner and protect them against fire hazards by construction of compound wall to prevent access to unauthorized elements. The surface run off from storage area should pass through oil water separator before being discharged.
26. The Krishnapatnam Port should provide fire detection and fire fighting facilities with adequate water storage in fire prone areas in consultation with Directorate of fire fighting.
27. The Krishnapatnam Port should maintain the Malaria control programme and Health facilities in the operation phase. Vector control programmes should be taken up in the operational phase. Control of all breeding ground by the use larvicide's in addition to control of adult mosquitoes. The health team should include a trained entomologist.

28. The Krishnapatnam Port should constitute a task force to check the vehicle emissions on permanent basis.
29. The Krishnapatnam Port should establish adequate number of ground water monitoring locations on scientific basis and the same should be monitored every six months.
30. The Krishnapatnam Port should construct the storm water drains to avoid the contamination of run off with other effluents within three months and report the compliance to the R.O. Nellore.
31. The Krishnapatnam Port should construct & commission Sewerage Treatment Plant (STP) for sewage generated in the port area and after treatment should be used for washing purposes / flushing sewers / green belt development etc, and the treated sewage should not be disposed off into the sea.
32. The Krishnapatnam Port should constitute a Environment Management cell with qualified and trained staff.
33. The Krishnapatnam Port should prepare onsite and offsite emergency action plan after carrying out risk analysis and hazop studies.
34. The Krishnapatnam Port should take up the task of proper master plan for areas surrounding the port and ensure that no slum development and unauthorized construction occur in the area.
35. The applicant should submit Environment statement in Form V before 30th September every year as per Rule No. 14 of E (P) Rules, 1986 & amendments.

SCHEDULE – C

[see 5(4)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPEATOR HANDLING HAZARDOUS WASTES]

1. The industry should give top priority for water minimization and cleaner production practices.
2. The industry should not store hazardous waste for more than 90 days as per the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
3. The industry should dispose the used lead acid batteries to the manufacturer/ authorized dealer on buy back basis.
4. The industry should furnish every month the quantities of hazardous waste generated and the mode of disposal. It should also furnish the list of agencies to which the same has been disposed off to the concerned Regional Office.
5. The industry should not dispose spent acids/ Waste oils/ spent solvents / Non-ferrous metal scrap and Used lead acid batteries to the traders and the same should be disposed to the authorized Reprocessors / Recyclers only. They should verify the authorization of the Board given to the reprocessors / recyclers before disposing their wastes.
6. The industry should store the Hazardous Wastes covered under HWM Rules in a secured way i.e. on a raised platform under a shed in a designated place with sign boards in their premises till its disposal.
7. No Hazardous Wastes should be mixed with any other wastes or should be discharged to a common, other internal, external sewerage or other damage system without prior approval of APPCB.
8. The industry should maintain 6 copy manifest system for transportation of waste generated and a copy should be submitted to Board Office and concerned Regional Office.
9. The industry should maintain proper records for Hazardous Wastes stated in Authorisation (FORM-III) i.e, quantity of incinerable waste, land disposal waste recyclable waste etc., and file annual returns in FORM-IV as per Rule 9(2) of the Hazardous Waste (Management & Handling) Rules, 1989 as amended to the Board.
10. The industry should submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this order on half yearly basis to the concerned Regional Office and the copy marked to the Board Office, Hyderabad.

To,
M/s. Krishnapatnam Port Company Ltd.,
Krishnapatnam Village, Muthukur Mandal, Nellore District

//TRUE COPY//

ANNEXURE-7

F.No. 11-62/2009-IA.III
Government of India
Ministry of Environment & Forests
(IA Division)

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi - 110 003.

Dated: 13th November, 2009.

To
M/s. Krishnapatnam Port Company Ltd.,
1259, Lakshmi Towers,
Road No.36, Jubilee Hills,
Hyderabad – 500 033.

Subject: Environmental and CRZ clearance for the development of Krishnapatnam Port in Phase-II at Krishnapatnam, Sri Potti Sriramulu Nellore District, Andhra Pradesh by M/s. Krishnapatnam Port Company Ltd. – Reg.

***

This has reference to your application No: KP/MoEF/PH-II/113, dated 06.05.2009 and subsequent letters dated 13.05.2009 seeking prior Environmental and CRZ Clearance for the above project under the EIA Notification – 2006 and Coastal Regulation Zone (CRZ) Notification, 1991. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification – 2006 and Coastal Regulation Zone Notification, 1991 on the basis of the mandatory documents enclosed with the application viz., the Questionnaire, EIA, EMP and the additional clarifications furnished in response to the observations of the Expert Appraisal Committee constituted by the competent authority in its meetings held on 20th – 22nd July, 2009 and 27th – 28th August, 2009.

2. It is interalia, noted that the proposal involves the development of existing all weather, deep water, multipurpose port in Phase-II at Krishnapatnam with an investment of Rs.6000 Crores. The Environmental Clearance for the phase-I was issued vide letter No.10-22/2005-IA-III, dated 26-07-2006. The Krishnapatnam deep water Port is located at Latitude 14° 15' 10" N and Longitude 80° 08' 5" E on East Coast. The facilities created so far are located on the northern bank of Khandaleru creek. The existing port covers an area of 440 Ha and consists of three operating berths of 850 m length. The berthing facilities developed so far include one Iron Ore Berth of 262 m, one Coal Berth of 338 m and one General Cargo Berth of 250 m to accommodate Panamax vessels of 60,000 DWT to handle 18million tones of iron ore, 6million tones of iron ore, 4 million tones of general cargo. The length of approach channel is 8.50 km with uniform width of 160 m and draft of (-) 14.40 m. The length of entrance channel of 1.50 km with uniform width of 160 m and draft of (-) 13.80 m. The diameter of the turning basin is 450 m

with a depth of (-) 13.80 m. The port is provided with two break waters and the length of North Breakwater is 606 m extending from the shore upto (-) 2.50 m contour depth, the length of South Breakwater is 1607 m extending from the shore upto (-) 5.0 m contour depth. KPCL has undertaken further studies on tranquility of harbor basin as a result of which the alignment of the channel has been changed to 84.50° N against 105° N.

3. The Phase-II development activities spread over an area of 800 Ha. It include the extension of North Breakwater to 1312 m to a depth of (-) 5.5 m and South Breakwater to 1624 m to a depth of (-) 5.8 m for better tranquility inside the basin. The Phase-II development includes construction of 4 dedicated coal berths on North and one on South with a capacity to handle about 39 MTPA, one Container berth on North and 5 container berths on South to handle 3.30 million TEU. In addition, 2 General Cargo Berths on North of 5.0 MTPA capacity for handling heterogeneous solid cargo and one POL berth for handling 0.3 MTPA of liquid cargo using flexible hoses. The new construction includes additional dredging at berths from (–) 13.2 m CD to (-) 15.0 / (-) 18.0 m CD to accommodate bulk cargo vessels. The depth of the approach channel will be increased from (-) 14.40 m CD to (-) 21.0 m CD and Turning Circle will be increased from (–) 13.80 m CD to (-) 20.50 m CD. The total additional dredging required for berths, deepening of inner and outer channels and turning circle will be about 52.0 million cum. Out of which 9.0 million cum will be utilized for reclamation purpose. The balance dredge material of about 43.0 million cum will be disposed beyond (-) 20.0 m depth in designated offshore disposal site as determined by the National Institute of Ocean Technology (NIOT) for phase –I by suitably extending the phase-I dumping grounds to 5 km x 7 km for Phase-II disposal after duly conforming by additional mathematical model studies. Fugitive dust modeling studies for coal handling and storage areas were carried out using the Industrial Source Complex, Short Term (ISCST3) dispersion model which reveals that the resultant ground level concentrations are found to be well within the National Ambient Air Quality Standards (NAAQS).

4. As per the National Institute of Oceanography (NIO), the proposed development activities fall within the 500 m. of CRZ area to the open sea and 200 m in the case of Khandaleru creek Buckingham Canal. The coastal stretch on the northern side near the breakwaters is covered by sand and Casuarina trees. The existing mangroves adjacent to the Buckingham Canal are protected as stipulated in the Environmental Clearance accorded on 26-07-2006. There are no ecologically sensitive areas in the vicinity of Port. The Indian National Centre for Ocean Information Services (INCOIS) carried out the study on Shoreline Changes due to construction of the port facilities. The study results show that there is no significant permanent change in the shoreline except slight erosion on the northern side and small deposition on the southern side of breakwaters. The monitoring is being continued to

obtain more data to decide on the nature of stability measures that maybe called for over a longer period.

5. The project falls under activity 7(e) "Port and Harbours" of EIA Notification 2006 and also attracts CRZ Notification 1991. The construction and expansion of Ports and Harbours along with infrastructural facilities including operational construction activities are permitted as per para 2 (viii) of the Notification. The proposed development activities fall within 500 m CRZ area to the open sea and 100 m. in the case of Kandaleru creek Buckingham Canal. The area of proposed port is classified as creek as per the CRZ landuse land cover map of the area and falls under CRZ-III and the inter tidal zone is falling in between HTL and LTL is categorized as CRZ I (ii). The costal stretch on the northern side near the back waters is covered by sand and casuarina trees. The Government of Andhra Pradesh has forwarded the proposal for the issue of CRZ Clearance vide letter No.2286/CZMA/ 2009, dated 11.05.2009. For the Phase-II development of port, TOR was issued on 4th April, 2008 and public hearing was held on 20.02.2009.

4. The Expert Appraisal Committee, after due consideration of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations, have recommended for the grant of Environmental and CRZ Clearance for the project. Accordingly, the Ministry hereby accord necessary Environmental and CRZ Clearance for the above project as per the provisions of EIA Notification – 2006 and CRZ Notification, 1991 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

5. Specific Conditions:

(i) All the conditions as stipulated by the Forests & Environment Department, Govt. of Andhra Pradesh vide letter No. 2286/ CZMA/2009, dated 11.05.2009 shall be strictly complied.

(ii) All the details/information submitted by the project proponent vide letter No. KP/MOEF/PH-II/174, dated 17.08.2009 shall be strictly complied.

(iii) The hydro-dynamic studies shall be undertaken to ascertain the impact to the shoreline in the stretch and ecologically sensitive areas and the report shall be submitted to the Ministry.

(iv) Ministry has taken a decision that the plantation of mangroves shall be undertaken on an area of 50 ha., as the phase-II of the project spreads over 800 ha.

(v) Six monthly monitoring shall be carried out and a comparative analysis shall be made to examine for any mitigative measures required.

(vi) The temperature, salinity and tidal inflow shall be monitored weekly.

(vii) The greenbelt of 100 m. width shall be developed around the coal stack yard as per the request in the public hearing.

(viii) Impact on the drawal of the water from the Kandaleru creek shall be regularly monitored and report submitted to the Ministry.

(ix) Continuous monitoring on disposal of dredged material shall be put in place for both pre and post monsoon periods.

(x) No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.

(xi) Oil spills if any shall be properly collected and disposed as per the Rules.

(xii) The approach channel shall be properly demarcated with lighted buoys for safe navigation and adequate traffic control guidelines shall be framed. The fishermen shall be suitably educated and informed about the traffic guidelines.

(xiii) The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.

(xiv) No destruction of mangrove is permitted. The project proponent shall take up mangrove plantation/green belt in the project area, wherever possible. Adequate budget shall be provided in the Environment Management Plan for such mangrove development.

(xv) The funds earmarked for environment management plan shall be included in the budget and this shall not be diverted for any other purposes.

(xvi) There shall be no withdrawal of groundwater in Coastal Regulation Zone area, for this project. In case any ground water is proposed to be withdrawn from outside the CRZ area, specific prior permission from the concerned State / Central Groundwater Board shall be obtained in this regard.

(xvii) The Hazardous waste generated shall be properly collected and handled as per the provisions of Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008.

(xviii) The waste water generated from the activity shall be collected, treated and reused properly.

(xix) Sewage Treatment facility should be provided in accordance with the CRZ Notification.

(xx) No solid waste will be disposed of in the Coastal Regulation Zone area. The solid waste shall be properly collected, segregated and disposed as per the provision of Solid Waste (Management and Handling) Rules, 2000.

(xxi) Installation and operation of DG set if any shall comply with the guidelines of CPCB.

(xxii) There shall be no reclamation / dredging of areas.

(xxiii) Air quality including the VOC shall be monitored regularly as per the guidelines of CPCB and reported.

(xxiv) The project proponent shall undertake green belt development.

(xxv) Necessary clearances from all the concerned agencies shall be obtained before initiating the project.

(xxvi) Project proponent shall install necessary oil spill mitigation measures in the shipyard. The details of the facilities provided shall be informed to this Ministry within 3 months from the date of receipt of this letter.

(xxvii) No hazardous chemicals shall be stored in the Coastal Regulation Zone area.

(xxviii) The project shall not be commissioned till the requisite water supply and electricity to the project are provided by the PWD/ Electricity Department.

(xxix) Specific arrangements for rainwater harvesting shall be made in the project design and the rain water so harvested shall be optimally utilized.

(xxx) The facilities to be constructed in the CRZ area as part of this project shall be strictly in conformity with the provisions of the CRZ Notification, 1991 and its amendment. The facilities such

as office building and residential buildings which do not require water front and foreshore facilities shall not be constructed within the Coastal Regulation Zone area.

6. **General Conditions:**

(i) Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project to avoid any damage to the environment.

(ii) Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality.

(iii) Borrow sites for each quarry sites for road construction material and dump sites must be identified keeping in view the following:

(a) No excavation or dumping on private property is carried out without written consent of the owner.

(b) No excavation or dumping shall be allowed on wetlands, forest areas or other ecologically valuable or sensitive locations.

(c) Excavation work shall be done in close consultation with the Soil Conservation and Watershed Development Agencies working in the area, and

(d) Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such materials must be secured so that they shall not leach into the ground water.

(iv) The construction material shall be obtained only from approved quarries. In case new quarries are to be opened, specific approvals from the competent authority shall be obtained in this regard.

(v) Adequate precautions shall be taken during transportation of the construction material so that it does not affect the environment adversely.

(vi) Full support shall be extended to the officers of this Ministry/ Regional Office at Bangalore by the project proponent during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in

respect of mitigation measures and other environmental protection activities.

(vii) Ministry of Environment & Forests or any other competent authority may stipulate any additional conditions or modify the existing ones, if necessary in the interest of environment and the same shall be complied with.

(viii) The Ministry reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of the Ministry.

(ix) In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the Ministry of Environment and Forests.

(x) The project proponents shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.

(xi) Andhra Pradesh Pollution Control Board shall display a copy of the Clearance letter at the Regional Office, District Industries Center and Collector's Office/Tehsildar's office for 30 days.

7. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification 1994, including the amendments and rules made thereafter.

8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

9. The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the Andhra Pradesh State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at http://www.envfor.nic.in. The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Bangalore.

10. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.

11. Any appeal against this Environmental Clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

12. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.

13. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO_2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

14. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.

15. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.

(Bharat Bhushan)
Director (IA-III)
13.11.2009

Copy to:

(1) The Special Chief Secretary, Department of Environment, Forests, Science and Technology, Government of Andhra Pradesh, Secretariat, Hyderabad.
(2) The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 110 032.
(3) The Chairman, Andhra Pradesh Coastal Zone Management Authority and Environment, Forests Science and Technology, Government of Andhra Pradesh, Hyderabad.
(4) The Member Secretary, Andhra Pradesh Pollution Control Board, Hyderabad.
(5) The CCF, Regional Office, Ministry of Environment & Forests(SZ), Kendriya Sadan, IVth floor, E&F wings, 17th Main Road, Koramangala II Block, Bangalore – 560 034.
(6) IA - Division, Monitoring Cell, MOEF, New Delhi – 110 003.
(7) Guard file.

(Bharat Bhushan)
Director (IA-III)

//TRUE COPY//

ANNEXURE-8 **214**

F. No. 11-62/2009-IA.III
Government of India
Ministry of Environment & Forests
(IA.III Division)

Room No. 534,
Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi-110003.

Dated: 2 March 2010

CORRIGENDUM

Subject: Environmental and CRZ clearance for Phase II Development of Krishnapatnam Port at Krishnapatnam, Sri Potti Sriramulu Nellore District, Andhra Pradesh by M/s. Krishnapatnam Port Company Ltd - Reg.

Sir,

This has reference to your letter No. KP/MoEF/PH-II/12 dated 19.01.2010 regarding change of the conditions. In this context, attention is invited to this Ministry's letter of even no. dt. 13.11.2009. The condition No. (xxii) be deleted and in condition (xxiii), the reference VOC be deleted.

The all other terms and conditions clearance letter of even no. dated 13.11.2009 remain unchanged.

Yours faithfully,

(Bharat Bhushan)
Director (IA)

Copy to:

1. The Principal Secretary, Director (Environment), Forests & Environment Department, Government of Gujrat, Block No. 14, 8th floor, Sachiyalaya, Gandhinagar – 382 010.
2. The Chairman, CPCB, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 32.
3. The Chairman, Andhra Pradesh State Coastal Zone management Authority & Additional Secretary, Government of Andhra Pradesh, Environment and Forests Science and technology Department, Secretariat, Hyderabad – 500 022
4. The Member Secretary, Andhra Pradesh Pollution Control Borad, Hyderabad.
5. The Chief Conservator of Forests, Ministry of Environment and Forests, Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No. 3, Ravishankar Nagar, Bhopal – 462016 (M.P.).
6. Guard File.
7. Monitoring Cell.

(Bharat Bhushan)
Director (IA)

//TRUE COPY//

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
Fax: 040 – 23815631
Grams : Kalushya Nivarana
Website :www.appcb.ap.nic.in

ANNEXURE-9

REGD.POST WITH ACK.DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No.633/PCB/CFE/RO-NLR/HO/2010 390 Dt.08.05.2010

Sub: PCB – CFE - **M/s. Krishnapatnam Port Co. Ltd., Krishnapatnam (V),Tammenapatnam (V), Narikellapalli (V), Pantapalemn (V), Epuru (V), Muthukur (V), Muthukur (M), SPSR Nellore district** – Consent for Establishment (Expansion) of the Board under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P&C of P) Act, 1981 - Issued - Reg.

Ref:
1) CFE order No. APPCB/VJA/NLR/633/HO/2004, dt. 25.5.2004.
2) Environmental Clearance and CRZ Clearance dt. 13.11.2009 issued by MOE&F, GOI.
3) Industry's application received on 29.12.2009 & addl.information received on 1.2.2010.
4) R.O's inspection report dt. 15.2.2010
5) Industry's lr.dt. 6.4.2010
6) CFE Committee meeting held on 8.4.2010.
7) Industry's lr.dt. 19.4.2010

1. In the reference 3rd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) for expansion of Phase-II development of Krishnapatnam Port to handle the cargo as mentioned below, with a project cost of Rs. 6000.0 crores (for expansion)

Sl. No	Existing capacity (Phase -1) (as per the CFE order dt.25.05.2004)		Proposed Expansion (Phase –II)	
	Type of Cargo	Quantity	Type of Cargo	Quantity
1	Coal	6 million tons /annum (Coal – 20000 to 30000 TPD)	Dry Bulk Cargo (Coal)	39 MTPA
2.	Iron Ore	18 Million tons/ annum (60,000 to 80,000 TPD)	Container Cargo	3.30 Million TEUs/year
3	Fertilizers, Food grains, Sugar, Cement & Cement clinker, barites, Feldspar, Edible oils.	4 Million tons/annum	General Cargo	5.0 MTPA
4	-	-	Bulk Liquid Cargo (POL)	0.30 MTPA
	Total	**28.0 Million tons/annum**	**Total**	**44.3 MTPA & 3.3 Million TEUs/year of container cargo**

	No. of Berths	2 Nos.	No. of Berths • Coal Berths – 5 Nos. (4 North port & 1 South port) • Container berths – 6 Nos. (1 North side + 5 South side) • General Cargo Berths – 2 Nos • POL berth – 1No.	14 Total length – 4100 m (North port – 2,000 m, South port – 2,100 m)

The developmental works as part of proposed Phase –II development of the port are as follows :-

- Breakwaters will be extended as follows :
  - North Breakwater – Length : 1312 m, Depth : (-) 5.5 m
  - South Breakwater – Length : 1624 m, Depth : (-) 5.8 m.
- Dredging of existing approach channel, berths and turning circle for adequate depths
  - Dredging quantity : 52 million cu.m
  - Dredging material to be used for reclamation : 9 million cu.m
  - Dredge material to be disposed at 20m. depth & beyond : 43 million cu.m.
- Exclusive conveying system of length 12 m for Ultra Mega Power Projects (UMTT), APGENCO Power Plant, Southern side Power Plants.

2. As per the application, the above activity is to be located within the existing port area located at Krishnapatnam (V),Tammenapatnam (V), Narikellapalli (V), Pantapalemn (V), Epuru (V), Muthukur (V), Muthukur (M), SPSR Nellore district.

3. The above site was inspected by the Environmental Engineer, Regional office, Nellore, A.P Pollution Control Board on 9.1.2010 and found that the site is surrounded by

North : Vacant lands

South : Bay of Bengal

East : Kandaleru Creek

West : Kandaleru Creek

4. The Board, after careful scrutiny of the application and verification report of Regional Officer, hereby issues CONSENT FOR ESTABLISHMENT for Expansion to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to the activity as mentioned at para (1) only.**

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.

6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedule 'A'
Schedule `B'

Sd/-
MEMBER SECRETARY

To
M/s. Krishnapatnam Port Co. Ltd.,
#1259, Lakshmi Towers,
Road No.36, Jubilee Hills, Hyderabad – 500 033

/// T.C.F.B.O///

2/5 JOINT CHIEF ENVIRONMENTAL ENGINEER(CFE)

10/5/10

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.

2. Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air pollution Control equipments to record energy consumed.

3. The proponent shall obtain Consents for Operation (CFO) from APPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec. 21/22 of the Air (P&C of P) Act, 1981, before commencement of the activity.

4. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec.27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.

5. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.

6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.

7. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The industry shall maintain a good housekeeping. All pipe valves, sewers, drains shall be leak proof. Dyke walls shall constructed around storage of chemicals.

8. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site. The proponent shall ensure that effluent shall not enter the Rain Water harvesting structure.

9. The rules and regulations notified by Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.

10. This order is valid for period of 5 years from the date of issue.

SCHEDULE – B

Water:

1. The source of water is Nakkalakaluva, Muthukur irrigation tank, De-salination plant Kandaleru Creek (water supply for Fire protection system). The maximum permitted water consumption after expansion is 2000 KLD.

Sl. No	Purpose	Existing (KLD)	After Expansion (KLD)
a)	Dust suppression	950.0	550.0
b)	Domestic	50.0	400.0
c)	Gardening / Irrigation	-	400.0
d)	Miscellaneous (Fire protection services)	-	650.0
	Total	**1000.0**	**2000.0**

2. The maximum Waste Water Generation (KLD) shall not exceed the following:

Sl. No	Purpose	Existing (KLD)	After expansion (KLD)
a)	Domestic	40.0	300.0

Treatment & Disposal:

Existing (consented):

Effluent source	Treatment	Disposal
Domestic	STP	Washing / flushing sewers / greenbelt development within port area.

After Expansion:

Effluent source	Treatment	Disposal
1. Washwater from cargo handling areas / berths	Settling pits along the drainage	After settlement of solids, the water shall be used for dust suppression.
* 2. Storm water run off from port area.	Settling pits along the drainage.	After settlement of solids, the water shall be used for dust suppression. Surplus water will be discharged into sea.
3. Oily waste water generated from central canteen.	Oil & Grease tank.	Water shall be used for dust suppression.
4. Domestic	**Sewage Treatment Plant	Treated water shall be used for plantation.

* Storm water run off from fuel oil storage area shall pass through oil & water separator before joining settling pits.

** STP shall be provided in accordance to CRZ notification.

3. The Effluent Treatment Plant (ETP) and Sewage Treatment Plant (STP) shall be constructed and commissioned along with the commissioning of the activity. All the units of the ETP & STP shall be impervious to prevent ground water pollution.

4. The effluents shall be treated to the on land for irrigation / marine water standards as applicable, stipulated under Environment (Protection) Rules, 1986, notified and published by Ministry of Environment and Forests, Government of India as specified in Schedule VI vide G.S.R.422 (E), dt.19.05.1993 and its amendments thereof, and additional standards / conditions stipulated by APPCB.

5. There should not be any withdrawal of ground water in the CRZ area and ground water monitoring stations shall be provided on scientific basis and reports of the same shall be submitted for every six months.

6. The industry shall prepare oil spill contingency plan as approved by concerned department and shall recover the spill in case of any accidents.

7. The cargo ships shall be prohibited from discharging wastewater / bilge / oil waste in the port area.

8. The impact on the drawl of the water from the Kandaleru Creek shall be regularly monitored and report shall be submitted to the concerned Regional Officer.

9. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.

   a) Industrial cooling, boiler feed.
   b) Domestic purposes.
   c) Processing, whereby water gets polluted and pollutants are easily bio-degradable.
   d) Processing, whereby water gets polluted and the pollutants are not easily bio-degradable.

Air:

10. The proponent shall comply with the following for controlling air pollution.

Sl. No	Details of stack	Stack 01
a)	Attached to	D.G. Sets
b)	Capacity	1 x 320 KVA, 1 x 250 KVA, 1x 180 KVA, 1x 160 KVA, 1 x 125 KVA & 1 x 62.5 KVA
c)	Fuel	Diesel
d)	Stack height	As per CPCB norms
e)	Control equipment.	Acoustic enclosures & silencers.

11. The proponent shall comply with the following for controlling fugitive emissions.

- Fully mechanized handling equipment for loading & unloading operations.
- Closed conveyor belt with water sprinkling arrangement for suppression of dust while conveying dusty cargos like coal & iron ore. Specially designed Iron ore ship loader with goose neck chute to reduce drop height of iron ore into the ship.
- All the vehicles involved in transportation of cargo shall be covered with tarpaulin.

- Vehicles shall be managed to avoid traffic confessions and shall provide empty dusting vehicle washings / dry cleaning system to clean all out going cargo vehicles.

- Based on traffic density/ vehicular movements anticipated from the port, parking facilities will be provided.

- Automated mechanical water sprinkling shall be provided on roads and at dusty cargo storage areas, for suppression of dust.

12. The industry shall install and commission continuous Ambient air monitoring stations (AAQM) within the plant as per the specifications of CPCB for online monitoring of SO2, NOx, $PM_{2.5}$, PM_{10} with networking to Head office by April,2012 as committed.

13. Sprinklers / Nozzles shall be provided to control dust emissions at various points/ areas.

    i. Ship unloader – Fixed cone nozzles shall be placed at receiving hoppers.

    ii. Belt Transfer Points (in Transfer Towers) – fixed nozzles at regular intervals, shall be mounted on skirt area and provide on discharge hoods of conveyors.

    iii. Stock yard – Water sprinkling system at high pressure with swiveling type nozzles shall be installed to cover entire stockpile. Nozzles shall be installed along stockpile at regular intervals to cover stockpile height and width. In other areas of stockpiles, two sprinklers at a time shall be operated sequentially to control dust generation due to winds.

    iv. Rapid loading system – fixed cone nozzles shall be installed, at regular intervals, at discharge point of shuttles conveyor on Rapid loading system.

14. For Iron ore, a fully mechanized handling system comprising of Ship loader, Covered conveyors, stackers and reclaimers, wagon tippler, etc shall be provided.

15. Greenbelt shall be developed around the coal and iron ore stockyards to prevent fugitive dust of 100 m width as proposed by the industry.

16. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.

17. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time.

Solid Waste:

18. The proponent shall comply with the following:

Sl. No.	Solid Waste	Quantity	Method of Disposal
1.	Domestic use	250 kgs./day	After composting, Biodegradable waste is proposed to be used as manure. Non Biodegradable waste will be disposed to approved vendors.
2.	STP sludge	-	To be used as manure.

19. The following rules and regulations notified by the MOE&F, GOI shall be implemented.

    a) Hazardous waste (Management, Handling and Transboundary Movement), Rules,2008.

    b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.

    c) Coastal Regulatory Zone (CRZ) Notification, 1991.

    d) Municipal Solid Waste (Management & Handling) Rules, 2000 & amendments thereof.

20. The storage facilities of fuel oils shall be made in well designated area where risk is minimum to storage facilities to prevent fire hazard and unauthorized access to unauthorized elements.

21. Fire detection and fire fighting facilities with adequate water storage facility shall be provided in fire prone area in consultation with Directorate of Fire Firefighting.

22. Onsite & offsite Disaster Management plan shall be prepared to meet any eventuality in case of any accident. Mock drills shall be conducted atleat twice a year and modifications required if any shall be incorporated in Disaster Management Plan.

23. In case of any leakage container of hazardous cargo is found, permission shall be obtained from the Board for disposal after establishing type and quantity of the waste.

Other Conditions:

24. Green belt of width 100 m shall be developed along the boundary of the industry as committed by the proponent. The greenbelt shall be under taken in an area of 167.5 ha in phase-II. Green belt development shall be started along with the construction activity.

25. The industry shall implement the commitment given in action plan submitted vide lr.dt. 19.4.2010 with in the scheduled time period and shall submit compliance to the concerned Regional Officer.

26. Dedicated 3 line road shall be layed as proposed by the proponent to avoid conjunction vehicular pollution to the villagers.

27. The hydro-dynamic studies shall be undertaken to ascertain the impact to the shoreline in the stretch and ecologically sensitive areas and the report shall be submitted to the concerned Regional officer.

28. The plantation of mangroves shall be undertaken in an area of 50 ha as the phase-II of the project spreads over 800 ha and existing mangroves shall not be disturbed.

29. The industry shall comply with all the conditions stipulated in the Environmental Clearance and CRZ Clearance issued vide order dt. 13.11.2009 issued by MOE&F, GOI.

Sd/-
MEMBER SECRETARY

To
M/s. Krishnapatnam Port Co. Ltd.,
#1259, Lakshmi Towers,
Road No.36, Jubilee Hills, Hyderabad – 500 033

/// T.C.F.B.O///

3/5 JOINT CHIEF ENVIRONMENTAL ENGINEER(CFE)
10/5/10

//TRUE COPY//

ANNEXURE-10

KRISHNAPATNAM PORT COMPANY LTD.

Ref.No.KP/MOEF/113 Dated: 29th August, 2012

To
The Director (IA-III)
Ministry of Environment and Forests
(I.A. Divison)
Paryavaran Bhavan
CGO Complex, Lodi Road
New Delhi – 110 003

Kind Attn: Shri Lalit Kapur

Sub: **Environmental and CRZ Clearance for the development of Krishnapatnam Port in Phase-II at Krishnapatnam, Sri Potti Sriramulu Nellore District, Andhra Pradesh by M/s. Krishnapatnam Port Company Limited – modification to Specific Condition 5 (vii) – Request - Reg.**

Ref: Your Letter F.No.11-62/2009-IA.III dated 13.11.2009

Dear Sir,

(1). We invite your kind attention to Specific Condition No.5.(vii) of the CRZ & Environmental Clearance Order No.11-62/2009-IA.III dated 13.11.2009 of the MoEF above cited.

(2). You may recall that during the public hearing held on the 20th February, 2009 at Krishnapatnam, Nellore District, Andhra Pradesh for Phase–II Development of Krishnapatnam Port, a request was made by one of the public (Jana Vignana Vedika) that a greenbelt of 100 m width may be provided **around the port** in lieu of the proposed 50 m width. KPCL clarified during the public hearing that as per the Phase-II development plan, a minimum of 50m wide Greenbelt would be developed all along port boundary and 20m along the stockyards. With these provisions the likely impact on the air quality was predicted using ISCST3 model and the results are within the standards stipulated by CPCB/MoEF. Our response on the Minutes of the Public Hearing was incorporated in the Final EIA report submitted to the MoEF vide KPCL's Letter dated 06.05.2009 (copy of relevant extract D-3 enclosed for ready reference as **Annexure-I**). In this context we submit that the MoEF in their CRZ & EC stated that "The greenbelt of 100 m width shall be developed **around the coal stack yard** as per the request in the public hearing", while the actual request made during the public hearing relates to "greenbelt of 100 m width **around the port**"

o/c

Regd. Office: 1259, Lakshmi Towers, Road No.36, Jubilee Hills, Hyderabad - 500 033 India
Tel: +91-40-4455 7789 Fax:+91-40-23557190 E-mail: info@krishnapatnamport.com www.krishnapatnamport.com

(3). We further submit that the APPCB in its CFE for Phase-II development vide Order No.633/PCB/CFE/RO-NLR/HO/2010/390 dated 08.05.2010 (copy of relevant extract enclosed as **Annexure-II**) directed at Condition 24 that "Green Belt of width 100m shall be developed **along the boundary** of the industry as committed by the proponent". Accordingly a greenbelt of 100 m width is being developed along the boundary of the port and a 20 m wide Green belt alround the iron ore and coal stack yards. The status of compliance was submitted to the Regional Office, MoEF, Bangalore in the first half-yearly compliance report dated 11.06.2010 (copy of relevant extract enclosed as **Annexure-III**). For ready reference, we are enclosing herewith (**Annexure-IV**) a pictorial presentation of the actual field Ambient Air Quality data from the monitoring stations along Port boundary for the period 2010, 2011 and 2012 (upto July) which confirms the findings of the model incorporated in the EIA Report and comply with the AAQ Standards.

(4). During the recent visit of the Senior Officers of the MoEF, Southern Region, Bangalore to Krishnapatnam Port on 24.07.2012, we brought the above anomaly to their notice and they have advised that the MoEF may be addressed to modify the Specific Conditions 5 (vii) of the above cited EC to reflect the actual request made by the public during the hearing held on 20th February, 2009.

We accordingly request you to kindly issue an early order modifying the provision under Specific Condition 5 (vii) of the Environmental Clearance Order cited above as under:-

Existing	Requested
"The greenbelt of 100 m width shall be developed **around the coal stack yard** as per the request in the public hearing".	"The Greenbelt of 100m width shall be developed along the **port boundary** as per the request in the public hearing".

Thanking you,

Yours faithfully,
for **KRISHNAPATNAM PORT CO. LTD.,**

(S.B. PURI)
Director

Encl: As above
Copy to: The Director, MoEF, Southern Region, Bangalore.
Encl: As Above
copy to: CEO, KPCL, Nellore alongwith enclosures

Appendix D
Responses on Minutes of Environmental Public Hearing Meeting

Appendix D Responses on Minutes of Environmental Public Hearing Meeting on Proposed Phase II Development of Krishnapatnam Port

Date of Public Hearing : 20th February 2009

Venue : Mandal Parishat Elementary School, Krishnapatnam, Sri Potti Sriramulu Nellore District

S.No	Public View	Response made by KPCL	Section Reference in Final EIA Report
1.	Environmental Impact Assessment (EIA) should have been written in Colloquial Jargon for better understanding of local people	For better understanding of the local people, the Executive Summary of Environmental Impact Assessment Study Report which details the project development plan (Phase-II), status of baseline environmental conditions, Likely environmental and social impacts due to Phase-II development of Port, environmental management plan (proposed mitigation measures, monitoring plan and greenbelt development) and project benefits etc. are written in local language (Telugu also). In the EIA report, the Colloquial Jargon of some of the species is given to the extent possible. The Executive summary (Telugu & English) was displayed in all the four mandal offices and village panchayats for easy access to the local people and to make them aware about the project details.	Nil
2.	Rationale behind choosing 10 km radius for EIA study	The study area of 10 km is considered as per the Guidelines of MoEF. As per the EIA Manual of MoEF, the impact zone shall be determined through a screening approach and accordingly the monitoring location networks (for Air, water, soil and noise) are developed. As per the EIA manual, the impact region would be about 7-10 km from the periphery of the proposed development area. Hence, a study area of 10 km from the project site centre has been considered and the study was conducted accordingly. In the study area, four mandals are falling. The socio-economic	Section 1.9.1 of Chapter 1

S.No	Public View	Response made by KPCL	Section Reference in Final EIA Report
		conditions in these four mandals have been established.	
3.	Greenbelt of 100 m width may be provided around the Port in lieu of proposed 50 m width. Also, 33 % of total area may be developed as Greenbelt.	As per the Phase-II development plan, a minimum of 50 m wide Greenbelt would be developed all along port boundary especially at places where the villages are in proximity to the port. Also, it is proposed to develop 20 m wide greenbelt along the stockyards. The total area of proposed greenbelt is 80 ha, which is equal to 10% of total area for the Phase-II development of Port. Also, as part of Phase-I development of Port, 60 acres of area is being developed as Green belt. The likely impacts on air quality due to the proposed Phase-II developmental activities of the port have been predicted using ISCST3 model and the results show that the air quality parameters are found to be with in the standards stipulated by CPCB/MoEF. Since port development is a water front based facility and relatively less pollution intensive, it may not be required to allocate 33% of the total area for Green belt development.	Existing greenbelt details are discussed in Section 2.3.7.1 and proposed greenbelt details are provided in Section 2.5.15 of Chapter 2.
4.	Dedicated transportation for Krishnapatnam Port shall be developed to avoid inconvenience to the local people by using village roads.	The Government of Andhra Pradesh (GoAP) has developed a dedicated four lane road cum rail corridor from Venkatachalam on NH-5 to Krishnapatnam Port. This dedicated rail road link to the port will ensure quick movement of goods, safety to the local people and the existing traffic in the region as the NH-5 itself forms a part of the Six Lane Golden Quadrilateral. KPCL will also strictly adhere to the Environmental mitigation measures while transporting the cargo.	Section 2.5.13 of Chapter 2.
5.	Roads were damaged due to transportation of Iron Ore.	The dedicated four lane road now diverted the traffic from the village roads. Road damages, if any are however not directly related to Iron Ore transportation to the port, but due to overall ongoing developmental activities in the region.	Nil
6.	Port authorities have to take	All the fatalities (traffic accidents) caused are not directly related	Nil

Annexure - II

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
Fax: 040 – 23815631
Grams : Kalushya Nivarana
Website :www.appcb.ap.nic.in

REGD.POST WITH ACK.DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No.633/PCB/CFE/RO-NLR/HO/2010 390 Dt.08.05.2010

Sub: PCB – CFE - M/s. Krishnapatnam Port Co. Ltd., Krishnapatnam (V),Tammenapatnam (V), Narikellapalli (V), Pantapalemn (V), Epuru (V), Muthukur (V), Muthukur (M), SPSR Nellore district – Consent for Establishment (Expansion) of the Board under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P&C of P) Act, 1981 - Issued - Reg.

Ref: 1) CFE order No. APPCB/VJA/NLR/633/HO/2004, dt. 25.5.2004.
2) Environmental Clearance and CRZ Clearance dt. 13.11.2009 issued by MOE&F, GOI.
3) Industry's application received on 29.12.2009 & addl.information received on 1.2.2010.
4) R.O's inspection report dt. 15.2.2010
5) Industry's lr.dt. 6.4.2010
6) CFE Committee meeting held on 8.4.2010.
7) Industry's lr.dt. 19.4.2010

1. In the reference 3rd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) for expansion of Phase-II development of Krishnapatnam Port to handle the cargo as mentioned below, with a project cost of Rs. 6000.0 crores (for expansion)

Sl. No	Existing capacity (Phase -I) (as per the CFE order dt.25.05.2004)		Proposed Expansion (Phase –II)	
	Type of Cargo	Quantity	Type of Cargo	Quantity
1	Coal	6 million tons /annum (Coal – 20000 to 30000 TPD)	Dry Bulk Cargo (Coal)	39 MTPA
2.	Iron Ore	18 Million tons/ annum (60,000 to 80,000 TPD)	Container Cargo	3.30 Million TEUs/year
3	Fertilizers, Food grains, Sugar, Cement & Cement clinker, barites; Feldspar, Edible oils.	4 Million tons/annum	General Cargo	5.0 MTPA
4	-	-	Bulk Liquid Cargo (POL)	0.30 MTPA
	Total	28.0 Million tons/annum	Total	44.3 MTPA & 3.3 Million TEUs/year of container cargo

	No. of Berths	2 Nos.	No. of Berths • Coal Berths – 5 Nos. (4 North port & 1 South port) • Container berths – 6 Nos. (1 North side + 5 South side) • General Cargo Berths – 2 Nos • POL berth – 1No.	14 Total length – 4100 m (North port – 2,000 m, South port – 2,100 m)

The developmental works as part of proposed Phase –II development of the port are as follows :-

- Breakwaters will be extended as follows :
  - North Breakwater – Length : 1312 m, Depth : (-) 5.5 m
  - South Breakwater – Length : 1624 m, Depth : (-) 5.8 m.
- Dredging of existing approach channel, berths and turning circle for adequate depths
  - Dredging quantity : 52 million cu.m
  - Dredging material to be used for reclamation : 9 million cu.m
  - Dredge material to be disposed at 20m. depth & beyond : 43 million cu.m.
- Exclusive conveying system of length 12 m for Ultra Mega Power Projects (UMTT), APGENCO Power Plant, Southern side Power Plants.

2. As per the application, the above activity is to be located within the existing port area located at Krishnapatnam (V),Tammenapatnam (V), Narikeliapalli (V), Pantapalemn (V), Epuru (V), Muthukur (V), Muthukur (M), SPSR Nellore district.

3. The above site was inspected by the Environmental Engineer, Regional office, Nellore, A.P Pollution Control Board on 9.1.2010 and found that the site is surrounded by

North : Vacant lands

South : Bay of Bengal

East : Kandaleru Creek

West : Kandaleru Creek

4. The Board, after careful scrutiny of the application and verification report of Regional Officer, hereby issues CONSENT FOR ESTABLISHMENT for Expansion to your activity Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to the activity as mentioned at para (1) only.

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.

6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedule 'A'
Schedule 'B'

Sd/-
MEMBER SECRETARY

To
M/s. Krishnapatnam Port Co. Ltd.,
#1259, Lakshmi Towers,
Road No.36, Jubilee Hills, Hyderabad – 500 033

/// T.C.F.B.O///

2/5 JOINT CHIEF ENVIRONMENTAL ENGINEER(CFE)

10/5/10

Solid Waste:

18. The proponent shall comply with the following:

Sl. No.	Solid Waste	Quantity	Method of Disposal
1.	Domestic use	250 kgs./day	After composting, Biodegradable waste is proposed to be used as manure. Non Biodegradable waste will be disposed to approved vendors.
2.	STP sludge	-	To be used as manure.

19. The following rules and regulations notified by the MOE&F, GOI shall be implemented.

    a) Hazardous waste (Management, Handling and Transboundary Movement), Rules,2008.

    b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.

    c) Coastal Regulatory Zone (CRZ) Notification, 1991.

    d) Municipal Solid Waste (Management & Handling) Rules, 2000 & amendments thereof.

20. The storage facilities of fuel oils shall be made in well designated area where risk is minimum to storage facilities to prevent fire hazard and unauthorized access to unauthorized elements.

21. Fire detection and fire fighting facilities with adequate water storage facility shall be provided in fire prone area in consultation with Directorate of Fire Firefighting.

22. Onsite & offsite Disaster Management plan shall be prepared to meet any eventuality in case of any accident. Mock drills shall be conducted atleat twice a year and modifications required if any shall be incorporated in Disaster Management Plan.

23. In case of any leakage container of hazardous cargo is found, permission shall be obtained from the Board for disposal after establishing type and quantity of the waste.

Other Conditions:

24. Green belt of width 100 m shall be developed along the boundary of the industry as committed by the proponent. The greenbelt shall be under taken in an area of 167.5 ha in phase-II. Green belt development shall be started along with the construction activity.

25. The industry shall implement the commitment given in action plan submitted vide lr.dt. 19.4.2010 with in the scheduled time period and shall submit compliance to the concerned Regional Officer.

Annexure - III

KRISHNAPATNAM PORT COMPANY LTD.

Ref. No. KP/MoEF/90

Date: 11th June, 2010

To

The Director (S)
Ministry of Environment & Forests (MoEF)
Regional Office (Southern Zone)
Kendriya Sadan, 4th Floor
E&F Wings, 17th Main Road
2nd Block, Koramangala
Bangalore – 560 034

Kind Attn: Dr. A. B. Harapanahalli

Sub: **Submission of Half Yearly Compliance Reports of Krishnapatnam Port Phase- I & II Environmental Clearances for period – September, 2009 to March, 2010 – Reg.**

Ref: 1. MoEF Clearance Letter No. 10-22/2005-IA.III dated 26.07.2006 for Krishnapatnam Port Phase-I
2. MoEF Clearance Letter No. 11-62/2009-IA.III dated 13.11.2009 for Krishnapatnam Port Phase-II

Dear Sir,

Please find herewith enclosed condition wise compliance reports of above cited MoEF Environmental Clearances for Krishnapatnam Port Phase-I&II respectively. As desired, we are also enclosing results of monthly Environmental Monitoring Reports of Krishnapatnam Port Phase-I for period of six months from September, 2009 to March, 2010.

The analysis of Environmental Monitoring Reports for the quarter ending December, 2009 & March, 2010 are also enclosed.

Thanking you,

Yours faithfully,
for KRISHNAPATNAM PORT CO. LTD.,

(M.A.R. ANSARI)
President (Engineering)

Enclosures:-

1. Compliance Reports for Phase-I & II
2. Monthly Progress Reports from September, 2009 to March, 2010
3. Quarterly analysis reports for December, 2009 & March, 2010

Regd. Office: 1259, Lakshmi Towers, Road No.36, Jubilee Hills, Hyderabad - 500 033 India
Tel:+91-40-23557196 Fax: +91-40-23557190 E-mail: info@krishnapatnamport.com www.krishnapatnamport.com

DEVELOPMENT OF KRISHNAPATANAM PORT

Environmental Clearance Compliance Report for Phase-II

Period
November 2009 to March 2010

Action taken on MOEF Clearance for Krishnapatnam Port -Phase-II dated 13.11.2009

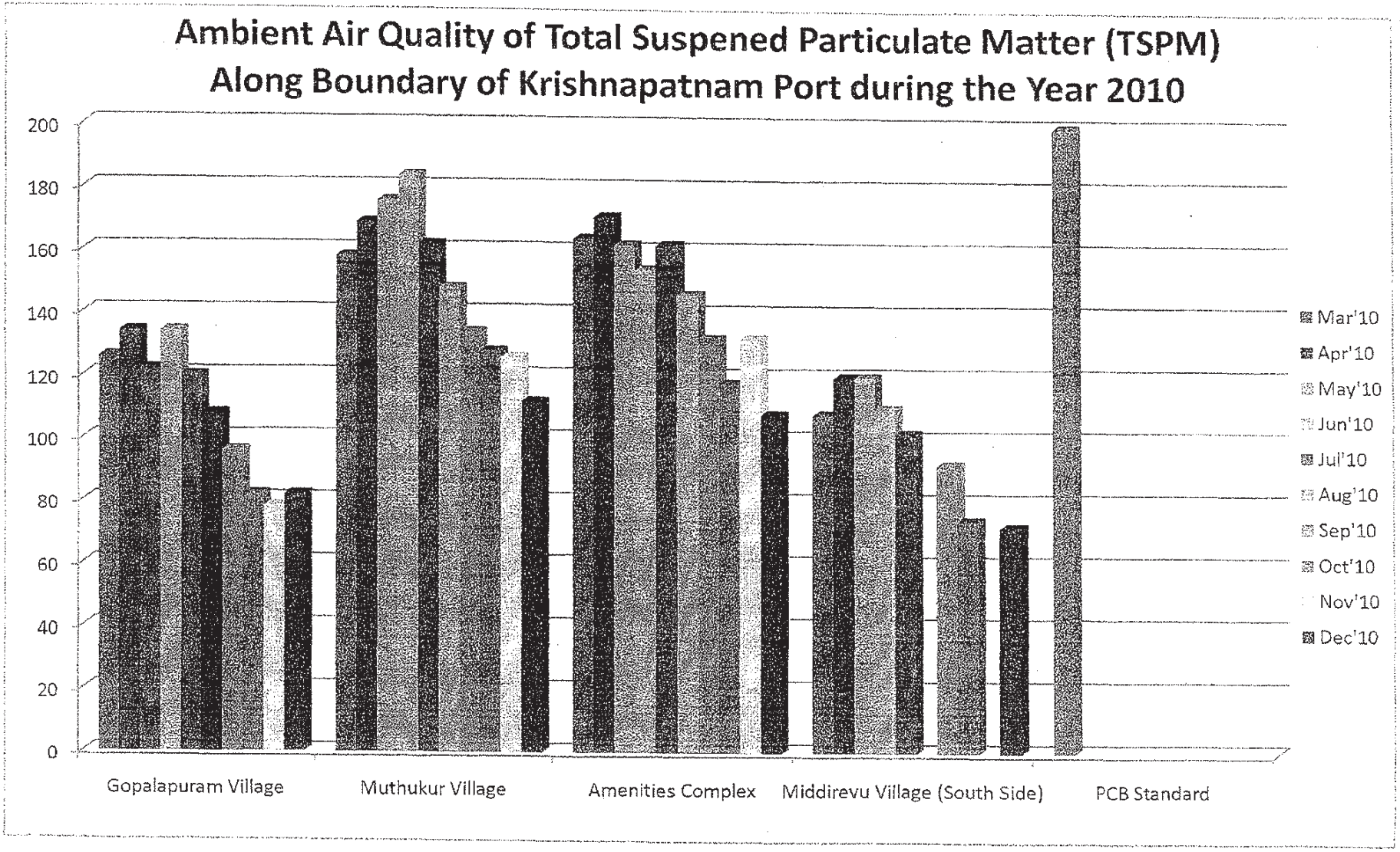
Sl.No.	Observations as per MOEF	Action taken
5. Specific Conditions		
1.	All the conditions as stipulated by the Forests & Environment Department, Govt. of Andhra Pradesh vide letter No.2286/CZMA/2009, dated 11.05.2009 shall be strictly complied.	Noted
2.	All the details / information submitted by the project proponent vide letter No.KP/MOEF/PH-II/174, dated 17.08.2009 shall be strictly complied.	Noted
3.	The hydro-dynamic studies shall be undertaken to ascertain the impact to the shoreline in the stretch and ecologically sensitive areas and the report shall be submitted to the Ministry.	The hydro-dynamic studies to ascertain the impact of port development to the shoreline in the stretch have been carried out through M/s.HR Wallingford, London. No long term impact is noticed due to minimal net drift along the coastline. However as recommended by them in their report dated October, 2007 – 7 Kms. both North and South of the coastline is being monitored through M/s.Indian National Centre for Ocean Information Services, Hyderabad using satellite imagery. From the INCOIS report for the years ending October, 2008 and January 2010 the coastline is found to be stable. Further studies are being continued.

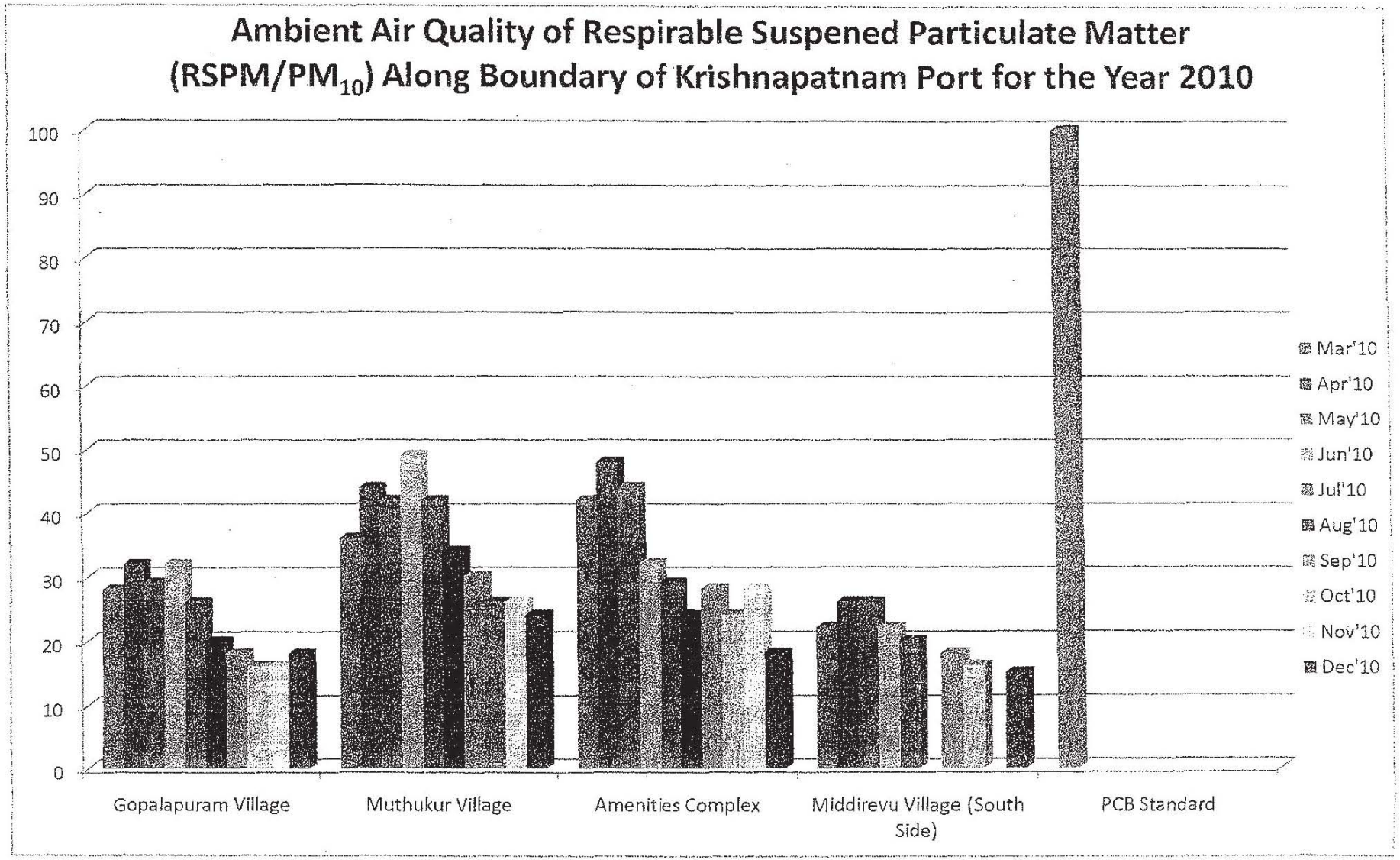
4.	Ministry has taken a decision that the plantation of mangroves shall be undertaken on an area of 50 ha., as the Phase-II of the project spreads over 800 ha.	As the mangroves are highly sensitive to the soil conditions and the tidal and hydrological conditions, suitable areas around the port are being identified through the District Administration for allotment of land for development of mangroves as a part of Phase-II of the project.
5.	Six monthly monitoring shall be carried out and a comparative analysis shall be made to examine for any mitigative measures required.	Periodic monitoring of various parameters is being carried out and six monthly comparative analysis reports are being made to identify mitigative measures required of any
6.	The temperature, salinity and tidal inflow shall be monitored weekly.	These are the studies prescribed for the Intake Pump House. The parameters would be monitored on commissioning of the Desalination Plant.
7.	The greenbelt of 100 m. width shall be developed around the coal stack yard as per the request in the public hearing.	As per the request in the public hearing 100m width of Greenbelt is being developed around the port boundary.
8.	Impact on the drawal of the water from the Kandaleru Creek shall be regularly monitored and report submitted to the Ministry.	The pattern of siltation, currents and impact on Navigation at the Intake Pump House will be monitored on commissioning the facility.
9.	Continuous monitoring on disposal of dredged material shall be put in place for both pre and post monsoon periods.	The dispersion of dredged material at the dumping grounds shall be monitored during the process of capital dredging.
10.	No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.	No construction work other than that permitted in Coastal Regulation Zone Notification shall be carried out in CRZ Area. (500m from Coast and 200m from Khandaleru).

Annexure - IV

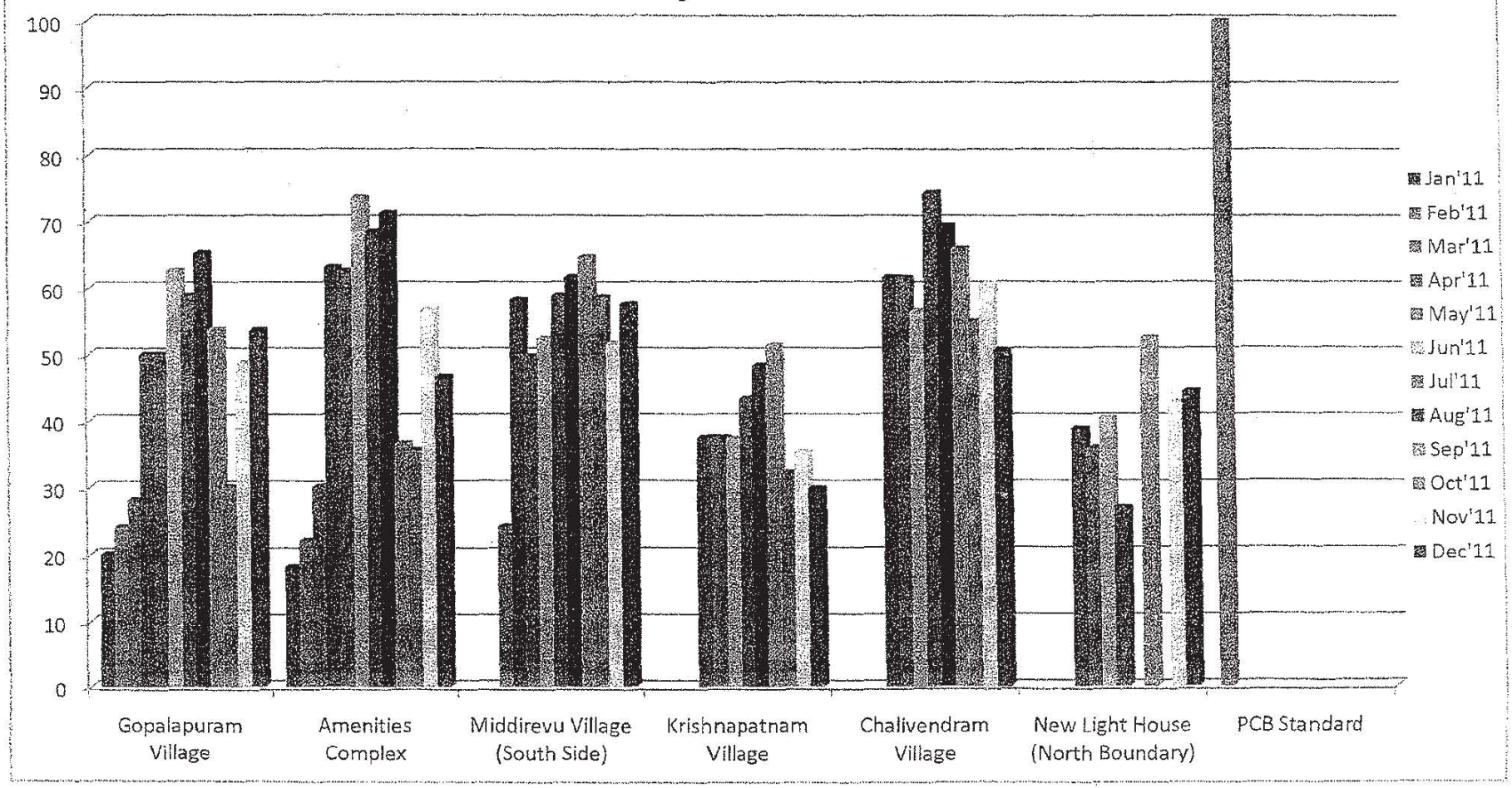
Krishnapatnam Port Company Limited

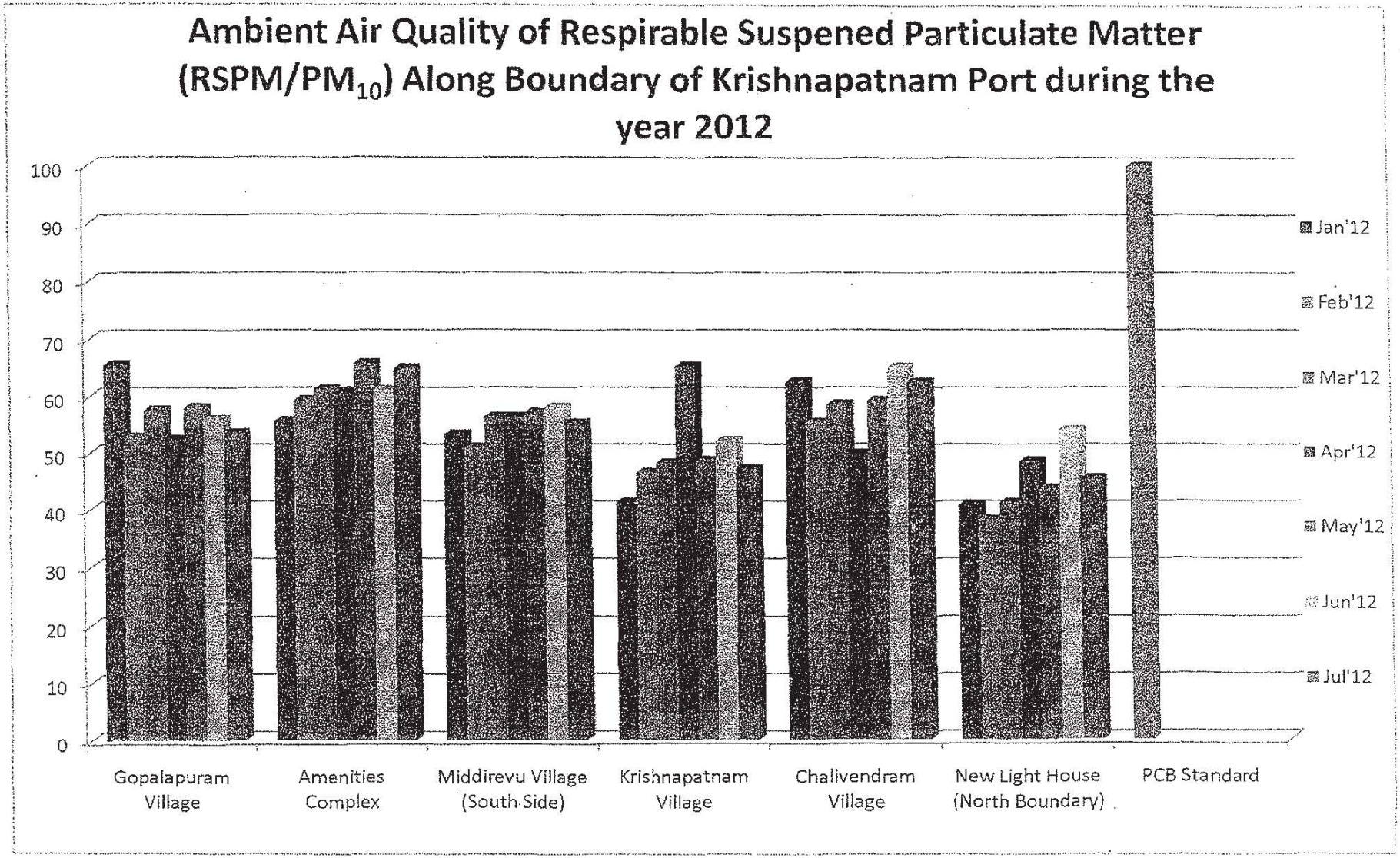
Pictorial presentation of Ambient Air Quality Monitoring data along the Port Boundary for the period 2010, 2011 and 2012 (upto July)

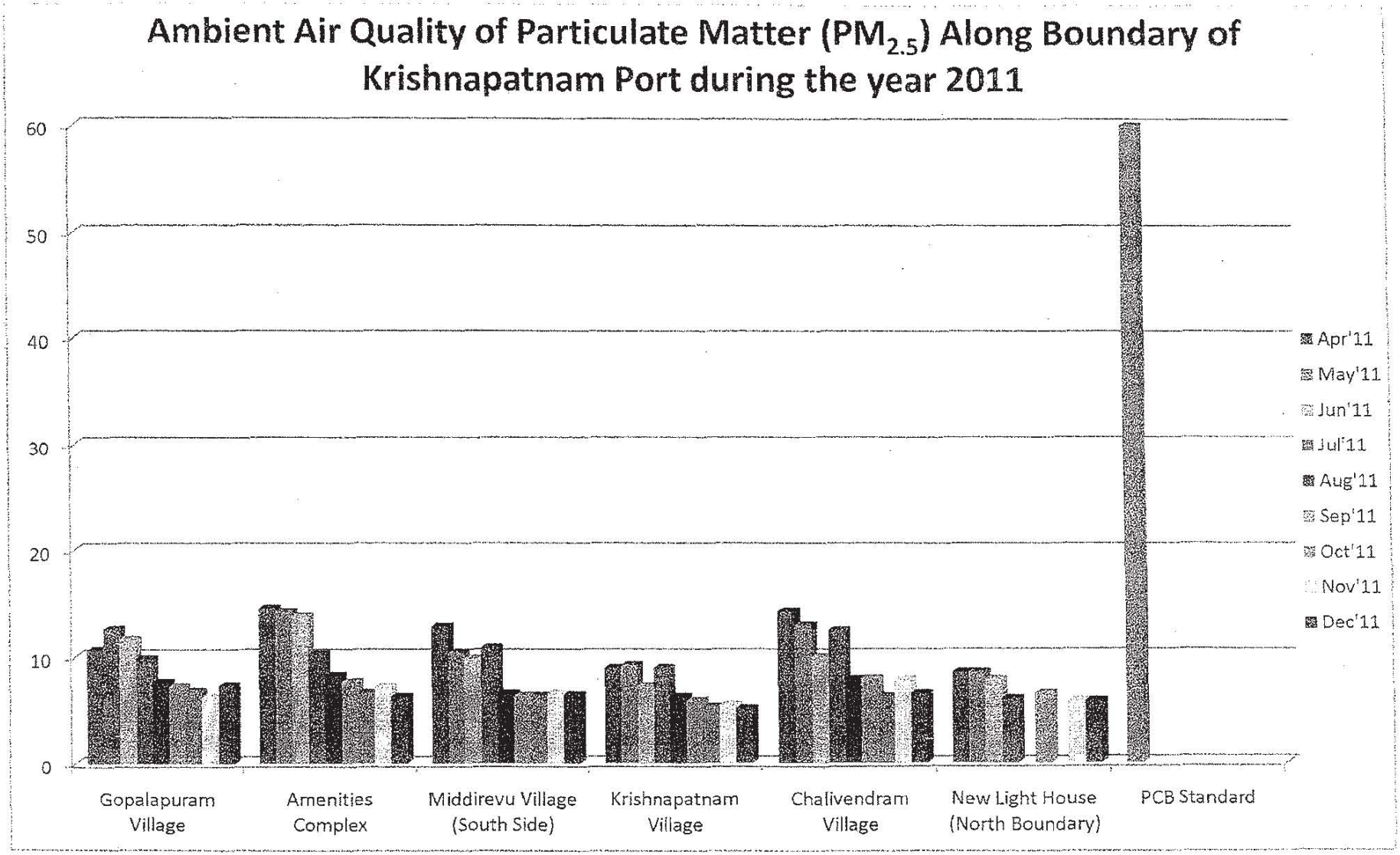

Ambient Air Quality of Total Suspened Particulate Matter (TSPM)
Along Boundary of Krishnapatnam Port during the Year 2010
200
180
160
140
120
100
80
60
40
20
0
Gopalapuram Village
Muthukur Village
Amenities Complex
Middirevu Village (South Side)
PCB Standard
Mar'10
Apr'10
May'10
Jun'10
Jul'10
Aug'10
Sep'10
Oct'10
Nov'10
Dec'10

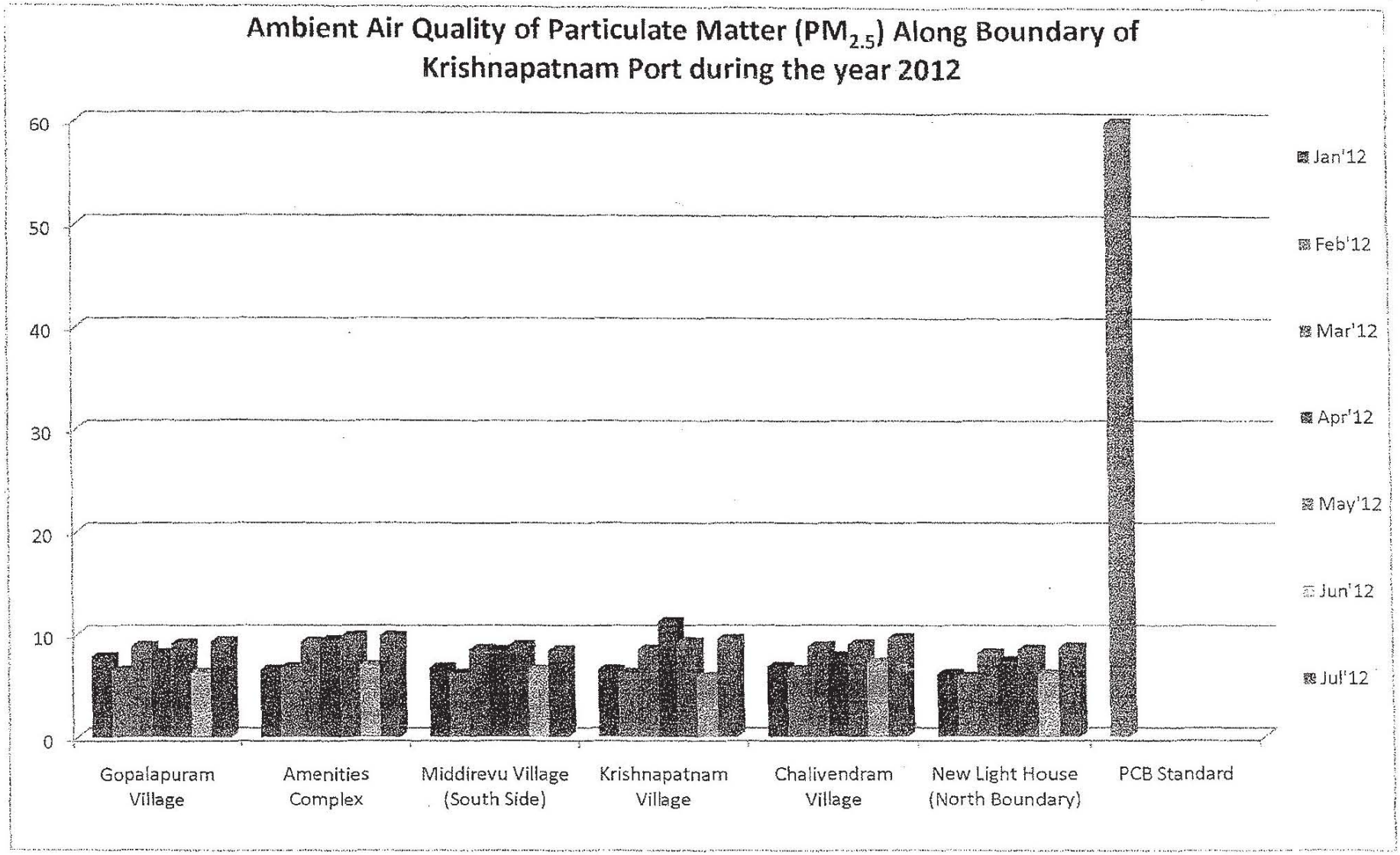

Ambient Air Quality of Respirable Suspened Particulate Matter
(RSPM/PM10) Along Boundary of Krishnapatnam Port for the Year 2010
100
90
80
70
60
50
40
30
20
10
0
Gopalapuram Village
Muthukur Village
Amenities Complex
Middirevu Village (South Side)
PCB Standard
Mar'10
Apr'10
May'10
Jun'10
Jul'10
Aug'10
Sep'10
Oct'10
Nov'10
Dec'10

Ambient Air Quality of Respirable Suspened Particulate Matter ($RSPM/PM_{10}$) Along Boundary of Krishnapatnam Port during the year 2011




Ambient Air Quality of Respirable Suspened Particulate Matter (RSPM/PM10) Along Boundary of Krishnapatnam Port during the year 2012
100
90
80
70
60
50
40
30
20
10
0
Jan'12
Feb'12
Mar'12
Apr'12
May'12
Jun'12
Jul'12
Gopalapuram Village
Amenities Complex
Middirevu Village (South Side)
Krishnapatnam Village
Chalivendram Village
New Light House (North Boundary)
PCB Standard


Ambient Air Quality of Particulate Matter ($PM_{2.5}$) Along Boundary of Krishnapatnam Port during the year 2011
60
50
40
30
20
10
0
Apr'11
May'11
Jun'11
Jul'11
Aug'11
Sep'11
Oct'11
Nov'11
Dec'11
Gopalapuram Village
Amenities Complex
Middirevu Village (South Side)
Krishnapatnam Village
Chalivendram Village
New Light House (North Boundary)
PCB Standard


Ambient Air Quality of Particulate Matter ($PM_{2.5}$) Along Boundary of Krishnapatnam Port during the year 2012
60
50
40
30
20
10
0
Jan'12
Feb'12
Mar'12
Apr'12
May'12
Jun'12
Jul'12
Gopalapuram Village
Amenities Complex
Middirevu Village (South Side)
Krishnapatnam Village
Chalivendram Village
New Light House (North Boundary)
PCB Standard

//TRUE COPY//

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT & FORESTS
Regional Office (Southern Zone)
Kendriya Sadan, 4th Floor, E&F Wings, 17th Main Road,
2nd Block, Koramangala, Bengalore-560034

No.Telegram: PARYAVARAN

BANGALORE
Telephone: 080-25502577
Tele Fax 080-25537184

F.No. EP/12.1/485/AP/4407 14th November, 2013

To
Mr. M.A.R. Ansari, President (Engineering)
M/s. Krishnapatnam Port Company Ltd.
Plot No.379/A, Road No.10,
Jubilee Hills, Hyderabad-500033,
Andhra Pradesh, India,
Tel:P +91 40 2333 9990
Fax: 91 40 2355 7789

Subject: Request for the current status of compliance of the environmental clearance for the (1) Development of Krishnapatnam Port near Nellore, Andhra Pradesh by M/s. Krishnapatnam Port Company Ltd. (Phase-1) & (2) Environmental and CRZ clearance for the development of Krishnapatnam Port in Phase-II at Krishnapatnam, Sri Potti Srinamulu Nellore District, Andhra Pradesh by M/s. Krishnapatnam Port Company Ltd. issued vide MoEF Ref. Nos. 10-22/2005-IA.III dt.26.7.2006 & No. 11-62/2009-IA, III dt.13.11.2009.

Sir

This is in response to your letter vide Ref: KP/MoEF/134 dated 28th September 2013 requesting for a certified copy of the compliance report to the existing above said environmental clearance; the undersigned is directed to enclose herewith the recent monitoring report of this project monitored by this office on 5th November 2013, for necessary action at your end.

Yours faithfully,

Sd/- Illegible
(Dr. U. Sridharan)
Scientist "F"/Director
Ph: 25502577 (O), 264293485(R)
Fax: 080-25537184

Encl: As above.

GOVERNMENT OF INDIA
Ministry of Environment and Forests
(Regional Office, Southern Zone)
Bangalore-34.

MONITORING REPORT
PART I

F. No. EP/12.1/485 & 828/AP

1.	Name of the projects	1. Development of Krishnapatnam Port, Andhra Pradesh by M/s. Krishnapatnam Port Company Ltd. (Phase-I) 2. Environmental and CRZ clearance for the development of Krishnapatnam Port in Phase-II at Krishnapatnam, Sri Potti Sriramulu Nellor District, Andhra Pradesh by M/s. Krishnapatnam Port Company Ltd.
2.	Clearance Letter No. & date	1. No. 10-22/2005-IA, III dt.26.7.2006. 2. No.11-62/2009-IA, III dt.13.11.2009.
3.	Location: District & State/UT	Krishnapatnam, Nellore District in Andhra Pradesh
4.	Address for correspond-dence	Mr. Anil Kumar, Director & CEO M/s. Krishnapatnam Port Company Ltd. P.O. Bag No.1, Muthukur, District Nellore-524344, Andhra Pradesh Tel: +91 861 2377999/9704123987/989 Fax+91 861 2377046 Email: ceo@krishnapatnamport.com
5.	Dateof site visit for this report	05.11.2013
6.	Date of previous visit(s) if any.	20.02.2013
7.	Brief on the project along with the present status:	

The site visit to the Port project was carried out along with Mr. N. Jithndra, COO, Mr. P. Bhaskar Reddy, Advisor (Environment) and other official of Krishnapatnam Port. Also detailed discussions were held with Mr. Anil Kumar, Director & CEO, Mr. MAR Ansari, President (Engineering), Mr. SVSLN Sastry, Vice President (Port Planning) and other officials regarding their compliance status of their EC conditions for their ongoing operations of the Port.

Krishnapatnam Port is a non major port on the east coast of India in the Nellore District of Andhra Pradesh existing since 1825. M/s. Krishnapatnam Port Co. Ltd. (KPCL) is developing this port in to an all weather, deep water, multipurpose, larger port through Public Private Participation on BOST (Build Operate Share Transfer) in terms of the Commission Agreement entered in to with Government of Andhra Pradesh (GoAP). THE Phase I & II Development of Krishnapatnam Port comprising of 17 Number of berths with required marine and shore infrastructure etc. in a land area of 1240 Ha (3064 acres) to cater to 72.3 MTPA of various cargoes plus 3.3 MTEU of container traffic is under progress. The clearances for Phase I & II were accorded by the MoEF vide No. 10-22/2005-IA-III dated 26th July, 2006 and F. No.11-62/2009-I.A.III dated 13th November, 2009 respectively. It was informed by the project authorities that the GoAP approved the master plan of Krishnapatnam Port covering 6800 acres of land including 1000 acres in water bodies during 2007 and now about 70% of the planned port infrastructure including 10 berths are completed and is under utilization. Development of the balance planned infrastructure is under progress. The details of their project as provided by the project authority are as follows:-

Sl. No.	Authorized Capacity as per EC Phase I & II		Authorized capacity as per CFO	
	Commodity/Cargo	Quantity in MT	In force	Renewal Sought*
1.	No. of berths	17 nos.	6	8
2.	*Cargo*			
	Iron ore	18.00	18.00	18.00
	Coal	45.00	22.00	36.00
	General cargo	9.00	6.50	9.00
	POI	0.3	Nil	Nil
3.	Container Cargo	3.3MTEU	0.3MTEU	1.2MTEU
	Total	72.3MT+3.3 MTEU container cargo	46.5 MT + 0.3 MTEU container cargo	63.0 MT + 1.2 MTEU container cargo.

*it was told the CFO meeting was held by APPCB on 22/10/2013 and orders are under issue.

Environmental Management measures: The project authorities are periodically undertaking necessary environmental mentioning for ambient air, noise, marine water ecology & sediments, marine water turbidity, ground water, soil for different environmental quality parameters through a NABL accredited and MoEF approved agency. The monitoring reports are being periodically submitted to statutory authorities. The results of monitoring provided during the visit shows that they are complying with the norms. For maintaining the Ambient Air Quality, they have installed and operating Mechanical Dust Supression Systems with 248 Nos. of sprinklers at coal stacking and wagon loading areas. Deploying 25 Nos. of Truck mounted sprinklers for roads and transit areas, Deploying Hoppers for unloading, mechanized coal handling at 2 berths within the land so far transferred on lease by GoAP. Conveyors are designed

for covering with hood, Developed paved roads and resorted to mechanical sweeping of roads, covering of coal transport vehicles and wagons with Tarpaulin/mechanical covers, Developed wind breaking shield for Chalivendra Village, developed firefighting contingency plan, procured necessary fire tenders and other equipments and deployed trained personnel. Commissioned continuous Ambient Air Quality Monitoring equipment & linked to APPCB website. For maintaining the water Quality, they have developed drains, collections pits, guard ponds for coal storage yards with provision for recycling for dust suppression, developed truck wash with oil separator and settlement pits with provision for recycling for dust suppression, developed 300 KLD STP and the treated effluent is recycled for dust suppression and green belt, developed Oil Spilt Contingency plan for Tier-1 spills, procured necessary e1upment and chemicals and deployed trained personnel and Monitoring of Marine water quality, Marine sediment quality and ground water quality at regular intervals. For Solid waste management, their Solid wastes are being collected, Segregated and disposed as per the types of wastes. The Bi8odegrudable wastes are composted and used as manure, thei9r used oils are sold to the APPCB approved vendors and used batteries are disposed to the manufacturers on Buy back basis. In their port are they have developed Greenery around and their Green belt development is in progress. It was informed that so far 21.5 Ha of Greenbelt is developed by end of Septmber, 2013, and the total Greenbelt required by end of Phase-II is only 191.5 Ha. It was told; in view of the non availability of land the project authorities could not develop green belt in some of the designated areas around the port and their Phase-II completion is about 70% as on date. Besides this the project authorities are developing Mangrove vegetation and protecting the mangrove available in the adjoining areas. They have raised Mangroves in 50 Ha in the port in the areas suggested by GoAP. They have necessary budget allocation in their Environment Management Plan for mangrove development. It was told that they have spent 22.36 lakhs in 2012-13 and 16.5 lakhs for the current year. The 9 acres mangrove situated in the salt lands is yet to be transferred to the port. Tidal exchange to the mangrove area is ensured by the project authorities. Signboards for protection are displayed around mangrove areas. The project authorities are implementing several CSR activities in the project area like housing, education, health & medical aid, vocational skills, fishing gear to fishermen, women empowerment and community services to improve overall living stands. In the project area the required rehabi8litation and resettlement schemes in the project affected villages have been implemented by GoAP. They have the International Management System accreditations which are: ISO-9001 (Quality); ISO 14001 (Environment); ISO 18001 (OHSAS) and ISO 28000 (Security).

Reported violations by Krishnapatnam Port:

There have been repeated representations from a few individuals to the Ministry and the State Government authorities alleging violations related to (a) Mangroves and creek system, (b) Destruction of Sand dunes; (c) Destruction of islands; (d) Ambient Air Quality, (e) Utilization of land beyond designated area; (f) Construction of bridges, control house and loco shed; (g) Dredging and Reclamation etc. Most of the complaints basically relate to some of the modifications, essential infrastructure developed by

KPCL. In this context a subcommittee of the APCZMA has visited site and had interactions with the petitioners, project authorities and people in the project area and submitted their report. APCZMA has agreed with the subcommittee's report and sent to observations to the Ministry. The regional office of the Ministry has also provided the comments on the report.

It was informed during the visit by the project authorities that in terms of concession Agreement, land required for the port development is being leased in phases by the GoAP. Out of the 1240 Ha. (3064 acres) designated by MoEF for the Phase I & II, GoAP so far transferred only 2073 Acres of designated land. In order to commission and optimally use the common infrastructure viz. Break waters, Dredged navigable water ways, Berths and Multi model Cargo transshipment facilities, minor modifications by way of shifting of the water front land ward, relocating cargo storage areas and development of certain infrastructures have been implemented. It was informed that the modifications were examined by the APCZMA and the GoAP have recommended the same forwarded for the approval of the MoEF.

The project authorities have informed that the APPCB have issued certain directions and the directions are being complied with and implemented by the project authorities for intensive Environmental management. It was also informed that the Hon'ble High Court of Andhra Pradesh have dismissed the two Public Interests Litigation petitions filed by the complainants. More over the Central Empowered Committee has also visited the port during June 2013 and necessary clarifications were furnished by KPCL on the issues raised by the complainants, now the report of CEC is awaited. Besides these the MoEF has issued show cause notice dated 11.01.2013 to KPCL for the certain violations and it was informed that KPCL have submitted their response to the Ministry.

As per the request letter provided to the regional office of the Ministry, now KPCL proposing to initiate the expansion proposals for the phase III development and proposing to expand its capacity to cater to the projected traffic by 2021-22, from 72.3 to 146 MTPA of various cargoes for which additional port facilities with marine and land based infrastructure as required are proposed in an area of about 3025 acres of land, including areas to be reclaimed being, leased by GoAP in accordance with the Concession Agreement and Approved Master plan. To process their expansion proposal the project authorities have requested the regional office of the Missitry for providing compliance report for their existing environmental clearance. It was informed that the proposed development in the salt lands and the de-notified forest lands covered in the master plan approved by GoAP shall allay the apprehensions of the complainants about the alleged encroachments by the KPCL.

Even though the project authorities are complying with the conditions of the environmental clearances issued for their Phase I & II, the construction of Phase II is not fully completed; they are yet to get their consent to operate from APPCB for all their Phase II operations. Moreover, in view of the few modifications in the approved layout made by the project authorities, to facilitate commissioning of the port without waiting for the transfer of the designated lands, needs the approval of MoEF. The broad

modifications include the shifting and readjustment of bulk cargo storage yards within the project area, lateral shifting of berthing front towards the available project lands, in addition to the quantified basic infrastructure (like break waters, berths, capital dredging and area development to handle specified cargo), mandatory infrastructure like roads, railway lines, belt conveyers, pipelines, warehouses, utility buildings, amenities, service facilities and other miscellaneous structures like bridges, culverts, repair shops required for handling of cargo through multi-model transport system within the port were constructed as per the requirements. As per the information provided, these modifications have been submitted to APCZMA by the project authorities and the APCZMA has recommended and forwarded the modifications to the MoEF for approval. The project authorities have requested that these modifications undertaken/proposed do not change the project profile and requested the sanction of the MoEF, MoEF is yet to provide the sanction for the modifications. This monitoring report is filed on the basis of the field visit and as per the information provided by the project authority. Detailed point wise compliance status is given below in part II and III.

Sd/- Illegible
(Dr. U. Sridharan)
Scientist "SF"

PART – II

Status of compliance to the Environmental clearance issued by the MoEF for the (1)Developmejhnt of Krishnapatnam Por5t near Nellore, Andhra Pradesh by M/s. Krishnapatnam Port Company Ltd. (Phase-I) and (2) Environmental and CRZ clearance for the development of Krishnapatnam Port in Phase-II at Krishnapatnam, Sri Potri Sriramulu Nellore District, Andhra Pradesh by M/s. Krishnapatnam Port Company Ltd. issued vide Ref. No. 10-22/2005-IA, III dt.26.7.2006 and No. 11-62/2009-IA, III dt.13.11.2009.

Compliance status in brief:

Krishnapatnam Port Phase – I cleared on 26.7.2006		
No.	SPECIFIC CONDITIONS	Compliance
1.	All the conditions of APPCB letter dated 25.5.2004 should be implemented.	Being complied
2.	Detailed plan for protection of the 9 acres of the mangroves be provided	Being complied.
3.	The fishermen and salt pan workers should be rehabilitated as per the rules	Being complied.;
4.	Adequate shore protection measures be taken action be submitted to RO.	Being complied
5.	Green belt shall be developed.	Being complied.
6.	Separate application be made for rail and road connectivity of the project.	Other agencies.
7.	Dredging operations in the estuary should not have any adverse impact	Being complied.
8.	During the rough weather dredging operation in the estuary should be stopped.	Being complied.
9.	In the salt pan area no development works in the mangrove area be taken up	Agreed to comply.
10.	A disaster management plan should be prepared and furnished to MoEF	Complied.
11.	The company must provide funds for the socio-economic development.	Being complied.
12.	The fishing activities by the fisherman living in the settlement not be hindered.	Being complied.
13.	Relocation of the fisherman and communities in the area.	Being complied.
14.	The company should take up greenbelt program in the project area.	Being complied.
15.	Company may modify alignment of channel to facilitate smoother navigation.	Complied.
16.	Breakwater alignment be modified based on relevant model studies.	Complied.
17.	The height of dumping in the dumping site should be restricted to 30 cm	Being complied.

18.	The project proponent will not undertake any destruction of mangroves.	Being complied.
19.	Sewage treatment, recycle and dispose.	Being complied.
20.	Adequate plantation should be carried out along with roads of the port premises.	Being complied.
21.	Should prepare and regularly update disaster management plan	Being complied.
22.	Firefighting arrangements are examined to the new proposal.	Being complied.
23.	No withdrawal of ground water in CRZ area and conduct regular monitoring.	Being complied.
24.	Project not be commissioned till provision of requisite water and electricity.	Complied.
25.	Rain water harvesting measures.	Being complied.
26.	The facilities should be strictly in conform CRZ Notification.	Agreed to comply.
27.	Green buffer zone should be provided all around the project area	Being complied.
28.	No product other than permissible in CRZ Notification be stored in the area.	Agreed to comply.
	GENERAL CONDITIONS	
1.	Construction should be taken up strictly as per Central and State Rules.	Agreed to comply.
2.	Provisions for infrastructural facilities to the construction workers to be made.	Complied.
3.	Treatment and disposal of effluents, soil wastes etc.	Being complied.
4.	Should provide a regular monitoring mechanism and submit monitoring data.	Being complied.
5.	Laboratory facilities should be provided.	Being complied.
6.	The sand dunes and mangroves, if any on the site should not be disturbed.	Being complied.
7.	A copy of the clearance letter be marked to the Panchayat/local NGO, if any.	Complied.
8.	Display of clearance letter by SPCB	Complied.
9.	Necessary funds for environmental pollution control measures.	Being complied.
10.	Co-operation to monitoring officials from RO.	Complied.
11.	Fresh reference should be made to MoEF in case of scope change	Agreed to comply.
12.	The Ministry reserves the right to revoke this clearance	Agreed.
13.	Stipulations of additional conditions by MoEF	Agreed.
14.	Newspaper advertisement about the environmental clearance.	Complied.
15.	Inform the regional office about the date of start of project.	Complied.

Krishnapatnam Port Phase – II cleared on 13.11.2009

No.	SPECIFIC CONDITOINS	Compliance
1.	Adhering to conditions of State Government letter dated 11.5.2009	Agreed to comply.
2.	All the details/information submitted shall be strictly complied.	Being complied.
3.	Hydro-dynamic study shall be undertaken to ascertain the impact on shoreline.	Complied.
4.	Mangrove plantation shall be undertaken in an area of 50 ha.	Being complied.
5.	Six monthly monitoring and comparative analysts shall be made	Being complied.
6.	Weekly monitoring of temperature, salinity and tidal inflow	Being complied.
7.	Green belt shall be developed around the coal yard.	Being complied.
8.	Monitoring the impact of the drawal of water from the Kandaleru creek.	Being complied.
9.	Continuous monitoring on disposal of dredged material shall be put in place.	Being complied.
10.	No construction work other than those permitted in CRZ shall be carried out.	Agreed to comply.
11.	Oil spills shall be properly collected and disposed.	Agreed to comply.
12.	Demarcation of approach channel with lighted buoys for safe navigation	Complied.
13.	Separate Environmental Management Cell shall be set up.	Complied.
14.	No destruction of mangrove, Mangrove plantation/green belt development.	Agreed to comply.
15.	Necessary funds for environmental pollution control measures.	Being complied.
16.	There shall be no withdrawal of ground water in CRZ area	Being complied.
17.	Hazardous waste collection and disposal	Being complied.
18.	Waste water collection and treatment.	Being complied.
19.	Sewage treatment facility should be provided.	Being complied.
20.	No solid waste will be disposed in the CRZ area.	Being complied.
21.	Installation and operation of DG set in compliance with guidelines of CPCB.	Being complied.
22.	There shall be no reclamation/dredging of areas.	Condition deleted.
23.	AAQ and VOC monitored as per CPCB guidelines.	AAQBeing done.
24.	Green belt shall be developed.	Being complied.
25.	Necessary clearances from all the concerned agencies shall be obtained.	Complied.

26.	Installation of oil spill mitigation measures.	Being complied.
27.	No hazardous chemicals shall be stored in the CRZ.	Agreed to comply.
28.	Project not to start till required water and electricity made available.	Complied.
29.	Shall develop rainwater harvesting system to harvest the runoff water.	Being complied.
30.	Facilities developed should confirm CRZ Notification.	Agreed to comply.
	GENERAL CONDITIONS	
i.	Provisions for infrastructural facilities to be construction workers to be made.	Being complied.
ii.	Measures to avoid any likely degradation of water quality while digging.	Being complied.
iii.	Borrow sites of quarry & dump of road construction not to affect environment.	Being complied.
iv.	The construction material shall be obtained only from approved quarries.	Being complied.
v.	Adequate precautions be taken in transportation of the construction material.	Being complied.
vi.	Co-operation to monitoring officials form RO	Complied.
vii.	Stipulations of additional conditions by MoEF.	Agreed.
viii.	The Ministry reserves the right to revoke the clearance	Agreed.
ix.	Fresh reference should be made to MoEF in case of scope change.	Agreed to comply.
x.	Inform the regional office about the date of start of project.	Complied.
xi.	Display of EC copy by the APPCB/Collectors office etc.	Complied.
7.	Stipulations should be enforced among others under the provisions of acts.	Agreed.
8.	All necessary statutory clearances are to be obtained.	Complied.
9.	Newspaper advertisement about the environmental clearance.	Complied.
10.	Environmental clearance is subject to the final orders of Supreme Court.	Agreed.
11.	Any appeal against EC should be made within 30 days.	Agreed.
12.	A copy of the clearance letter be marked to the Panchayat/local NGO, if any.	Complied.
13.	Proponent shall upload the compliance status on their website.	Yet to comply.
14.	Submit six monthly compliance reports.	Being complied.
15.	Environmental Statement in Form V to be submitted.	Being complied.

Part – III

Detailed Compliance Status

Krishnapatnam Port Phase-I (cleared vide No.10-22/2005-III dated 26.07.2006)

A. SPECIFIC CONDITIONS:

1. All the conditions stipulated by Andhra Pradesh State Pollution Control Board in their letter Order No. APPCB/VJA/NLR/633/IIO/2004/9/467/ dated 25.05.2004 should be strictly implemented.
   The project authorities have informed that all the conditions stipulated in the CFE of APPCB are being complied.
2. Detailed plan for protection of the 9 acres of the mangroves should be provided.
   It was informed that the said 9 acres land situated in the salt lands is yet to be transferred to the port. However, the project authorities have ensured tidal exchange to the mangrove area by constructing a culvert and sign boards are displayed around the area of Mangroves. It was assured that upon handing over mangrove land to port the area will be barricaded for further protection.
3. The fisherman and salt pan workers should be rehabilitated as per the Rules of Government of Andhra Pradesh.
   It was informed that the rehabilitation measures have been implemented by GoAP as part of land acquisition for the port development; however the project authorities also have supplemented the R&R measures.
4. Adequate shore protection measures, including construction of revetments/rip-raps, should be taken up based on the scientific studies. The action plan for implementing the shore protection measures should be submitted to this Ministry within 6 months from the date of receipt of this letter.
   It was informed that the hydro-dynamic studies to ascertain the impact of port development on the shoreline in the stretch have been carried out through M/s. HR Wallingford, U.K. No long term impact is noticed due to minimal net drift along the cost. However, as recommended in their report dated October, 2007, 7 km of coastline both north and south of the port entrance is being monitored through M/s. Indian National Centre for Ocean Information Services, Hyderabad using satellite imagery. From the INCOIS reported for the period October, 2008 to January, 2010, the coastline is found to be stable. Further shoreline monitoring being carried out monthly in-house also revealed that the coast line is reasonably unaffected except for seasonal variations. Further monitoring is being continued.
5. Green belt area should be developed along the project and budget earmarked.
   The project authorities have developed greenery around and the Green belt development is in progress.
   It was informed that so far 211.5 Ha of Greenbelt is developed by end of September, 2013 and the total Greenbelt required by end of Phase-II is only 191.5 Ha. Phase-II completion is about 70% as on date.
6. For rail and road connectivity of the project, separate application should be submitted to this Ministry.

It was informed that 25 km long 4 lane Road connectivity (feasible to widen to 6 lanes) from the NH-16 to the Krishnapatnam Port is developed by GoAP and the 23 km long electrified double line rail connectivity from the National Rail Grid to Krishnapatnam Port is formed by a JV on RVNL, GoAP, NMDC respectively. Status of them applying to the Ministry is not provided.

7. The Bay is reported to be calm for the most of the days of the year. Even on the day of the visit, having a deep depression in South-West Bay of Bengal, the basin was calm, though the Bay experienced high waves. Hence, dredging operation in the estuary should not have any adverse impact on the existing mangroves blocks. No damage to Mangrove area was reported earlier by this office.
   It was informed that now for the past six months there is no dredging in the port, however, the dredging activity is programmed in phases, without any impact on the existing mangrove blocks.
8. During the rough weather, resulting in high flood tides, dredging operation in the estuary should be stopped.
   It was assured that this condition is noted and being complied.
9. Regarding the location of stock yard in the salt pan area to be acquired, the proponent should not take up any developmental works in the mangrove area and should ensure that no destruction of mangroves takes place.
   It was informed that the salt pan lands are yet to be transferred on lease by GoAP. Developmental works are being regulated to ensure that no destruction of mangroves takes place. As land for port development is being transferred on lease by GoAP in phases as per the Concession Agreement certain adjustments have been made for the location of stock yards within the land made available so far. For these modifications in layout they have already requested the MoEF through APCZMA.

10. A disaster management plan covering emergency evacuation mechanisms etc., to deal with natural disaster events should be prepared and furnished to the Ministry.
    It was told that the disaster Management Plan covering emergency evacuation mechanisms etc. to deal with natural disasters was prepared and submitted to the Ministry in 2008 and the DMP was latest updated during 2012.
11. The company must take up and earmark adequate funds for the socio-economic development and for welfare measures in the area including drinking water supply, vocational training, and fishery related development programmes (like cold storages).
    The project authorities have informed that as part of their CSR, socio economic development and welfare measures; Roads, Drains, Drinking water supply, housing, medical aid, educational assistance, student hostel, old age home, financial aid, imparting skills and vocational trainings to locals, women empowerment and public health etc., are being taken up with adequate funds earmarked for the same.
12. The fishing activities by the fishermen living in the settlement along the creek should not be hindered and a mechanism may be evolved for the movement of fishing boats vis-à-vis shipping activities.

It was informed that the fishermen have been rehabilitated by the GoAP. Mechanism for movement of fishing boats vis-à-vis shipping is evolved keeping in mind the safety, security ISPS and customs requirements. It was told that all the actions are taken so that the fishing activities of the locals are not hindered.

13. The relocation of the fishermen and local communities in the area should be done strictly in accordance with the norms prescribed by the State Government. The relocated communities should be provided with all facilities including health care, education, sanitation and livelihood.

    It was informed that the GoAP Rehabilitated the Fishermen and Local Communities, Requisite facilities are provided under CSR activities at Rehabilitation Colony viz. Schools, Adult education, Vocational training, Hostel Roads, Drainage system, Drinking water Supply, Malaria Control, Medical and Health camps etc.

14. The company should take up green belt programme in the project are including an ecological park and the plan may be submitted to the Ministry within one year. The project authorities have developed greenery around and the Green belt development is in progress.

    It was informed that so far 211.5 Ha of Greenbelt is developed by end of September, 2013 and the total Greenbelt required by end of Phase-II is only 191.5 Ha. Phase-II completion is about 70% as on date.

15. The company may suitably modify that alignment of channel entrance including its width, turning circle, taking into consideration the wave traversal, its intensity etc. to facilitate smoother navigation of ships.

    The project authorities have informed that the channel alignment is firmed up after undertaking numerical navigation simulation studies in 2009 by M/s. HR Wallingford, UK.

16. The breakwater alignment and its design should be further modified based on relevant model studies, borehole data etc., keeping in view the tranquility condition required for berthing and maneuvering of ships and subsequent cargo handling operations.

    It was informed that the breakwaters alignment and design are also firmed up based on geotechnical investigations, geotechnical stability analysis, Numerical model studies under taken by M/s. HR Wallingford, UK, 3D model studies of tranquility conducted at Lanka Hydraulic Laboratories, Sri Lanka and physical model studies of break waters at IITM Chennai.

17. The height of dumping in the dumping site should be restricted to 30 cm against 90 cm proposed.

    It was informed that they are complying with the dumping height and necessary bathymetry of Dumping site is being monitored periodically to avoid built up.

18. The project proponent will not undertake any destruction of mangroves during construction and operation of the project.

    Existing Mangrove areas are being protected with suitable barricading, erection of display boards and ensuring the tidal flow.

19. Sewage arising in the port area should be disposed off through septic tank – soak pit system or should be treated along with the industrial effluents to conform to

the standards stipulated by Andhra Pradesh Pollution Control Board and should be utilized/re-cycled for gardening, planation and irrigation.

300 KLD Sewage Treatment Plant for their amenities blocks is functioning. It was told that the treated effluent is being recycled for the green belt development and dust suppression. Septic tank and soak pit system are being followed for offices and isolated buildings.

20. Adequate plantation should be carried out along the roads of the Port premises and a green belt should be developed.

    Greenbelt Plantation is undertaken along road sides and is in progress.

21. Project proponent should prepare and regularly update the Disaster Management Plan from time to time.

    Disaster Management Plan has been prepared and submitted to the Ministry. It was told that the disaster Management Plan covering emergency evacuation mechanisms etc. to deal with natural disasters was prepared and submitted to the Ministry in 2008 and the DMP was latest updated during 2012.

22. Fire Fighting arrangements are examined to the new proposal.

    Port has developed dedicated fire-fighting system with required equipment and trained personal. Port Tugs are also equipped with firefighting equipments.

23. There should be no withdrawal of ground water in CRZ area, for this project. The proponent should ensure that as a result of the proposed constructions, ingress of saline water into ground water does not take place. Piezometers should be installed for regular monitoring for this purpose at appropriate locations on the project site.

    It was informed that they are not with drawing Ground Water in CRZ area. The under layers of sub-soil are impervious clays material. Periodic monitoring of ground water quality is being carried out through an NABL accredited and MoEF approved agency as per EMP and the ingress of saline water into the ground water is not reported.

24. The project should not be commissioned till the requisite water supply and electricity to the project are provided by the PWD/Electricity Department.

    The project authorities have informed that electrical power has been provided by APTRANSCO and GoAP released 1 MLD water to KPCL from Muthukur Reservoir and the Pipe line work is in progress. In the meantime water for domestic needs about 400 KLD is being procured from authorized suppliers. As per the permission obtained from GoAP water from irrigation drain "Nakkalakalava' is being utilized for dust suppression & fire-fighting needs.

25. Specific arrangements for rainwater harvesting should be made in the project design and the rain water so harvested should be optimally utilized. Details in this regard should be furnished to this Ministry's Regional Office at Bangalore within 3 months.

    Rain water percolation/harvesting pits are developed for their buildings. For the general area, rain water harvesting pond is also developed at amenities center.

26. The facilities to be constructed in the CRZ area as part of this project should be strictly in conformity with the provisions of the CRZ Notification, 1991 as amended subsequently.

Thought the project authorities have informed that they have noted this condition and are complying with it, it has been reported in the earlier monitoring report of this office that the (1) Mangroves & sand dunes were not mapped as CRZ 1(1) and this may be due to the fact that the extent of these areas of sand dunes and mangroves is small (2) Even through the helipads in CRZ & on roof top is permitted, approval of MoEF was not obtained (3) Bridges on Buckingham canal are constructed without approval of MoEF and (4) Loco shed which is not permissible under CRZ Rules was constructed.

27. Green buffer zone should be provided all around the project area in consultation with local forest department and the report submitted to this Ministry's Regional Office at Bangalore.

Green belt development is in progress. The project authorities have developed good greenery around and the Green belt development is in progress. It was informed that so far 211.5 Ha of Greenbelt is developed by end of September, 2013, and the total Greenbelt required by end of Phase-II is only 191.5 Ha. Phase-II completion is about 70% as on date. Lands are being handed over by GoAP in phases for development and the Green Belt is being developed progressively in the lands transferred by GoAP on lease. GoAP is holding regular inter departmental meetings to resolve those issues on land transfer.

28. No product other than those permissible in the Coastal Regulation Zone Notification, 1991 should be stored in the Coastal Regulation Zone area.

The project authorities have informed that they have noted this condition and is being complied.

B. **General Conditions**:

1. Construction of the proposed structures should be undertaken meticulously conforming to the existing Central/local rules and regulations including Coastal Regulation Zone Notification 1991 & its amendments. All the construction designs/drawings relating to the proposed construction activities must have approvals of the concerned State Government Departments/ Agencies.

   It was informed that the construction design drawings are in conformity to the detailed project reports approved by GoAP and consistent with the CRZ Notification. Further details may be seen under Specific Condition No.26 above.

2. Adequate provisions for infrastructure facilities such as water supply, fuel, sanitation etc. should be ensured for construction workers during the construction phase of the project so as to avoid felling of trees/mangroves and pollution of water and the surroundings.

   The project authorities have informed that adequate provisions including water supply, fuel and sanitation are ensured for construction workers.

3. The project authorities must take necessary arrangements for disposal of solid wastes and for the treatment of effluents by providing a proper waste water treatment plant outside the CRZ area The quality of treated effluents, solid wastes and noise level etc., must conform to the standards laid down by the competent authorities including the Central/State Pollution Control Board and the Union

Ministry of Environment and Forests under the Environment (Protection) Act 1986, whichever are more stringent.

It was informed that the solid wastes are being collected, segregated and disposed depending upon the type of waste. 300 KLD STP is commissioned and is operational outside the CRZ area. Treated effluent conforms to norms and is recycled for Green Belt development and for Dust Suppression. Noise levels are monitored for compliance to standards and monitoring results are included in the Half Yearly Monitoring Report.

4. The proponents should provide for a regular monitoring mechanism so as to ensure that the treated effluents conform to the prescribed standards. The records of analysis reports must6 be properly maintained and made available for inspection to the concerned State/Central officials during their visits.

   Environmental quality monitoring for ambient air, noise, marine water ecology & sediments, marine water turbidity, ground water, solid are being carried out regularly through an agency having NABL accreditation and approved by MoEF. Results of monitoring conform to norms and Monitoring Reports are being submitted to APPCB & to MoEF regularly.

5. In order to carry out the environmental monitoring during the operational phase of the project, the project authorities should provide an environmental laboratory well equipped with standard equipment and facilities and qualified manpower to carry out the testing of various environmental parameters.

   Environmental Monitoring is being carried out through an agency having NABL accreditation and approved by MoEF, Environmental Cell under the supervision of a Vice President and other qualified personnel as well as a laboratory is established in the port.

6. The sand dunes and mangroves, if any, on the site should not be disturbed in any way.

   The project authorities have informed that they have noted this condition and is being complied. It was already reported by this office that Mangroves within port limits are intact. The mangroves areas are barricaded and boats providing information on mangrove protection were erected along the barricades The area of the port is classified at CRZ-I (ii) and CRZ-iii and not as CRZ-I(i). However, the order of DC dated 15.06.2010 shows that 217.1 acres of land under sand dunes was allotted. The map of CZMP does not indicate mangroves and sand dunes (CRZ-I(i) may be because these occur in small patches. Project authorities have stated that the sand dunes do not exist anymore in the area. However the land is yet to be handed over to the port authorities formally.

7. A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any, from whom any suggestion/representation has been received while processing the proposal.

   It was informed that copies of clearance letter were provided to Sarpanch, Krishnapatnam Grama Panchayat, Nellore on 10th August, 2006 and to President, Nellore District Mechanized Fishing Boat Operators Association on 10th August 2006.

8. The Andhra Pradesh Pollution Control Board should display a copy of the clearance letter at the Regional Office, District Industries Centre and Collector's Office/Tehsildar's Office for 30 days.
   It was informed that this condition was complied with by APPCB.
9. The funds earmarked for environment protection measures should be maintained, in separate account and there should be no diversion of these funds for any other purpose. A year-wise expenditure on environmental safeguards should be reported to this Ministry's Regional Office at Bangalore and the State Pollution Control Board.
   It was informed that necessary funds are earmarked in their budget for environmental management and an amount of Rs.598 lakhs has been spent during the year 2012-13 and an amount of Rs.15.76 crores is earmarked for Environmental Management Plan for 2013-14 and it was assured that the funds shall not be diverted for any other purposes.

10. Full support should be extended to the officers of this Ministry's Regional Office at Bangalore and the officers of the Central and State Pollution Control Boards by the project proponents during their inspection for monitoring purposes, by furnishing full details and action plans including the action taken reports in respect of mitigative measures and other environmental protection activities.
    The project authorities extended necessary co-operation during the visit.
11. In case of deviation or alteration in the project including the implementing agency, a fresh reference should be made to this Ministry for modification in the clearance conditions or imposition of new ones for ensuring environmental protection.
    The project authorities informed that they have already approached to Ministry for some minor modifications.
12. The Ministry reserves the right to revoke this clearance, if any of the conditions stipulated are not complied with to the satisfaction of this Ministry.
    The project authorities have agreed for this condition.
13. The Ministry or any other competent authority may stipulate any other additional conditions subsequently, if deemed necessary, for environmental protection, which should be complied with.
    The project authorities have agreed for this condition.
14. The project proponent should advertise in at least two local newspapers informing that the project has been accorded environmental clearance.
    The project authorities have given advertisement Local Newspaper namely Andhra Jyothi dated 11.08.2006 and a copy of the advertisement was marked to the Regional Office, Bangalore.
15. The project proponents should inform the Regional office at Bangalore as well as the Ministry the date of financial closure and final approval of the project by the concerned authorities and the date of start of Land Development Work.
    Details were furnished to the MoEF Regional Office Bangalore by the project authorities. The date of Financial Closure: 16.10.2006, Approval of the Project by GoAP: 17.09.2004 and the start of Land Development June, 2006.

Detailed Compliance Status

Krishnapatnam Port Phase-II (cleared vide F.No.11-62/2009-IA.III dated 13.11.2009)

A. Specific Conditions:

1. All the conditions as stipulated by the Forests & Environment Department, Govt. of Andhra Pradesh vide letter No.2286/CZMA/2009, dated 11.05.2009 shall be strictly complied.

   It was informed that the APCZMA has recommended the project proposal to MoEF in this letter and have agreed to comply with the recommendations.

2. All the details/information submitted by the project proponent vide letter no. KP/MOEF/PII-II/174, dated 17.08.2009 shall be strictly complied.

   The project authorities have informed that the details submitted by them are complied with. They are the Southern Boundary of proposed dredge disposal are of Phase-II is moved towards North coincide with Northern Boundary of Phase-I dredge disposal area. Road bridge crossing and belt conveyors have no impact on mangroves and the railway bridge location is reworked to avoid disturbance. INCOIS costal monitoring shows the port development has not impacted the coast. Guard ponds are provided for coal storage yards and the water is being used for dust suppression.

3. The hydro-dynamic studies shall be undertaken to ascertain the impact to the shoreline in the stretch and ecologically sensitive areas and the report shall be submitted to the Ministry.

   It was informed that hydro-dynamic studies to ascertain the impact of port development on the shoreline in the stretch have been carried out through M/s. IIR Wallingford, UK. No long term impact is noticed due to minimal net drift along the coast. However, as recommended in their report dated October 2007, 7 Km of coastline both north and south of the port entrance is being monitored through M/s. Indian National Centre for Ocean Information Services, Hyderabad using satellite imagery. From the INCOIS reports for the period October, 2008 to January, 2010, the coastline is found to be stable. Further shoreline monitoring being carried out monthly in-house also revealed that the coast line is reasonably unaffected except for seasonal variations. Further, monitoring is being continued.

4. Ministry has taken a decision that the plantation of mangroves shall be undertaken on an area of 50 ha. as the Phase-II of the project spreads over 800 ha.

   Project authorities are developing Mangrove vegetation and protecting the mangrove available in the adjoining areas. They have raised Mangroves in 50 Ha in the port area. They have necessary budget allocation in their Environment Management Plan for mangrove development. It was told that they have spent 22.36 Lakhs in 2013-13 and 16.5 Lakhs for the current year. The 9 acres

mangrove situated in the salt lands is yet to be transferred to the port. Tidal exchange to the mangrove area is ensured by constructing culvert. Sign boards for protection are displayed around mangrove areas.

5. Six monthly monitoring shall be carried out and comparative analysis shall be made to examine for any mitigative measures required.

   Periodic monitoring of various parameters is being carried out by agency having NABL accreditation and approved by MoEF. The results of monitoring comply with the norms. It was informed that EMPO as per the EIA report is being implemented. Six monthly environmental monitoring reports are being submitted to Ministry and APPCB.

6. The temperature, salinity and tidal inflow shall be monitored weekly.

   It was informed that weekly monitoring is being carried out and reported regularly along with results of environmental monitoring.

7. The greenbelt of 100m. width shall be developed around the coal stack yard as per the request in the public hearing.

   The project authorities are attempting to develop 100m width Green belt along with boundary as requested during public hearing. However, it was informed that they have approached the MoEF vide their letter No. KP/MOEF/113 dated 29th August, 2012, to modify this condition suitably.

8. Impact on the drawal of the water from the Kandaleru Creek shall be regularly monitored and report submitted to the Ministry.

   It was told that the water is not drawn from Kandaleru Creek except for supplementing for firefighting needs. Water quality monitoring is being carried out regularly and six monthly reports are being regularly submitted to the Ministry.

9. Continuous monitoring on disposal of dredged material shall be put in place for both pre and post monsoon period.

   Bathymetry of the disposal area of dredged material i.e., the dumping grounds is being monitored periodically to avoid build up.

10. No construction work other than those permitted to Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.

    It was informed that no construction work other than that permitted in Coastal Regulation Zone Notification is being carried out in CRZ Area, however, the regional office has earlier reported the issues related to CRZ classification of the area, construction of helipad, bridges and loco shed.

11. Oil spills if any shall be properly collected and disposed as per the Rules.

    The project authorities informed that Oil Spills, if any, shall be managed as per the approved Oil Spill Contingency Plan. They have procured Oil Boom, Skimmer and chemicals. Their staff members are trained in the regard for Tier-I Oil spills. As per their Disaster Management Plan the Coast Guard will be alerted to coordinate in case of any oil spills.

12. The approach channel shall be properly demarcated with lighted buoys for safe navigation and adequate traffic control guidelines shall be framed. The fishermen shall be suitably educated and informed about the traffic guidelines.
    The approach channel is marked with lighted buoys for safe navigation. Adequate traffic control guidelines are framed and it was told that a copy was sent to the Fisheries Department.
13. The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.
    Environmental Cell has been set-up under the supervision of the Vice President, Environmental review meetings are being held regularly for effective implementation of stipulated safeguard. Training is also being imparted to the in-house environmental audit team by engaging experts of Administrative Staff College of India (ASCI), Hyderabad.
14. No destruction of mangrove is permitted. The project proponent shall take up mangrove plantation/green belt in the project area, wherever possible. Adequate budget shall be provided in the Environment Management Plan for such mangrove development.
    Project authorities are developing Mangrove vegetation and protection the mangrove available in the adjoining areas. They have raised Mangroves in 501la in the port in the areas suggested. They have necessary budget allocation in their Environment Management Plan for mangrove development. It was told that they have spent 22.36 Lakhs in 2013-13 and 16.5 lakhs for the current year. The 9 acres mangrove situated in the salt lands is yet to be transferred to the port. Tidal exchange to the mangrove area is ensured by constructing a culvert. Sign boards for protection are displayed around mangrove areas.
15. The funds earmarked for environment management plan shall be included in the budget and this shall not be diverted for any other purposes.
    It was informed that necessary funds are earmarked in their budget for environmental management and an amount of Rs.598 Lakhs has been spent during the year 2012-13 and an amount of Rs.15.76 Crores is earmarked for Environmental Management Plan for 2013-14 and it was assured that the funds shall not be diverted for any other purposes.
16. There shall be no withdrawal of groundwater in Coastal Regulation Zone area, for this project.
    It was informed that no groundwater is being drawn from the Coastal Regulation Zone.
17. The Hazardous waste generated shall be properly collected and handled as per the provisions of Hazardous Waste Rules, 2008.

It was informed that the hazardous waste like used oils/grease and batteries are being collected and handled as per the provisions of Hazardous Waste (Management, Handling and Trans boundary Movement) Rules, 2008.

18. The waste water generated from the activity shall be collected, treated and reused properly.

    A 300 KLD STP is commissioned and is operational. The treated effluent is recycled for the dust suppression and greenbelt development. Run off from coal stack yards is routed through garland drains, collection pits and Guard Ponds and recycled for dust suppression. Truck wash water is routed through oil & grease separator and recycled for dust suppression.

19. Sewage Treatment facility should be provided in accordance with the CRZ Notification.

    A 300 KLD STP is commissioned and is operational since July 2011. The treated effluent is recycled for the dust suppression and greenbelt development.

20. No solid waste will be disposed of in the Coastal Regulation Zone area. The solid waste shall be properly collected, segregated and disposed as per Rules.

    Solid wastes are being collected, Segregated and disposed as per the type of wastes.

21. Installation and operation of DG set if any shall comply with the guidelines of CPCB.

    Diesel Generating Sets being used are in the range of 62.5 KVA to 500 KVA as back up for emergency lighting & safety during power breakdowns and it was told that they comply with the guide lines of CPCB.

22. There shall be no reclamation/dredging of areas.

    It was told that this condition is deleted vide MoEF letter No. F. No.11-62/2009-IA.III dated 2nd March, 2010. However, it has been reported by this office in the earlier monitoring report that Krishnapatnam Port authorities, during the presentation made on 22nd July 2009 to MoEF for Phase-II development have given the details of creek proposed to be altered and reasons for such alteration and as per the presentation they have straightened the meandering portion reducing the 2 km length to 1 km length and increasing the width from 60-70 meters to 250m and depth from- 0.00 to -0.50 to -15m for (1) Improving the storm water drainage capacity; (2) Provides for the development of berthing facilities (3) Maintains a deeper navigation water way linking to the sea.

    KPCL has also informed that 269 acres of area of water bodies are reclaimed in two patches 219+50 acres (by altering meandering portion of the creek and a patch on the southern side of the altered creek) which is part of the sy.nos.180, 711 & 416. The sy.no. 180 belongs to Kundaleru Creek of Tamminapatnam village, Sy. No.711 & 416 belong to Krishnapatnam. The KPCLK has obtained permission from Secretary Transport, Roads & Buildings Department, Government of Andhra Pradesh for reclaiming and using further land on water front within the port limits,

vide letter of GoAP I&I, dt.21.08.2008. This land is extra in their possession and enjoyment, but not allotted to them. Even though the maps and the EIA etc., indicate the utilization of the area for port purpose, no specific mention/permission for this is available in ECs.

23. Air quality including the VOC shall be monitored regularly as per the guidelines or CPCB reported.

    It was told that the condition of VOC monitoring is deleted vide MoEF letter No. F. No.11-62/2009-IA.III dated 2nd March, 2010. Air quality monitoring is regularly being carried out through an urgency having NABL accreditation and approved by MoEF. Results of monitoring comply with the norms. Monitoring Reports are submitted regularly to APPCB.

24. The project proponent shall undertake green belt development.

    The project authorities have developed good greenery around and the Green belt development is in progress. It was informed that so far 211.5 Ha of Greenbelt is developed by end of September, 2013, and the total Greenbelt required by end of Phase-II is only 191.5 Ha. Phase-II completion is about 70% as on date. Further Greenbelt is being taken up on a continuous basis on the lands being handed over by GoAP from time to time. GoAP is holding regular inter departmental meetings to resolve these issues.

25. Necessary clearances form all the concerned agencies shall be obtained before initiating the project.

    It was informed that clearances from the concerned agencies like Krishnapatnam Village Panchayat, Fishing Board Operators Association, Nellore; NOC from Revenue Department for dispensing HSD, Rail Transport Clearance from Ministry of Railways, Customs Clearance for handling of Cargo, Appointment of KPCL as Conservator from GoAP etc., have already been obtained as part of Phase-I development. Further clearances from the NSPC, ISPS, Coast Guards have also been obtained.

26. Project proponent shall install necessary oil spill mitigation measures in the shipyard.

    It was informed that an Oil Spill Contingency Response Plan has already been approved by the Indian Coast Guard. They have provided spill response equipment to handle Tier-I Oil Spills, Shoreline cleaning equipment and a team of well trained professionals to handle Oil Spill Contingencies/emergencies with the coordination of Coast Guard. The details were furnished to the MoEF Regional office, Bangalore.

27. No hazardous chemicals shall be stored in the Coastal Regulation Zone area.

    It was informed that no hazardous chemicals are handled.

28. The project shall not be commissioned till the requisite water supply and electricity to the project are provided by the PWD/Electricity Department.

The project authorities have informed that electrical power has been provided by APTRANSCO and GoAP released LMLD water to KPCL from Muthukur Reservoir and the Pipe line work is in progress. In the meantime water for domestic needs about 400 KLD is being procured from authorized suppliers. As per the permission obtained from GoAP water from irrigation drain 'Nakkalakalava' is being utilized for dust suppression and fire-fighting needs.

29. Specific arrangements for rainwater harvesting shall be made in the project design and the rain water so harvested shall be optimally utilized.
    Rain water harvesting pits are developed near buildings. For the general area, rain water harvesting pond is also developed at amenities center.
30. The facilities to be construct4ed in the CRZ area as part of this project shall be strictly in conformity with the provisions of the CRZ Notification, 1991 and its amendment.
    The project authorities have informed that no construction work other than that permitted in Coastal Regulation Zone Notification is being carried out in CRZ Area, however, the regional office has earlier reported the issues related to CRZ classification of the area, construction of helipad, bridges & loco shed.

B. General Conditions:

1. Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project to avoid any damage to the environment.
   It was informed that adequate provisions including water supply, fuel and sanitation are ensured for construction workers.
2. Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality.
   The project authorities have informed that they have noted this condition and is being complied. Adequate measures are being taken while digging to avoid degradation of water quality.
3. Borrow site for each quarry sites for road construction material and dump sites must identified keeping in view that no excavation or dumping on private property wetlands, forest areas or other ecologically sensitive locations. Excavation work shall be done in close consultation with the Soil Conservation and Watershed Development Agencies and the construction spoils must not be allowed to contaminate water courses.
   The project authorities have informed that no excavation or dumping on private property is carried out without written consent of the owner and no excavation or dumping is allowed on wetlands, forest areas or other ecologically valuable or sensitive locations. They are undertaking excavation works in consultation with related Government agencies and it was ensured that their construction spoils are not affecting the water courses or leach into ground water. It has been reported earlier by this office earlier that six bridges were constructed and one old bridge was renovated across Uppuleru/Kandaleru creck. Altering of the meandering portion at one place has been indicated in the EIA, but has not been specifically

mentioned in the EC. The bridges are not mentioned in the EIA/Approved Master Plan/EC. No excavation and dumping were noticed on wetlands/forest areas.

4. The construction material shall be obtained only from approved quarries.
   It was informed that the construction material is being obtained only from approved quarries.
5. Adequate precautions shall be taken during transportation of the construction material so that it does not affect the environment adversely.
   It was informed that precautions are being taken during transportation of the construction material.
6. Full support shall be extended to the officers of this Ministry/Regional Office at Bangalore during inspection of the project for monitoring purposes.
   The project authorities extended necessary co-operation during the visit.
7. Ministry of Environment & Forests or any other competent authority may stipulated any additional conditions or modify the existing ones, if necessary.
   The project authorities have agreed for this condition.
8. The Ministry reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of the Ministry.
   The project authorities have agreed for this condition.
9. In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the Ministry of Environment and Forests.
   The project authorities have informed that as against 3064 acres of designated area, they are utilizing only 2273 acres for port operations. However stock piles and berthing front needed to be marginally re-adjusted within the overall designated area. For this the APCZMA has accorded NOC vide Letter dated 02.02.2013 for the modifications in layout. The Principal Secretary, I&I (Ports) GoAP addressed Letter No.916/P.I/2012-2, dated 28.03.2013 informed the factual positions of lands so far transferred on lease to the port among others. The EFS&T Dept. of GoAP *vide* its letter dated 17.05.2013 addressed MoEF for approval. It was informed that the request submitted by KPCL vide Letters dated 28.05.2013 and dated 9.7.2013 is under the consideration of MoEF.
10. The project proponents shall inform the Regional office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.
    Details were furnished to the MoEF Regional Office, Bangalore by the project authorities. The date of Financial Closure: 17.08.2009, Approval of the Project by GoAP: 04-08-2009 and the start of Land Development work 11-08-2009.
11. Andhra Pradesh Pollution Control board shall display a copy of the Clearance letter at the Regional Office, District Industries Centre and Collector's Office/Tehsildar's Office for 30 days.
    It was informed that this condition was complied with by APPCB.
12. These stipulations would be enforced among others under the provisions of Water, Air, E(P) Act, PLI Act, 1991 and EIA, Notification 1994, including the amendments and rules made thereafter.
    The project authorities have agreed for this condition.

13. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc., shall be obtained, as applicable by project proponents from the respective competent authorities.
    It was informed that statutory clearances are obtained for storage of Diesel from CCE, Fire Department, Civil Aviation Department and Forest Conservation Act.
14. The project proponent shall advertise in at least two local Newspapers informing that the project has been accorded Environmental Clearance.
    The project authorities given advertisement in two Local Newspapers namely Deccan Chronicle dated 22.11.2009 and Andhra Jyothi dated 22.11.2009.
15. Environmental Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
    The project authorities have agreed for this condition.
16. Any appeal against this Environmental Clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days.
    The project authorities have agreed for this condition.
17. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any.
    The project authorities have complied with this condition.
18. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of mentioned data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office at CPCB and the SPCB.
    Periodic monitoring of various parameters is being carried out and the results are submitted to Ministry and APPCB. Ambient Air Quality Parameters are being displayed at the main office. It was assured that they will upload the data in their website.
19. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (be in hard copies as well as by e-mail) to the respective Regional office of MoEF, the respective Zonal Office of CPCB and the SPCB.
    Six monthly compliance reports are being submitted.
20. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986.
    It was informed that the environmental statements in Form V are being submitted and the report for year ending 31.03.2013 was submitted to the APPCB, Nellore on 3rd October, 2013.

Sd/- Illegible
(Dr. G. Sridharan)
Scientist 'SF'

//TRUE COPY//

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
Fax: 040 – 23815631
Website :www.appcb.ap.nic.in

ANNEXURE-12

REGD.POST WITH ACK.DUE

Order No.633/PCB/CFE/RO-NLR/HO/2014 6815 **Dt.14 .03.2014**

Sub: PCB - CFE - **M/s. Krishnapatnam Port Co. Ltd., Krishnapatnam (V), Tammenapatnam (V), Narikellapalli (V), Pantapalemn (V), Epuru (V), Muthukur (V), Muthukur (M), SPSR Nellore district** – Consent for Establishment of the Board under Sec.25 of Water (PC&C of Pollution) Act, 1974 and under Sec.21 of Air (P & C of pollution) Act, 1981 - **Amendment to CFE order** - Issued - Reg.

Ref:
1) EC Order dt:13.11.2009 for Phase-II Activities
2) CFE Expansion Order No. 633/PCB/CFE/RO-NLR/HO/2010, dt. 08.05.2010.
3) EFS & T Department lr.dt. 02.02.2013 (No Objection Certificate) for lateral shifting of the berth.
4) Industry's lr.dt. 18.02.2014.
5) E.E, R.O., Nellore lr.dt. 26.02.2014.
6) CFE Committee meeting held on 28.02.2014.

The Board vide reference 1st cited, issued CFE expansion to M/s. Krishnapatnam Port Co. Ltd., for 16 berths (2 berths in Phase - I + 14 berths in Phase - II).

The EFS & T Department vide lr.dt. 02.02.2013 issued No Objection Certificate for lateral shifting of one of the berths by 500 m towards west. The Government also recommended to MOE&F, GOI for modification of certain conditions including lateral shifting of the berth stipulated in E.C., vide lr.dt. 17.05.2013.

The industry vide reference 3rd cited, requested the Board that they have obtained CFE of the Board for 16 berths (2 berths in Phase - I + 14 berths in Phase - II). Out of these, 9 berths are already completed and 10th berth is under construction at a location of 500m towards west from the original location, as approved by the MOE&F, GOI. This shift was found necessary due to site conditions and does not constitute any profile change (no change in sanctioned no.of berths or dredging capacity or capacity of the port or development area etc.).

The E.E. R.O., Nellore vide lr. dt.26.02.2014 submitted the inspection report.

The issue was placed in the CFE Committee meeting held on 28.02.2014. After detailed discussion, the committee recommended for grant of amendment to CFE for lateral shifting of one berth by 500m towards west, with a condition that the proponent shall obtain amendment to EC order before starting of commercial operations of this berth.

In view of the above, the Board after careful examination of Industry's request, R.O., report and recommendations of the CFE Committee, hereby issues amendment to

CFE order **for lateral shifting of one berth by 500 m towards west, with a condition that the proponent shall obtain necessary amendment to the E.C order before starting of commercial operations of this berth,** under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of the Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof, along with additional condition mentioned below:

Additional Condition:

Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules,1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution)Act,1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

All other conditions mentioned in the CFE order issued vide reference 1st cited remain the same.

Sd/-
MEMBER SECRETARY

To
M/s. Krishnapatnam Port Co. Ltd.,
(Amendment to CFE order),
H.No. 8-2- 293/82/A/379 & 379/A,
Ground Floor, Plot No.379, Road No.10,
Jubilee Hills, Hyderabad – 500 033.

/// T.C.F.B.O///

JOINT CHIEF ENVIRONMENTAL ENGINEER (UH-II)

//TRUE COPY//

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
Website :www.appcb.ap.nic.in

ANNEXURE-13

REGD.POST WITH ACK.DUE

AMENDMENT TO THE CFE ORDER

Order No. 133 /APPCB/CFE/RO-NLR/HO/2015 **Dt: 02.07.2015**

Sub: APPCB – CFE – **M/s. Krishnapatnam Port Company Ltd., Krishnapatnam (V), Muthukur(M), SPSR Nellore District - Amendment to CFE order** - Issued - Reg.

Ref:
1. CFE Order No.APPCB/VJA/NLR/633/HO/204/9-467, dt.25.05.2004.
2. EC order dt. 26.07.2006 issued by MOE&F, GOI.
3. EC and CRZ Clearance dt. 13.11.2009 issued by MOE&F, GOI.
4. CFE Order No. 133/PCB/CFE/RO-NLR/HO/2010-390, dt. 08.05.2010.
5. CFO Order No.APPCB/VJA/NLR/11344/CFO/HO/2013-5128, dt.30.11.2013.
6. Industry's lr. dt. 22.01.2015.
7. EE, RO, Nellore report dt. 09.02.2015.
8. CFE Committee meeting held on 04.03.2015.
9. T.O. lr. dt.19.03.2015.
10. Industry's lr. dt. 29.05.2015 & 03.06.2015.
11. EE, RO, Nellore report dt. 18.06.2015.
12. CFE Committee meeting held on 19.06.2015.

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In the reference 1st cited, the Board issued CFE to M/s. Krishnapatnam Port Company Ltd., to develop the existing Minor Port as a modern and deep water port to handle the Cargo as following:

Sl. No.	Type of Cargo	Quantity
1	Coal	6 million tons /annum (Coal – 20000 to 30000 TPD)
2.	Iron Ore	18 Million tons/ annum (60,000 to 80,000 TPD)
3	Fertilizers, Food grains, Sugar, Cement & Cement clinker, barites, Feldspar, Edible oils.	4 Million tons/annum
	Total	**28.0 Million tons/annum**
	No. of Berths	2 Nos.

In the reference 2nd cited, M/s. Krishnapatnam Port Company Ltd., obtained EC from the MoE&F, GoI, New Delhi.

In the reference 3rd cited, the MoE&F, GoI issued EC and CRZ clearance for Phase-II development. As per the EC, the project consists of three operating berths of 850 m length. Subsequently the Board vide reference 4th cited, issued CFE for Phase-II with validity period 5 years i.e., upto 07.05.2015 for the following:

Sl. No	Existing capacity (Phase -1) (as per the CFE order dt.25.05.2004)		Proposed Expansion (Phase –II)	
	Type of Cargo	Quantity	Type of Cargo	Quantity
1	Coal	6 million tons /annum (Coal – 20000 to 30000 TPD)	Dry Bulk Cargo (Coal)	39 MTPA

2.	Iron Ore	18 Million tons/ annum (60,000 to 80,000 TPD)	Container Cargo	3.30 Million TEUs/year
3	Fertilizers, Food grains, Sugar, Cement & Cement clinker, barites, Feldspar, Edible oils.	4 Million tons/annum	General Cargo	5.0 MTPA
4	-	-	Bulk Liquid Cargo (POL)	0.30 MTPA
	Total	**28.0 Million tons/annum**	**Total**	**44.3 MTPA & 3.3 Million TEUs/year of container cargo**
	No. of Berths	2 Nos.	No. of Berths • Coal Berths – 5 Nos. (4 North port & 1 South port) • Container berths – 6 Nos. (1 North side + 5 South side) • General Cargo Berths – 2 Nos • POL berth – 1No.	14 Total length – 4100 m (North port – 2,000 m, South port – 2,100 m)

In the reference 6th cited, the industry had requested to amend the CFE order dt. 25.05.2004 to change number of berths from 2 to 3 on par with the EC order. Further, it is requested to extend the validity of CFE order of Phase – II dt. 08.05.2010 for another five years so as to complete remaining facilities.

The EE, RO: Nellore vide references 7th & 11th cited, submitted reports in this regard. The issue was placed before the CFE committee in the meetings held on 04.03.2015 & 19.06.2015. The Committee in the meeting held on 19.06.2015 noted the above points and recommended

a) to amend the CFE dt. 25.05.2004 to change number of berths from 2 to 3, on par with EC order and

b) to extend the validity of CFE order dt. 08.05.2010 for another five years so as to complete remaining facilities with a condition that the industry has to submit a copy of the order extending the validity of EC within 3 months.

The Board after careful examination of Industry's request, remarks of the Regional Officer and recommendation of CFE Committee, hereby issues **AMENDMENT TO THE CFE ORDER** issued vide references 1st and 4th cited, under Sec.25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of the Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof as following:

1. The no. of berths in the para No.1 of the CFE orders dt. 25.05.2004 & 08.05.2010 shall be read as 3 instead of 2 and there is no change in total length of the Berths i.e., 850 m.

2. The validity period of the CFE order dt. 08.05.2010 is extended for another 5 years i.e., upto 07.05.2020 with following conditions:

   a) The port authorities shall submit a copy of the order extending the validity of EC within 3 months.

b) The port authorities shall submit a map showing operating berths of Phase-I & Phase-II and proposed berths of Phase-II along with the length of each berth.

c) Display boards showing the berth number shall be provided.

d) The port authorities shall submit the progress of construction of new berths of Phase-II to the Board regularly.

All other conditions mentioned in the CFE order issued vide reference 1st & 4th cited remain the same.

Sd/-
MEMBER SECRETARY

To
M/s. Krishnapatnam Port Co. Ltd.,
8-2-293/A/379, Ground floor,
Plot No. 379, Road No.36,
Jubilee Hills,
Hyderabad-500033.

Copy to: 1. The JCEE, Z.O., Vijayawada for information and necessary action.
2. The E.E., R.O., Nellore for information and necessary action.

// T.C.F.B.O //

3/7/15

JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC), UH-I

//TRUE COPY//

ANNEXURE-14

F. No. 11-62/2009-IA.III
Government of India
Ministry of Environment, Forest & Climate Change
(IA.III Section)

Indira Paryavaran Bhawan,
Jor Bagh Road,
New Delhi - 3

Dated: 18th August, 2015

To

The Director and CEO,
M/s Krishnapatnam Port Company Ltd,
P.O. Bag No. 1, Krishnapatnam Village,
Muttukuru Mandal, SPSR
District Nellore (Andhra Pradesh),

Subject: 'Development of Krishnapatnam Port Phase-II' at Krishnapatnam, Sri Potti Sriramulu, District Nellore (Andhra Pradesh) by M/s Krishnapatnam Port Company Ltd – Extension of validity of Environmental and CRZ Clearance - reg.

Sir,

This has reference to your application No. KP/MoEF/130 dated 21.10.2014 and subsequent letter dated 30.10.2014, submitting the above-mentioned proposal to this Ministry for grant of extension of validity of Environmental and CRZ Clearance granted vide letter No. F.No.11-62/2009-IA-III dated 13.11.2009, in term of the provisions of the Coastal Regulation Zone, 2011 and Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection), Act, 1986.

2. The proposal for extension of validity of Environmental and CRZ Clearance granted for **'Development of Krishnapatnam Port Phase-II' at Krishnapatnam, Sri Potti Sriramulu, District Nellore (Andhra Pradesh) by M/s Krishnapatnam Port Company Ltd,** was considered by the Expert Appraisal Committee (EAC) in the Ministry for Infrastructure Development, Coastal Regulation Zone, Building/ Construction and Miscellaneous projects, in its meeting held on 23rd – 24th April, 2015.

3. The details of the proposal, as per the documents submitted by the project proponents (PP), and also as informed during the above said EAC meeting, are reported to be as under:-

(i) Environmental Clearance were issued for Phase-I during July, 2006 to develop 3 berths and handle a cargo of 28 MTPA and for Phase-II during November, 2009 to develop 14 berths and handle additional cargo of 44.3 MTPA of Cargo + 3.3 MTEUs of container cargo. CFO was issued by Andhra Pradesh Pollution Control Board (APPCB) during 2009 and is being renewed periodically.
(ii) The Environmental and CRZ Clearance accorded by the MoEF, vide letter F.No.11-62/2009-IA.III dated 13.11.2009 for Phase-II.

(iii) Owing to delays, in handing over of the designated land by the Government of Andhra Pradesh, as of now, about 70% of the overall infrastructures envisaged in the Phase-II development comprising extension of breakwater, berths, capital dredging and ancillary works have been completed, barring some more berths, cargo handling facilities and capital dredging.

4. The EAC in its 147th meeting held in 23rd – 24th April, 2015 has recommended the project for grant of extension of validity of Environmental and CRZ Clearance dated 13.11.2009 for a period of three years. As per recommendations of the EAC, the Ministry of Environment, Forest & Climate Change hereby extends the validity of the Environmental and CRZ Clearance upto 12.11.2017.

5. All other conditions in the Environmental and CRZ Clearance No. 11-62/2009-IA-III dated 13.11.2009, shall remain unchanged.

18/8/2015

(S.K. Srivastava)
Scientist E

Copy to:

1. Chairman, Andhra Pradesh Coastal Zone Management Authority and Special Chief Secretary to Government, E.F.S & T. Department Government of Andhra, Pradesh Secretariat, Hyderabad- 2
2. The Chairman, CPCB, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 32.
3. The Chairman, Andhra Pradesh Pollution Control Board, Paryarana Bhawan, A-III, Industrial Area, Sanathnagar, Hyderabad - 18
4. Additional Principal CCF (C), Ministry of Environment, Forests and Climate Change, Regional Office, 1st Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai – 34
5. Guard File
6. Monitoring Cell

18/8/2015

(S.K. Srivastava)
Scientist E

//TRUE COPY//

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
Website :www.appcb.ap.nic.in

ANNEXURE-15

BY REGD POST WITH ACK DUE

Order No. 633 /APPCB/CFE/RO-NLR/HO/2010 **Dt: 10.02.2016**

Sub: APPCB - CFE - **M/s. Krishnapatnam Port Co. Ltd., Krishnapatnam (V), Muthukur (M), SPSR Nellore district – CFE amendment for the change of cargo mix** – Issued – Reg.

Ref:
1. EC orders dt. 26.07.2006 & 13.11.2009 issued by MoE&F, GoI, New Delhi.
2. CFE expansion order dt. 08.05.2010.
3. CFE (amend) order dt. 02.07.2015.
4. CFE application recd on 01.01.2016.
5. Regional Officer report dt. 08.01.2016.
6. CFE Committee meeting held on 30.01.2016.
7. Lr. dt, 01.02.2016 recd from M/s. KPCL.

1. **M/s. Krishnapatnam Port Co. Ltd.,** (M/s. KPCL) obtained ECs vide reference 1st cited, for expansion (Phase – II development) of Krishnapatnam Port to handle the cargo as following:

S.No.	Activity	Phase-I	Phase-II	Total
1	Iron ore	18 Million tones/annum (1 berth)	----	18 Million tones/annum (1 berth)
2	Iron ore	6 Million tones/annum (1 berth)	----	6 Million tones/annum (1 berth)
3	General cargo	4 Million tones/annum (1 berth)	5 Million tones/ annum (2 berths)	9 Million tones/ annum (3 berths)
4	Coal	----	39 Million tones/ annum (4 berths)	39 Million tones/ annum (4 berths)
5	Container berth	----	3.3 Million TEU (6 berths)	3.3 Million TEU (6 berths)
6	POL berth	----	0.3 Million tones/ annum (1 berth)	0.3 Million tones/ annum (1 berth)
	Total	28 Million tones/annum	44.3 Million tones/annum + 3.3 Million TEU	72.3 Million tones/annum + 3.3 Million TEU

2. The Board issued CFE (exp) vide reference 2nd cited for the cargo handling capacities as following:

S. N.	Products / Line of Activity Type of Cargo	Permitted capacity as per CFE order dt. 08.05.2010 after Phase II (Million Tons/Annum)		
		Phase I	Phase II	Total
1.	Coal	6	39	45
2.	Iron Ore	18	-	18
3.	General Cargo (Fertilizers, Food grains, Granite blocks, Bulk liquid cargo etc.).	4	5	9.3
	Bulk liquid cargo	-	0.30	
4.	Container Cargo	-	3.3 MTEU	3.3 MTEU
	Total	**28 MTPA**	**44.3 MTPA + 3.3 Million TEU**	**72.3 MTPA + 3.3 Million TEU**
5.	No. of Berths	2 Nos.	14 Nos. (4100 m)	16 Nos.

3. The Board vide reference 3rd cited Issued amendment to CFE order as following:

Sl. No	Existing capacity (Phase -1) (as per the CFE order dt.25.05.2004)		Expansion (Phase –II)	
	Type of Cargo	**Quantity**	**Type of Cargo**	**Quantity**
1	Coal	6 million tons /annum (Coal – 20000 to 30000 TPD)	Dry Bulk Cargo (Coal)	39 MTPA
2.	Iron Ore	18 Million tons/ annum (60,000 to 80,000 TPD)	Container Cargo	3.30 Million TEUs/year
3	Fertilizers, Food grains, Sugar, Cement & Cement clinker, barites, Feldspar, Edible oils.	4 Million tons/annum	General Cargo	5.0 MTPA
4	-	-	Bulk Liquid Cargo (POL)	0.30 MTPA
	Total	**28.0 Million tons/annum**	**Total**	**44.3 MTPA & 3.3 Million TEUs/year of container cargo**
	No. of Berths	3 Nos. Total length 850m.	No. of Berths • Coal Berths – 5 Nos. (4 North port & 1 South port) • Container berths – 6 Nos. (1 North side + 5 South side) • General Cargo Berths – 2 Nos • POL berth – 1No.	17 nos Total length – 4100 m (North port – 2,000 m, South port – 2,100 m)

4. M/s. KPCL has submitted an application seeking CFE of the Board to Change the Cargo Handling Capacity due to change in current market and regulatory ban an Iron ore exports. It is proposed to optimize the resources and cater the growing needs of clients in private and Govt. sectors without increase in the overall approved cargo handling capacity as mentioned. The EE, RO: Nellore has submitted a report vide reference 5th cited.

5. In view of the above, the Board after careful examination of Industry's request, remarks of the Regional Officer and recommendations of the CFE Committee, hereby issues **AMENDMENT TO THE CFE ORDER issued vide reference 2nd and 3rd cited, for change of cargo mix without increasing total permitted cargo handling capacity** under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of the Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof as following:

S.No.	Activity	Phase-I	Phase-II	Total
1	Iron ore	10 Million tones/ annum	----	10 Million tones/annum
2	Coal	12 Million tones/ annum	39 Million tones/ annum	51 Million tones/annum
3	General cargo i.e Fertilizers, good grains, sugar, cement and cement clinker, barites, feldspar, edible oils	4 Million tones/ annum	5.0 Million tones/ annum	9 Million tones/ annum
4	Container cargo	--	3.3 Million TEU	3.3 Million TEU
5	POL berth	2.0 Million tones/ annum	0.3 Million tones/ annum	2.3 Million tones/ annum.
	Total	**28.0 Million tones/ annum**	**44.3 Million tones/ annum + 3.3 Million TEU**	**72.3 Million tones/ annum + 3.3 Million TEU**
6.	No of berths	3 no Total length 850m	14 no Total length – 4100 m (North port – 2,000 m, South port – 2,100 m)	17 no.

6. **M/s. Krishnapatnam Port Company Ltd., shall comply with the following:**

   a) The mechanical dust suppression system (sprinklers and fogging) of adequate capacity shall be provided at the coal handling points such as loading and unloading from the ship, stacking and reclaiming processed in the stack yard to control dust generation and air emissions.

   b) Wind breaking wall / sheets shall be provided all along the Coal / Iron ore stacks yards towards villages viz., Chalivendra, Gopalapuram and Krishnapatnam taking into consideration the meteorological characteristics of the location within 3 months as committed vide lr.dt. 01.02.2016.

7. The port authorities shall submit a copy of the order issued by the Board to the MoEF&CC, GoI, New Delhi for record.

8. All other conditions stipulated in the CFE orders issued vide references 2nd and 3rd cited remain the same.

Sd/-
MEMBER SECRETARY

To
M/s. Krishnapatnam Port Co., Ltd.,
8-2-293/A/379, Ground Floor,
Plot No. 379, Road No. 36,
Jubilee Hills, Hyderabad-500033.
Mail id: sanjayn@necltd.com, ceo@krishnapatnamport.com.

Cc:
1. The JCEE, ZO: Vijayawada for information and necessary action.
2. The EE, RO: Nellore for information and necessary action.

// T.C.F.B.O. //

JOINT CHIEF ENVIRONMENTAL ENGINEER(UH-I)

//TRUE COPY//

ANNEXURE-16

F. No. 11-62/2009- IA III (Pt)
Government of India
Ministry of Environment, Forest and Climate Change
(I.A. Division)

Indira ParyavaranBhawan
Aliganj, Jorbagh Road,
New Delhi -110003

Dated 16th March, 2016

To,

The Director and CEO
M/s Krishnapatnam Port Company Ltd.,
P.O. Bag No. 1, Krishnapatnam Village,
Muttukuru Mandal, SPSR,
District Nellor, Andhra Pradesh.

E-mail : info@krishnapatnamport; Fax No.: 40-23337789;

Subject : Development of Krishnapatnam Port Phase-II at Krishnapatnam, PottiSriramulu Nellore Dist, Andhra Pradesh by M/s Krishnapatnam Port Company Ltd. - **Amendment in the Environmental and CRZ Clearance reg.**

Ref.: **(i) Ministry's letter no 11-62/2009- IA III dated 13th November, 2015 and 18th August, 2015.**
(ii) Your online proposal no. IA/AP/MIS/566/2009 dated 3rd December, 2015.

Sir,

This has reference to the above mentioned project proposal. It is noted that Ministry of Environment & Forest (MoEF), Government of India (GoI) accorded Environmental and CRZ clearance (EC) for Phase I and Phase II development of the Krishnapatnam Port during 2006 &2009 respectively. The clearances cater in all to 17 berths with handling capacity of 72.3 MTPA of various cargoes and 3.3 MT PA of Container cargo in a designated area of Ha.1240 (Ac.3064).In terms of the Concession Agreement, GoAP are to provide entire land for the development of the Krishnapatnam Port on a lease basis. GoAP has approved the Master Plan for the development of Krishnapatnam Port covering an area of 2752 ha. (Ac.6800) during October, 2007. Out of the above, only 82% of the designated land for Phase-I & phase-II of the port development could be leased by GoAP till date. The balance area is yet to be handed over due to local issues which need time to resolve. About 70% of the planned infrastructure has so far been developed leaving the project incomplete. Meanwhile GoAP have been able to make available some other areas out of the area earmarked for total Master Plan development. It has been informed by the PP that to optimally operate the existing port infrastructure developed at a considerable cost optimally, it has become essential to incorporate the following minor modification:-

i) Re-designate the project area by utilising lands to the same extent of area leased by GoAP within the approved port boundary.

ii) Ancillary construction works to facilities cargo handling viz., construction of railway lines with bridges and road flyovers, edible oil pipelines and helipad.

2.0 It is proposed to make up the short fall of 226 ha (558 Ac) of designated land on account of delay in making available Salt lands and GoAP lands from out of the land made available by GoAP within the approved Master Plan Port boundary and effect minor modifications in the layout of related infrastructure as under:

Project infrastructure proposed to be shifted to the land requested for redesignation in order to complete the approved phase – II development of Krishnapatnam port.

Sl No	Item	From	To	Details
1	Cargo Storage Area –AI	a) 14°15'45.77" N; 80°06'39.49"E b) 14°15'51.57" N; 80°06'41.36"E c) 14°16'28.49" N; 80°06'19.28"E d) 14°16'17.69" N; 80°06'02.57"E	a) 14°15'28.32" N; 80°05'38.08"E b) 14°16'13.94" N; 80°05'18.20"E c) 14°16'15.64" N; 80°05'30.49"E d) 14°15'33.94" N; 80°05'48.45"E	AC.128.50
2	Cargo Storage Area –A2	a) 14°16'40.29" N; 80°08'14.53"E b) 14°17'01.72" N; 80°08'25.25"E c) 14°17'13.21" N; 80°08'03.21"E d) 14°16'51.00" N; 80°07'51.13"E	a) 14°16'01.21" N; 80°07'49.24"E b) 14°16'01.34" N; 80°08'03.47"E c) 14°16'42.60" N; 80°08'12.15"E d) 14°16'44.68" N; 80°07'57.41"E	Ac.141.50
3	One Number of Berth	a) 14°15'44.78" N; 80°07'48.81"E b) 14°15'44.78" N; 80°07'47.98"E c) 14°15'28.51" N; 80°07'47.92"E d) 14°15'25.51" N; 80°07'48.75"E	a) 14°15'16.23" N; 80°06'29.37"E b) 14°15'15.47" N; 80°06'29.05"E c) 14°15'21.61" N; 80°06'13.60"E d) 14°15'22.37" N; 80°06'213.92"E	Shifting of the Northern berth towards west
4	Road cum Railway bridge – One number 135 M long	Additional Requirement	Location: 14°17'19" N; 80°07'47"E	To form a Merry-Go-Round system as per the directions of South Central Railway.
5	Railway Bridges (parallel to existing Road Bridges) . Three Nos . 300RM	Additional Requirement	Locations . 14°15'19" N; 80°06'05"E . 14°14'28" N; 80°06'30"E . 14°14'24" N; 80°06'44"E	To form essential rail way connectivity to the South Port area.

	. 340RM .120RM			
6	Edible Oil pipelines Two nos each 10.50 KM Long from Berth # N2Upto the Port's entrance at . 14°15'48.49" N; 80°04'12.85"E	To avoid spillage of cargo and avoid vehicular movement to improve environment	Locations: Marked as P1 & P2 in the drawing attached as Appendix No. 7 (copy enclosed) Submitted along with Justification for Amendments under the cover of KPCL Ltr. No. KP/MOEF/250, Dt. 14/12/2015	To Transport Edible oil from berth refinery located close to the port's boundary.
7	Road Flyovers on existing railway lines		Locations Marked as F1, F2 & F3 in the drawing attached as Appendix No. 7 (Copy Enclosed)	Required for efficient cargo evacuation

3. Mode of Transportation

A. Coal

a. Conveyors directly to the power plant (Approx. 70%)

b. By Railway wagons covered with tarpaulins to external destinations (Approx. 15%)

c. By Road through covered trucks (Approx. 15%)

B. Fertilizer

a. Handled / Bagged in covered warehouses (100%)

b. By Railway wagons (Approx. 75%)

c. By Road through trucks duly covered (Approx. 15%)

C. General cargo (Granite, Limestone, Food grains etc.,)

a. By Railway wagons (Approx. 60%)

b. By Road through trucks duly covered (Approx. 40%)

D. Edible Oil

a. By pipe Line directly to the refineries (100%)

4. Brief Details of existing facilities

A. No of Berthing structures completed - 9 (Nine)
B. Road, Railway line, Conveyor, Pipelines and Drainage system -
C. Operational, administrative, control and functional buildings
D. Dust suppression measures

a. 248 nos. mechanically operated sprinklers for cargo storage areas
b. Transfer housed with dust suppression systems installed
c. Conveyor with hood covering
d. 25 nos. truck mounted sprinklers
e. 4 nos. heavy duty atomizers

E. Full- fledged fire fighting equipment along with trained personnel
F. Oil spill contingency plan with requisite equipment, trained personal as well as a tie up with Coast Guard.
G. Disaster management plan and tie up with the District administration.
H. On site as well as Offsite emergency contingency plans
I. Development of over Ha. 200 of green belt along the port boundary and around coal stock yards besides avenues plantation

5. NOC of APCZMA and Recommendation of GoAP

A. APCZMA have issued No Objection Certificate (NoC) for the shifting of Cargo Areas 1 & 2 and shifting of the Northern Berthing structure vide letter No. 7401/ CZMA/ 2012, dt 2-2-2013.

B. GoAP have recommended the same vide their letter No. C. No. 7401/ CZMA/2012 Dt. 17/05/2013 addressed to MoEF.

C. APCZMA have issued NoC for the construction of a Rail cum Road Bridge for the proposed Merry-Go-Round on the north port and three railway bridges on the railway line connecting the south port and three road flyover on railway lines, vide letter No. 3160/ ENV/ CZMA/ 2014 dt 14-8-2014.

D. GoAP recommended the same vide their letter no. C. No. 3160/ Env/ CZMA/ 2014Dt. 05/09/2014 addressed to MoEF.

6. List of Survey Numbers:

List of survey numbers of the land to be re-designated (Ac. 558) is submitted.

7. PP has confirmed that :

A. the project profile approved in the EC granted namely, extent of Designated Area, Number of Berths, Cargo Mix, Extent of cargo storage areas, Port Cargo handling capacity etc., shall remain unchanged.

B. No disturbance would be caused to ecologically sensitive areas like Mangroves. They are protecting the existing mangroves and developed 50 ha mangroves as directed in the EC

C. No Litigation is pending against the port in any court of law.

8. The proposal was considered by the Reconstituted Expert Appraisal Committee (Infrastructure -2) in its 1st meeting held during 21st – 22nd December, 2015. The Committee noted that public hearing of existing EC was held on 29.02.2009. Therefore, the Committee exempted the preparation of EIA /EMP report and public hearing as per 7 (ii) of EIA Notification, 2006. After detailed deliberation the Committee recommended the amendment with following additional specific conditions:

i) Construction activity shall be carried out strictly according to the provisions of CRZ Notification, 2011. No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.

ii) All the recommendations and conditions specified by AP Coastal Zone Management Authority (APCZMA) vide letter no. 3160/Env/CZMA/2014 dated 14.08.2014 shall be complied with.

iii) Automatic /online monitoring system (24 x 7 monitoring devices) for air pollution as well as water pollution in respect of flow measurement and relevant pollutants in the treatment system to be installed. The data to be made available to the respective SPCB and in the Company's website.

iv) All the recommendations mentioned in the rapid risk assessment report, disaster management plan and safety guidelines shall be implemented.

9.0 The Ministry accepts the recommendation of the Expert Appraisal Committee (Infrastructure-2) for amendment in the existing environmental and CRZ clearance subject to compliance of specific conditions and general conditions.

10.0 All other conditions will remain unchanged.

11.0 In future, in case of change in the scope of the project, the company shall obtain fresh environmental clearance.

12.0 This issues with the prior approval of the Competent Authority.

(A N Singh)
Scientist 'D'

Copy to:-

1. The Principal Secretary, Department of Environment, Forest, Science & Technology, Government of Andhra Pradesh, Hyderabad, A.P.
2. The Chief Conservator of Forests, Regional Office (Southern Zone, Bangalore)KendriyaSadan, 4th Floor, E&F Wing, II Block Koramangala, Banglore-560034.
3. The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
4. The Chairman, Andhra Pradesh Pollution Control Board, Paryavaran Bhawan, A-III, Industrial Estate, Sanath Nagar, Hyderabad - A.P.
5. Monitoring Cell, Ministry of Environment, Forest & Climate Change, Indira ParyavaranBhawan, Aliganj, Jorbagh Road, New Delhi -110003, New Delhi.
6. Guard File/Monitoring File/Record File.

(A N Singh)
Scientist 'D'

//TRUE COPY//

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500
Website :www.appcb.ap.nic.in

ANNEXURE-17

BY REGD.POST

AMENDMENT TO THE CFE ORDER

Order No. APPCB/VJA/NLR/633/HO/2004/9/46 **Dt. 04.01.2017**

Sub: APPCB - CFE - **M/s. Krishnapatnam Port Company Ltd., Krishnapatnam (V), Muthukur (M), SPSR Nellore District - Amendment to CFE order** – Issued – Reg.

Ref:
1. EC orders dt. 26.07.2006 & 13.11.2009 issued by MoE&F, GoI, New Delhi.
2. CFE order dt. 25.05.2004.
3. CFE (expansion) order dt. 08.05.2010.
4. CFE (amend) order dt. 02.07.2015.
5. CFE for change of Cargo Mix dt. 10.02.2016.
6. Representation of the industry recd on 05.11.2016.
7. Regional Officer report dt. 15.12.2016.
8. CFE Committee meeting held on 24.12.2016.

In the reference 1st cited, M/s. Krishnapatnam Port Company Ltd., had obtained Environmental Clearances from MoE&F, GoI, New Delhi for their Port activities.

The Board had issued CFE to M/s. Krishnapatnam Port Company Ltd., vide reference 2nd cited and CFE (expansion) vide reference 3rd cited. The Board had issued an amendment to CFE order vide reference 4th cited including no. of berths on par with EC order and extension of validity of CFE order. The Board had also issued amendment to CFE order vide reference 5th cited for change of Cargo Mix.

In the reference 6th cited, the industry has requested to amend some of the conditions stipulated by the Board in the above CFE orders. The EE, RO: Nellore has submitted a report in this regard vide reference 7th cited.

The item was placed before the CFE Committee meeting held on 24.12.2016. After detailed discussions, keeping in view the practical problems, the Committee recommended to issue amendments to the conditions stipulated in the CFE orders as requested by the industry.

The Board, after careful scrutiny of the request of the industry, report of Regional Officer and recommendations of the CFE Committee hereby issues **AMENDMENT TO THE CONDITIONS STIPULATED IN THE CONSENT FOR ESTABLISHMENT ORDERS** to your unit Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under as following:

The conditions stipulated in the CFE order issued vide reference 2nd cited shall be read as following:-

SCHEDULE-B (II- Operational phase)

S.No.	Existing Condition	Condition after amendment
4 (C)	**Cargo storage Areas:** Facilities for **automatic** water sprinkler system and facilities for the drainage's of sprinkler water / rain water shall be provided. The cargo storage areas shall have their own greenbelt of 20 meters width.	**Cargo storage Areas:** Facilities for water sprinkler system and facilities for the drainage's of sprinkler water / rain water shall be provided. The cargo storage areas shall have their own greenbelt of 20 meters width.

IV.	Once the port is established, onsite and offsite emergency action plan has to be prepared after carrying out risk analysis and hazop studies.	Once the port is established, On-site Emergency action plan has to be prepared after carrying out Risk Analysis and Hazop studies.

- **All other conditions of CFE order issued vide reference 2nd cited shall remain the same.**

The conditions stipulated in the CFE order issued vide reference 3rd cited shall be read as following:-

CFE Order No.633/PCB/CFE/RO-NLR/HO/2010-390 Dt.08.05.2010 (Phase – II):

S.No.	Existing Condition	Condition after amendment
	SCHEDULE-A	
2.	Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed.	Separate energy meters shall be provided for "Sewage Treatment Plant" and MDSS pump houses i.e., air pollution control equipment, to record energy consumed.
	SCHEDULE-B : Air:	
11.	The proponent shall comply with the following for controlling fugitive emissions:-	
	➢ Fully mechanized handling equipment for loading & unloading operations.	➢ Fully mechanized handling equipment for loading & unloading operations.
	➢ Closed conveyor belt with water sprinkling arrangement for suppression of dust while conveying dusty cargoes like coal & iron ore. Specially designed Iron Ore ship loader with goose neck chute to reduce drop height of Iron Ore into the ship.	➢ Closed conveyor belt with water sprinkling arrangement for suppression of dust while conveying dusty cargoes like coal, iron ore. Specially designed iron ore ship loader with necessary precautions to reduce drop height of iron ore into the ship.
	➢ All the vehicles involved in transportation of cargo shall be covered with tarpaulin.	➢ All outgoing vehicles involved in transportation of cargo shall be covered with tarpaulin.
	➢ Vehicles shall be managed to avoid traffic congestions and shall provide empty dusting vehicle washings / dry cleaning system to clean all out going cargo vehicles.	➢ Vehicles shall be managed to avoid traffic congestions and shall provide empty dusting vehicle washings / dry cleaning system to clean the cargo vehicles.
	➢ Based on traffic density / vehicular movements anticipated from the port, parking facilities will be provided.	➢ Based on traffic density / vehicular movements anticipated from the port, parking facilities will be provided.
	➢ Automated mechanical water sprinkling shall be provided on roads and at dusty cargo storage areas, for suppression of dust.	➢ Mechanical water sprinkling shall be provided on roads and at dusty cargo storage areas, for suppression of dust.

22.	Onsite & **Offsite** Disaster Management Plan shall be prepared to meet any eventuality in case of any accident. Mock drills shall be conducted at least twice a year and modifications required if any shall be incorporated in Disaster Management Plan.	Onsite Disaster Management Plan shall be prepared to meet any eventuality in case of any accident. Mock drills shall be conducted at least twice a year and modifications required if any shall be incorporated in Disaster Management Plan.

- **All other conditions mentioned in the order issued vide reference 3rd cited remain the same.**

Sd/-
MEMBER SECRETARY

To

M/s. Krishnapatnam Port Company Ltd.,
Krishnapatnam (V), Muthukur (M),
SPSR Nellore District.
ceo@krishnapatnamport.com,
venke@navayuga.com

-// T.C.F.B.O //-

Senior Environmental Engineer (UH-1)

//TRUE COPY//

ANNEXURE-18

ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010.
Website :www.appcb.ap.nic.in

Order No. 633 /APPCB/CFE/RO-NLR/HO/2010 **Dt:22.02.2018**

Sub: APPCB - CFE - **M/s. Krishnapatnam Port Co. Ltd., Krishnapatnam (V), Muthukur (M), SPSR Nellore district – CFE amendment for Cargo Mix without change in overall Cargo handling capacity** – Issued – Reg.

Ref:
1. EC orders dt. 26.07.2006 & 13.11.2009 issued by MoE&F, GoI, New Delhi.
2. CFE expansion order dt. 08.05.2010.
3. CFE amendment orders dt. 02.07.2015 & 10.02.2016.
4. CFE application for amendment recd on 30.01.2018.
5. Regional Officer report dt. 05.02.2018.
6. CFE Committee meeting held on 07.02.2018.

The Board issued amendment to CFE vide reference 3rd cited to M/s. Krishnapatnam Port Co. Ltd., (M/s. KPCL) as following:

S. No.	Type of Cargo	Phase -1	Phase-II	Total of Phase I & II
1	Coal (Million Tons/Annum)	12	39	51
2.	Iron Ore (Million Tons/Annum)	10	-	10
3	Fertilizers, Food grains, Sugar, Cement & Cement clinker, barites, Feldspar, Edible oils. (Million Tons/Annum)	4	5	9
4	Container Cargo	-	3.30 Million TEUs/year	3.30 Million TEUs/year
5	Bulk Liquid Cargo (POL)	2	0.3	2.3
	Total	**28**	**44.3 Million Tons/Annum + 3.3 Million TEU**	**72.3 Million Tons/Annum + 3.3 Million TEU**
6	No. of Berths	3 Nos. (Total length of 850 m)	14 Nos. Total length–4100 m (North Port–2,000 m South Port–2,100 m)	**17 Nos.**

M/s. Krishnapatnam Port Co. Ltd., vide reference 4th cited requested for amendment for change of Cargo mix without change in overall Cargo handling capacity. The EE, RO: Nellore has submitted a report vide reference 5th cited.

In view of the above, the Board after careful examination of Industry's request, remarks of the Regional Officer and recommendations of the CFE Committee, hereby issues **AMENDMENT TO THE CFE ORDER issued vide reference 3rd cited, for change of cargo mix without increasing the total permitted cargo handling capacity** under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of the Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof as following:

S N	Quantity as per CFE amendment order dt. 10.02.2016 in Million Tons/Annum				Proposed quantity after change of cargo mix in Phase-1 & II
	Type of Cargo	Phase -1	Phase-II	Total of Phase I & II	
1	Coal (Million Tons/Annum)	12	39	51	51
2.	Iron Ore (Million Tons/Annum)	10	-	10	8
3	Fertilizers, Food grains, Sugar, Cement & Cement clinker, barites, Feldspar, Edible oils. (Million Tons/Annum)	4	5	9	9

4	Container Cargo	-	3.30 Million TEUs/year	3.30 Million TEUs/year	3.30 Million TEUs/year
5	Bulk Liquid Cargo (POL)	2	0.3	2.3	4.3 Million Tons/Annum
	Total	**28**	**44.3 Million Tons/Annum + 3.3 Million TEU**	**72.3 Million Tons/Annum + 3.3 Million TEU**	**72.3 Million Tons/Annum Non container cargo + 3.3 Million TEU container cargo**
6	No. of Berths	3 Nos. (Total length of 850 m)	14 Nos. Total length–4100 m (North Port–2,000 m South Port–2,100 m)	17 Nos.	17 Nos.

M/s. Krishnapatnam Port Company Ltd., shall comply with the following:

1. The port authorities shall submit a copy of the order to the MoEF&CC, GoI, New Delhi for record.
2. All other conditions stipulated in the CFE orders issued vide references 2nd and 3rd cited remain the same.

B S S Prasad

Digitally signed by B S S Prasad
DN: c=IN, o=Member Secretary, A.P. Pollution Control Board, ou=E.F.S. & T., cn=B S S Prasad, postalCode=500018, st=ANDHRA PRADESH
Date: 2018.02.22 15:25:48 +05'30'

MEMBER SECRETARY

To

M/s. Krishnapatnam Port Co., Ltd.,
8-2-293/A/379, Ground Floor,
Plot No. 379, Road No. 36,
Jubilee Hills, Hyderabad-500033.
sanjayn@necltd.com, ceo@krishnapatnamport.com

Cc:
1. The JCEE, ZO: Vijayawada for information and necessary action.
2. The EE, RO: Nellore for information and necessary action.

//TRUE COPY//

ANNEXURE-19

F. No. 11-62/2009-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
(IA.III Section)

Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi - 3

Date: 16th April, 2018

To,

The Director and Chief Executive Officer
M/s Krishnapatnam Port Company Ltd.
P.O. Bag No. 1, Krishnapatnam Village,
Muttukuru Mandal, SPSR,
District Nellore (Andhra Pradesh)

Subject: Development of Krishnapatnam Port Phase-II at Krishnapatnam, Sri Potti Sriramulu, District Nellore (Andhra Pradesh) by M/s Krishnapatnam Port Company Limited - Extension of validity of Environmental and CRZ Clearance - reg.

Sir,

This has reference to your online proposal No. IA/AP/MIS/566/2009 dated 28th July, 2017, submitted to this Ministry for grant of extension of validity of Environmental and CRZ Clearance granted vide letter No. 11-62/2009-IA-III dated 13.11.2009 and subsequent extension of validity of EC&CRZ vide letter of even No. dated 18.08.2015, in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986 and CRZ Notification, 2011.

2. The proposal for grant of extension of validity of Environmental and CRZ Clearance granted for 'Development of Krishnapatnam Port Phase-II' at Krishnapatnam, Sri Potti Sriramulu, District Nellore (Andhra Pradesh) by M/s Krishnapatnam Port Company Limited, was considered by the Expert Appraisal Committee (Infra-2) in its meetings held on 21-24 August, 2017.

3. The EAC in its 21st meeting held in 21-24 August, 2017 has recommended the project for grant of extension of the validity of EC&CRZ clearance issued vide letter dated 13.11.2009 and subsequent amendment vide letter dated 18.08.2015 for a further period of two years. As per recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby extend the validity of Environmental and CRZ Clearance up to 12.11.2019.

4. All other conditions stipulated in the Environmental and CRZ Clearance granted vide letter No. 11-62/2009-IA-III dated 13.11.2009 and subsequent extension of validity of EC&CRZ vide letter of even No. dated 18.08.2015, shall remain unchanged.

5. This issues with the approval of the Competent Authority.

(Kushal Vashist)
Director

Copy to:

(i) The Secretary (Environment), Environment and Forest Department, Government of Andhra Pradesh.

(ii) The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 32.

(iii) The Addl. Principal Chief Conservator of Forests (Central), Ministry of Environment, Forests and Climate Change, Ist and IInd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai-34.

(iv) The Chairman, Andhra Pradesh Pollution Control Board Paryavaran Bhavan, A-III, Industrial Estate, Sanath Nagar Hyderabad, Andhra Pradesh. (Email eewss@pcb.ap.gov.in.)

(v) The Member Secretary, Andhra Pradesh Costal Zonal management Authority, Environment Forest Science and Technology Department, Hyderabad, Andhra Pradesh.

(vi) Guard File, Monitoring File.

(Kushal Vashist)
Director

//TRUE COPY//

ANNEXURE-20

ANDHRA PRADESH POLLUTION CONTROL BOARD
D. No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520 010
Website: www.appcb.ap.nic.in

Member Secretary

RED CATEGORY
RENEWAL OF CONSENT & AUTHORIZATION ORDER

Consent Order No: APPCB/VJA/NLR/11344/CFO/HO/2018- **29/07/2018**

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 & Amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', `the Rules') to:

M/s. Krishnapatnam Port Company Ltd.,
Krishnapatnam (V), Muthukur (M),
SPSR Nellore District – 524 344, A.P.
E-mail: info@krishnapatnamport.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i. Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Domestic effluents after treatment in STP	300 KLD	Treated water shall be used for Plantation within the premises.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1	Stack attached to 1 x 380 KVA, 2x 320 KVA, 9 x 250 KVA, 4x 160 KVA, 5 x 125 KVA, 1 x 500 KVA, 2 x 320 KVA, 4 x 82.5 KVA DG Sets

iii) Hazardous Waste Authorisation (Form – II) [See Rule 6 (2)]:

M/s. Krishnapatnam Port Company Ltd., SPSR Nellore District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

- **Hazardous Wastes With Disposal Option:**

S. No	Name of Hazardous Waste	Stream	Quantity	Method of disposal

Validity unknown
Digitally Signed By VIVEK YADAV (MAHESH PENTAPALI)
Date : 30-Jul-2018 17:27:49 IST

Single Desk Approval Ref Id : SDPCB066180104

1.	Waste oil/Used oil from D.G. Sets, vehicles, dredgers and other machinery	5.1 of Schedule – I	350 KLPA	Authorised Reprocessors/ Recyclers.
2.	Waste oil from Ships	5.1 of Schedule – I	2.5 Lakh LPA	

This consent order is valid for handling various port activities with capacities as indicated below:

S. No	Products	Quantity
1.	Coal	46.5 Million Tons/ Annum
2.	Iron Ore	8 Million Tons/ Annum
3.	Fertilizers, Food Grains, Sugar, Cement & Cement Clinker, Barites, Feldspar, Edible Oils (General Cargo)	9.0 Million Tons/ Annum
4	Bulk Liquid Cargo (POL Berth)	---
5.	Container Cargo	2.0 MTEUs/ Annum
6.	No. of Berths	11 Berths

This order is subject to the provisions of `the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31st October, 2023**.**

VIVEK YADAV IAS, MS(VY), O/o MEMBER SECRETARY-APPCB

To

M/s. Krishnapatnam Port Company Ltd.,
Krishnapatnam (V), Muthukur (M),
SPSR Nellore District – 524 344, A.P.

Copy to:

1. The JCEE, ZO: **Vijayawada** for information and necessary action.
2. The JCEE (UH: II), **Vijayawada** for information.
3. The EE, RO: **Nellore** for information and necessary action.

SCHEDULE-A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry shall carryout analysis of waste water discharges or emissions through chimneys

for the parameters mentioned in this order on quarterly basis and submit to the Board.

3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The industry shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Not withstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per the assessment orders as and when issued by Board.
7. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
8. The applicant shall make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized shall not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE-B

Water Pollution:

1. The industry shall comply the following effluent standards based on the disposal points permitted:

Outlet	Parameter	Concentration
1	pH	5.5 - 9.0
	Total Suspended Solids (TSS)	1000 mg/l
	Total Dissolved Solids (TDS)	2100 mg/l
	Oil and Grease	10.0 mg/l
	COD	250 mg/l
	BOD	100 mg/l

2. The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

S. No	Purpose	Quantity

1.	Dust suppression	1050.0 KLD
2.	Domestic	400.0 KLD
3.	Gardening / Irrigation	400.0 KLD
4.	Miscellaneous (Fire protection services)	650.0 KLD
	Total	**2,500.0 KLD**

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above for Cess assessment purpose.

3. The additional water quantity of 500 KLD shall be used for dust suppression measures only, as committed by the Port in the CFO meeting held on 13.08.2015.
4. The Krishnapatnam Port shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

Air Pollution:

5. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10mm) - 100 mg/ m3; PM2.5 (Particulate Matter size less than 2.5 mm) - 60 mg/ m3; SO2 - 80 mg/ m3; NOx - 80 mg/m3, outside the factory premises at the periphery of the industry.

   Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

   Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

   Night time (10 PM to 6 AM) - 70 dB (A)

6. The Port shall take all measures including latest available technologies to comply with above ambient air quality standards.
7. The Krishnapatnam Port shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE & CFO of the Board.
8. Coal stack heights in all coal yards shall not be more than 12mts.
9. The industry shall ensure required wetness all the time on the surface of stock piles to avoid the dust emissions from the stock piles.
10. The industry shall install sufficient number of CAAQM stations in between the villages and the port area. The stations shall be located at the periphery of the villages to monitor all the parameters given in the consent order.
11. The Port shall link the 2nd CAAQM station to Board website within one month.
12. Unloading of iron ore from the railway wagons house should be carried out with wagon tipplers only, in case, handling of iron ore is more than 6 MTPA. As and when iron ore handling is to be done intermittently, it should be handled with water sprinkling system at high pressure with swiveling type nozzles operated regularly to cover entire stockpile. Nozzles shall be operated along stockpile at regular Intervals to cover stockpile height and width.

General:

13. The MDSS system shall be in operation wherever the stock of any bulk material (Dusty cargo) is piled in a way to ensure wetness on the surface of stock piles.

14. As regards to deviation in location of facilities such as stock piles and other facilities, from the originally envisaged plan, amendments for the EC and CFE have to be obtained immediately.
15. In no case the Hazardous chemicals shall be handled openly in the Port either from or into the ship. Hazardous Chemicals if any shall be handled only in closed containers. Hazardous chemicals / cargo shall not be stored in CRZ area.
16. The port shall maintain the existing green belt with adequate width and density and in vacant places.
17. The Krishnapatnam Port shall use road sweeping machines to clean all port internal roads regularly.
18. The Krishnapatnam Port shall ensure that the trucks transporting cargos to outside the port shall be covered with tarpaulin to avoid fugitive emissions / spillages.
19. All conveyor belts and other transfer points shall be covered with GI sheets to mitigate fugitive emissions generated during conveying of dusty cargos.
20. The Krishnapatnam Port shall maintain water sprinklers for effective control of fugitive emissions generated during handling of cargo and increased volume of vehicular traffic.
21. The industry shall maintain Mechanical Dust Suppression System (MDSS) for stock yards, dusty cargo berths and conveyor belts.
22. The Port shall develop and maintain 100 m width greenbelt along the periphery & 20 m width around coal & iron ore stack yards.
23. The Krishnapatnam Port shall maintain empty dusty cargo vehicles washing system to clean dusty cargo empty vehicles.
24. The Krishnapatnam Port shall record the energy consumption for the energy meters provided for Sewage Treatment Plant (STP), pump houses to water sprinklers / dust suppression measures and Air Pollution Control Equipments (APCE).
25. The Krishnapatnam Port shall not allow any hazardous wastes through the port other than waste oil / used oil generated in the Port without prior permission of Board and shall comply with EC conditions The Krishnapatnam Port shall not store any hazardous waste within the premises a per the time frame mentioned in HWM Rules.
26. In case a leaky container of hazardous cargo is found, a separate permission of the Board may be obtained after establishing the quality and the type of waste for disposal.
27. All types of the fertilizers should be stored in the closed warehouses only. The Port should ensure that there should not be any open storage of urea or any other fertilizer materials. There shall not be any effluent generation.
28. The Krishnapatnam Port shall store fuel oils used for construction equipment, vessels and vehicles in a well designed manner and protect them against fire hazards by construction of compound wall to prevent access to unauthorized elements. The surface run off from storage area shall pass through oil water separator before being discharged.
29. The Krishnapatnam Port shall provide fire detection and fire fighting facilities with adequate water storage in fire prone areas in consultation with Directorate of fire fighting.
30. The Krishnapatnam Port shall comply latest technologies for controlling fugitive emissions including the following:
    a. Fully mechanized handling equipment for loading and unloading operations.
    b. Closed conveyor belt with water sprinkling arrangement for suppression of dust while conveying dusty cargoes like coal, iron ore etc.,
    c. Specially designed iron ore ship loader with necessary precautions to reduce drop height of iron ore into the ship.
    d. Mechanical water sprinkling shall be provided on roads and at dusty cargo storage areas for suppression of dust.
31. The Krishnapatnam port shall maintain adequate number of ground water monitoring location on scientific basis and the same shall be monitored every six months.
32. The Krishnapatnam port shall construct the storm water drains to avoid the contamination of

runoff with other effluents.

33. The Krishnapatnam port shall regularly clean the drains to avoid siltation.
34. The Krishnapatnam port shall operate Sewerage Treatment Plant (STP) and after treatment waste water should be used for washing purposes/flushing of sewers /green belt development etc, treated sewage should not be disposed into the sea.
35. The Krishnapatnam port shall monitor compliance through Environment Management Cell with qualifies and trained staff.
36. The Krishnapatnam Port shall maintain onsite emergency action plan after carrying out risk analysis and hazop studies.
37. The Krishnapatnam Port shall comply with the conditions of CFE order dated 08.05.2010.
38. The Krishnapatnam Port shall submit monthly monitoring reports to RO: Nellore.
39. The Krishnapatnam Port shall follow the directions issued by the Board from time to time.
40. The Port shall comply with standards and directions issued by CPCB / MoEF&CC as and when notifications are issued.
41. The Port shall submit compliance report on the conditions mentioned in the consent order every six months i.e., on 1st of January and July of every year to the Regional Office/ Zonal Office.

SCHEDULE – C

[See rule 6 (2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. All the rules and regulations notified by Ministry of Environment and Forests, Government of India under the E (P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous wastes should be followed.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
4. The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
5. The industry shall maintain proper records for Hazardous and Other Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

VIVEK YADAV IAS, MS(VY), O/o MEMBER SECRETARY-APPCB

To

M/s. Krishnapatnam Port Company Ltd.,
Krishnapatnam (V), Muthukur (M),
SPSR Nellore District – 524 344, A.P.

//TRUE COPY//

ANNEXURE-21

ANDHRA PRADESH POLLUTION CONTROL BOARD

D. No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010
Website: www.appcb.ap.nic.in

Amendment order. No: APPCB/VJA/NLR/11344/CFO/HO/2018- 30/08/2018

Sub: APPCB - UH: IV - CFO: VJA - M/s. Krishnapatnam Port Company Ltd, Krishnapatnam (V), Muthukur (M), SPSR Nellore District - CFO Amendment – Issued -Reg.

Ref:
1. Consent order No: APPCB/VJA/NLR/11344/CFO/HO/2018 dt. 29.07.2018.
2. EC order No. F. No. 10-22/2005-1A-III, dt. 26.07.2005 (Phase-1) issued by MoE&F, GoI.
3. EC order No. F. No. 11-62/2009-1A-III, dt. 13.11.2009 (Phase-II) issued by MoE&F, GoI.
4. Industry's request letter No. KP/APPCB/12 dt. 14.02.2018 received at RO, Nellore on 22.02.2018.
5. RO: Nellore Lr. No. N-641/PCB/RO-NLR/2017-3171, dated 05.03.2018.
6. CFO Committee Meeting held on 15.03.2018.
7. Lr. No.17/SEIAA/AP/SEAC mtgs follow-up/2015-498 dt.06. 06.2018 issued by SEIAA, AP.
8. CFO Committee Meeting held on 19.07.2018.

***

The Board vide reference 1st cited has issued combined CFO&HWA order to M/s. Krishnapatnam Port Company Ltd, Krishnapatnam (V), Muthukur (M), SPSR Nellore District duly stipulating conditions with validity upto 31.10.2023.

The industry in the reference 4th cited requested the Board to issue an amendment to CFO for storage & handling (including container stuffing & de-stuffing) of Hazardous chemicals Non CRZ area of the Port area.

The EE, RO: Nellore in the reference 5th cited submitted report on the request made by the industry.

The issue was placed in the CFO committee meeting held on 15.03.2018. After detailed discussions, the committee recommended to issue amendment to CFO subject to the confirmation of applicability of EC as per EIA Notification, 2006 at Sl.6 (b) "Isolated storage & handling of Hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000).

Vide ref. 7th cited, the SEIAA vide lr. dt.06.06.2018 stated that M/s. Krishnapatnam Port Company Ltd has already obtained Environmental Clearance for handling of hazardous chemicals and recommended that APPCB is the competent authority for providing valid authorization for handling / storing of hazardous chemicals beyond CRZ area and within the port area.

The issue was again placed in the CFO committee meeting held on 19.07.2018 along with renewal of consent application. After detailed discussions, the committee recommended to issue to renewal of CFO&HWA and consider the request of the industry for handling / storing of hazardous chemicals beyond CRZ area and within port area in the consent order.

The Board after careful examination, hereby issues the following amendment to the CFO&HWA order issued vide reference 1 st cited under section 25/26 of the Water (Prevention &

Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and amendments thereof.

Amendment:

The Condition No. 15 of Schedule – B of CFO &HWA order dt.29.07.2018 shall be substituted with the following:

"In no case the Hazardous chemicals shall be handled openly either from or into the ship. The storage and handling (including container stuffing and de-stuffing) of hazardous chemicals / Cargo shall be carriedout non CRZ area of the port area."

All other conditions mentioned in Schedules A, B & C of the CFO&HWA order issued by the Board vide reference 1st cited including the validity i.e. 31.10.2023 remain same.

VIVEK YADAV IAS
MEMBER SECRETARY

To

M/s. Krishnapatnam Port Company Ltd,
Krishnapatnam (V), Muthukur (M),
SPSR Nellore District - 524 344, A.P.
E-mail: info@krishnapatnamport.com

Copy to:

1. The JCEE, ZO: Vijayawada for information.
2. The EE, RO: Nellore for information and necessary action.

//TRUE COPY//

Validity unknown

Digitally signed by VIVEK YADAV
Date: 2018.08.30 17:35:46 IST
Reason: Approved

ANNEXURE-22

Andhra Pradesh Coastal Zone Management Authority (APCZMA)
Andhra Pradesh
Ministry of Environment Forests & Climate Change
Government of India
D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamavari Street, Kasturibaipet, Vijayawada-520010

Letter No. 202/CRZ/IND/2019 30 **Dt. 21.05.2020**

To
The Secretary,
Ministry of Environment and Forests and Climate Change,
Indira Paryavaran Bhavan, Jorbagh Road,
New Delhi – 110 003.

Sir,

Sub: CRZ - M/s. Krishnapatnam Port Company Ltd (KPCL) - Proposal for Phase-III expansion of existing Deep Water Port at Krishnapatnam, Muthukuru Mandal, SPSR Nellore District, Andhra Pradesh – Clearance under the provisions of the CRZ Notification, 2011 – No Objection certificate (NOC) - Issued – Reg.

Ref:
1. M/s. Krishnapatnam Port Company Ltd (KPCL), letters dated 13.12.2019 & 24.04.2020
2. EFS&T Memo. No. EFS01-ENV0PEST(CZMA)/14/2019-SEC-I, dated: 18.11.2019
3. APPCB O.O.No.12(c)/CRZ/Officers Committee/2019-1699, dated: 26.12.2019
4. CRZ - Officers Committee meeting held on 22.04.2020 at APPCB, Head office, Vijayawada.

**

In the reference 1st cited, M/s. Krishnapatnam Port Company Limited (KPCL), submitted proposal for the Phase-III expansion of existing Deep Water Port located at Krishnapatnam Village, Muthukuru Mandal, SPSR Nellore District. The applicant sought the clearance under the provisions of CRZ Notification, 2011.

2. The Agenda of the Project proposal i.e., Phase-III expansion of M/s. Krishnapatnam Port Company Limited, was placed in the meeting held on 22.04.2020 with Officers Committee at APPCB, Head office, Vijayawada. The Officers Committee has examined the agenda of this project proposal in detail and recommended to issue No Objection Certificate (NOC) for the proposed project i.e., Phase III Expansion of Krishnapatnam Port, SPSR Nellore District, Andhra Pradesh, subject to the implementation of safety regulations including guidelines issued by the Ministry of Surface Transport, Government

of India and also subject to further terms and conditions for implementation of ameliorative and restorative measures with following conditions:

PART A: Specific Conditions:

(i) The Project Proponent shall comply with all the conditions stipulated in the Environment & CRZ Clearances, CFEs, CFOs issued to M/s. KPCL Phase - I and Phase - II projects in this Phase III project also

(ii) The proposed constructions shall conform to the norms prescribed in CRZ Notification issued by the Ministry of Environment and Forests, Government of India S. O. No.19(E), dated 06-01-2011.

(iii) No activity on ground shall be undertaken without obtaining Environmental Clearance from the Ministry of Environment and Forests, Government of India as per S. O. No.19(E), dated 06-01-2011.

(iv) Continuous monitoring of circulation of seawater shall be carried out every six months by engaging a reputed agencies like NIOT. The Port shall undertake the study of Multi-censor, multi date data to study the sedimentation Studies in the Inner harbour channel in addition to the in-house studies undertaken as part of regular monitoring of sedimentation in the harbour channel. The monthly reports shall be submitted to APPCB.

(v) Study on marine bio-diversity by engaging a reputed organizations / universities having a proven expertise in the relevant field shall be taken up. Similar monitoring mechanism shall be developed for monitoring terrestrial part to determine the impacts.

(vi) The Port authorities shall continue to nourish the beaches located on the northern side of North Breakwaters within the Port limits, which are vulnerable to sea erosion during monsoon season and also during cyclone.

(vii) The Port shall also undertake the scientific studies by engaging reputed agencies like National Institute of Ocean Technology (NIOT) and Indian Institute of Technology, Chennai to study the feasibility of constructing submerged breakwaters to protect the beach road from seasonal erosion and also during cyclones.

(viii) The applicant shall ensure that Continuous monitoring systems of all likely affected parameters including air/ fish/ flora /fauna/ water quality/ waste water discharges / solid waste disposal/ construction material disposal etc are installed and reports shared with the National Institute of Oceanography (NIO) on continuous basis and a monthly report submitted to the APPCB by the NIO , all through construction period and atleast for one year after commencement of operations.

(ix) A team of APPCB scientists and environmental engineers shall be kept continuously informed and apprised of the project by the applicant , so that environmental mitigation measures are adopted on a continuous basis.

(x) The project proponent while executing this project shall not disturb any of the ecologically sensitive areas like mangroves, sand heaps, sand dunes etc.

(xi) No construction shall be taken up in the No Development Zone. However if any permitted activity is to be taken up, the proponent may apply to the competent

authority separately. Permanent structures shall be avoided in this zone.

(xii) Priority to be given to the maintenance of storm water drains from the surrounding area to prevent possible flooding of the surrounding areas.

(xiii) Mechanization of Port operations shall be taken up to improve the Air quality in the bowl area. SPM and RSPM levels to be maintained within the standards stipulated by the APPCB / CPCB.

(xiv) Raising and maintenance of Green belt within and outside the port area to be taken up on priority and necessary assistance shall be extended to the local agencies involved in the implementation of afforestation programme.

(xv) The Project Proponent shall submit the half -yearly compliance reports of CRZ Clearance duly audited by the accredited consultants on the degree of compliance by the project proponent during and after construction of the project.

(xvi) Dredged material shall be utilised for nourishment of beaches.

(xvii) Full cooperation shall be extended to all inspecting authorities / organizations such as APPCB, MoEF&CC, CPCB and local Environment Protection Organizations.

(xviii) A team of APPCB scientists and environmental engineers shall be kept continuously informed and apprised of the project, so that environmental mitigation measures are adopted on a continuous basis.

(xix) The project activity shall be carried out strictly be as per the provisions of CRZ Notification, 2011, and shall not affect the coastal ecology of the area including flora and fauna.

(xx) The Project Proponent shall ensure that there is no destruction of mangroves during the construction as well as the operation phase of the project.

(xxi) There shall be no dressing or alteration of the sand dunes and natural features, including landscape changes for beautification, recreation and other such purpose.

(xxii) All conditions/recommendations stipulated by other statutory authorities shall strictly be complied with, as may be applicable.

(xxiii) The project proponent shall obtain all necessary clearances/ permission from the concerned authorities as applicable.

(xxiv) 'Consent for Establishment' and CFO as may be applicable, shall be obtained from State Pollution Control Board under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.

(xxv) All waste (liquid and solid) arising from the proposed development will be disposed of as per the norms prescribed by State Pollution Control Board. There shall not be any disposal of untreated effluent into the sea/coastal water bodies.

(xxvi) No permanent labour camp, machinery and material storage shall be allowed in CRZ area.

(xxvii) There shall no ground water drawal within CRZ without prior approval of the State Ground Water Authority.

(xxviii) Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

PART B: General Conditions:

(i) The Project Proponent shall comply with the General conditions as mentioned in Annexure – I, as applicable to their proposed project.

3. In view of the above, the no objection for the proposal of M/s. Krishnapatnam Port Company Limited for the proposed project i.e., Phase III Expansion of Krishnapatnam Port, SPSR Nellore District, Andhra Pradesh, subject to the implementation of safety regulations including guidelines issued by the Ministry of Surface Transport, Government of India, in accordance of CRZ Notification, 2011 subject to the conditions as mentioned at Para No.2 above, is hereby communicated to the Ministry of Environment and Forests and Climate Change, New Delhi for further process.

Yours faithfully,

Member Secretary
APCZMA

Encl:
1. CRZ Form-I
2. EIA Report
3. Cumulative EIA study report
4. LTL- HTL and CRZ demarcation report
5. Comprehensive Ecological & Model studies
6. Carrying capacity Study
7. Copy of the Minutes of the CRZ Meeting

Copy to the Director and Chief Executive Officer, M/s. Krishnapatnam Port Company Ltd (KPCL), P.O.Bag No. 1, Muttukuru Mandal, SPSR Nellore Dist - 524 003, A.P., for information.

ANNEXURE - I

PART - B: General Conditions:

(i) A copy of the clearance letter shall also be displayed on the website of the AP Pollution Control Board. The Clearance letter shall also be displayed at the AP Pollution Control Board Regional Office, District Industries Centre and District Collector Office/ Mandal Revenue Office for 30 days.

(ii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to the Andhra Pradesh Coastal Zone Management Authority (APCZMA) and AP Pollution Control Board Regional Office.

(iii) Concealing factual data by the project proponent, any officer on behalf of the project proponent and consultants hired by the project proponent or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

(iv) The above stipulations would be enforced among others under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991,the EIA Notification, 2006 and the CRZ Notification, 2011.

(v) Full co-operation shall be extended to the officials from the APCZMA, APPCB and Regional Office of MoEF&CC, during monitoring of implementation of environmental safeguards stipulated. It shall be ensured that documents/data sought pertinent is made available to the monitoring team. A complete set of all the documents submitted to APCZMA shall be forwarded to the AP Pollution Control Board Regional Office.

(vi) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by the APCZMA.

(vii) The APCZMA reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

(viii) All other statutory clearances shall be obtained, as applicable by project proponents from the respective competent authorities.

(ix) The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded CRZ Clearance and copies of clearance letters are available with the AP Pollution Control Board and may also be seen on the website of APCZMA. The advertisement should be made within Seven days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the AP Pollution Control Board Regional Office.

(x) This Clearance is subject to any order passed by any Hon'ble Courts, as may be applicable to this project.

(xi) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.

(xii) The proponent shall upload the status of compliance of the stipulated conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the AP Pollution Control Board Regional Office and, the concerned District Collector and the APPCB.

(xiii) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the Andhra Pradesh Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of clearance conditions and shall also be sent to the AP Pollution Control Board Regional Office, APCZMA and APPCB by e-mail.

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//TRUE COPY//

ANNEXURE-23

File No.: 10-18/2016-IA.III
Proposal No. IA/AP/MIS/566/2009
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan,
Jor Bagh Road, Ali Ganj
New Delhi – 110 003
Dated: 11th January, 2021

To

The Director and Chief Executive Officer
M/s Krishnapatnam Port Company Ltd
1st Floor, 48-9-17, Dwarakanagar,
Visakhapatnam – 530 016, Andhra Pradesh

Subject: Expansion of Krishnapatnam Port (Phase III) at SPSR Nellore District, Andhra Pradesh by M/s Krishnapatnam Port Company Ltd - Environmental and CRZ Clearance.

Sir,

This has reference to your online proposal to this Ministry on 05th June 2020 regarding Environmental and CRZ Clearance for Expansion of Krishnapatnam Port (Phase III) at SPSR Nellore District, Andhra Pradesh by M/s Krishnapatnam Port Company Ltd.

2. Krishnapatnam Port located at 14°15'10" N Latitude and 80°08'05" E Longitude in Sri Potti Sri Ramulu (SPSR) Nellore District, AP is developed by Krishnapatnam Port Company Ltd (KPCL) as an all-weather, deep water, multi-purpose port. The Phase I & II developments of Krishnapatnam Port comprising of 12 berths out of 17 approved berths with required marine infrastructure were developed in a designated land area of Ha.1240 (Ac. 3064) to cater to 68 MTPA of various types of cargo plus 2.0 MTEUsPA of container traffic. To cater to future traffic needs, KPCL has proposed to take up Phase III expansion of the port.

3. The proposed phase-III project comprising of 16 Berths including 3 jetties for liquid cargo and 3 SBM's in deep waters within Port Limits to cater 150.2 MTPA of various types of cargo plus 1.1 MTEUsPA of container cargo. The proposed expansion entail 60 million cu m of dredging in soft soil, utilize 26 million cu m of dredged sand for reclamation of low lying areas of port, stock pile 2 million cu m on the coast north of north breakwater for long term coastal protection as recommended by NIOT and disposal of balance 32 million cu m of dredged spoil in the identified dredge disposal area of 56 Km^2 beyond (-) 20 m contour. In view of the severe floods that have occurred in the Nellore region during 2015, in order to improve the discharge through Kandaleru Creek the GoAP also suggested cutting through the Islands in the Creek. The Masterplan development as well as the proposed Phase-III expansion of Krishnapatnam Port envisaged training the meanders of the Kandaleru Creek by forming a straight cut across the sand bar existing in the Kandaleru Creek within the port limits and develop the west dock with berths on both sides of the straight cut and reclaim the erstwhile meanders of the creek.

4. The proposed proposal fall under 7(e), Category A as per EIA notification 2006. The overall cost of the project is Rs. 907000 Lakhs. The Term of Reference (ToR) was issued *vide*

letter No. 10-18/2016-IA.III dated 4th May 2016. Amendment in TOR was done vide Letter No. of even number dated 24th November 2017. Further amendment in TOR was done vide Letter No. of even number dated 27th August 2018. Public hearing was exempted as per the ToR amendment vide Letter No.10-18/2016-IA-III dated 24th November 2017. However, it was recommended that the Project Proponent shall address the compliance of the recommendations made in the Public Hearing 2009 and submit the same as separate document attached to EIA report.

5. As per the commitments made during the public hearing 100 m green belt has been developed along the boundary of the port. Further as desired by APPCB, 191.5 Ha of green belt has been developed. Dedicated 4 lane port road connectivity has been developed to NH-16 by GoAP. Further, as requested by local public, Krishnapatnam Port is undertaking environmental protection measures to combat air pollution. Total no of village population working directly and indirectly in the port and port based industries are 10,500. Further KPCL has adopted 33 surrounding villages and is carrying out necessary developmental activities.

6. Total area of the proposed project is 1094 Ha (Ac.2703). The project does not involve any land acquisition and R&R as the proposed project activities will be developed within the exiting designated Krishnapatnam port facility. There is no diversion of forest land. The patches of mangroves around 7.128 Ha of area is falling in proposed Phase-III development area will be protected. There is no Eco-Sensitive Zone (ESZ)/Protected Areas such as National Parks, Sanctuaries and Tiger Reserves etc., within the 10 km radius of the project area.

7. The proposed project site is located in the coastal area and attracts CRZ Notification, 2011. The CRZ Area details of the proposed project activities as per the revised layout of the Phase-III expansion of KPCL has been provided by Institute of Remote Sensing, Anna University, which is an authorized agency for CRZ map preparation. The layout superimposed on CRZ map was done at 1:4000 scales. The proposed project was appraised by the Andhra Pradesh Coastal Zone Management Authority (APCZMA) and the recommendation was obtained vide Letter No. 202/CRZ/IND/201930 dated 21.05.2020.

8. The project site is located on the east coast alongside Bay of Bengal. The Kandaleru Creek and Upputeru creeks, Buckingham canal passes through the project site. The other surface water bodies in the study area include irrigation drains from agricultural fields, Sarvepalli reservoir and Govindapalli reservoir. The ephemeral drains inside the project site will not be disturbed and culverts CED 1 and CED 2 are proposed to be provided for the road and rail bridges over the drains without affecting their flow. The mangroves inside the Phase-III developmental area will be conserved and pipelines from the nearby drain are provided for tidal exchange. The Kandaleru Creek will be straightened to develop the west dock. NIOT has studied the impacts of creek rerouting and it was found that there is only slight change in the water level and no impact on flushing and tidal exchange due to the proposed development.

9. The existing port facility has a water supply of 5 MLD which includes 1 MLD of water from Muthukur Reservoir provided by Government of Andhra Pradesh and 4 MLD of water from Nakkala Kalava irrigation drain provided by Irrigation Department of Andhra Pradesh. The present Port facility (Phase-I and Phase-II developments) utilizes 2.5 MLD of water and the water requirement for the proposed Phase-III development is estimated to be 2.5 MLD. No groundwater will be extracted/utilized for the proposed project.

10. The port is proposed to install a Sewage Treatment Plant (STP) of capacity 700 KLD to treat the sewage and an Effluent Treatment Plant (ETP) of 300 KLD capacities to treat the

wastewater from the Port. The treated wastewater will be utilized for greenbelt and dust suppression systems. Greenbelt is proposed in an area of 120 Ha along the Port boundary and around the coal storage areas with native species.

11. Benefits of the project: The proposed development would generate large scale direct and indirect employment for the local people in both the skilled and unskilled worker class. Further there would be an improvement to the local infrastructures in the vicinity of the port through CSR. About 6200 people will get employment during construction and operation phase. The proposed development will help in handling the increased cargo demand due to industrialization. This will contribute towards the growth in economy of the region and the nation. The increased revenue due to proposed development would contribute to the exchequer i.e., Central Government departments like Customs & Excise, Railways, Commercial Taxes and Income Tax. This will eventually contribute towards the State Government of Andhra Pradesh by way of share of revenue and lease rentals.

12. The project proponent along with the EIA consultant M/s Cholamandalam MS Risk Services Limited, Chennai made a presentation through Video Conferencing during 249th EAC meeting held on 14th December 2020. The EAC based on the information submitted and clarifications provided by the project proponent and detailed discussions held on all the issues, recommended the project for grant of environmental and CRZ clearance with stipulated specific conditions along with other Standard EC Conditions as specified by the Ministry vide OM dated 4th January, 2019 for the said project/activity.

13. The Ministry of Environment, Forest and Climate Change has considered the proposal based on the recommendations of the Expert Appraisal Committee (Infrastructure, CRZ and other Miscellaneous projects) and hereby decided to grant Environmental and CRZ Clearance for the "Expansion of Krishnapatnam Port (Phase III) at SPSR Nellore District, Andhra Pradesh by M/s Krishnapatnam Port Company Ltd." under the EIA Notification, 2006 as amended and CRZ Notification 2011, subject to strict compliance of the following specific conditions, in addition to all standard conditions applicable for such projects.

(i) The Environmental and CRZ Clearance to the project is primarily under provisions of EIA Notification, 2006 and CRZ Notification, 2011. It does not tantamount to approvals/consent/permissions etc required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes as applicable to the project.

(ii) The project proponent shall abide by all the commitments and recommendations made in the Form-II, EIA and EMP report, submissions made during Public Hearing and also that have been made during their presentation to EAC.

(iii) Construction activity shall be carried out strictly according to the provisions of the CRZ Notification, 2011. No construction works other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.

(iv) All the recommendations and conditions specified by the Andhra Pradesh Coastal Zone Management Authority (APCZMA) vide letter 202/CRZ/IND/201930 dated 21.05.2020 shall be complied with.

(v) The Project proponent shall ensure that no creeks or rivers are blocked due to any activities at the project site and free flow of water is maintained. Creek water monitoring program shall be implemented during the construction phase

(vi) Development of green belt by native species with consultation with state forest department shall be ensured.

(vii) The proposed expansion entail 60 million cu m of dredging in soft soil. As proposed, the PP shall utilize 26 million cu m of dredged sand for reclamation of low lying areas of port, stock pile 2 million cu m on the coast north of north breakwater for long term coastal protection as recommended by NIOT and disposal of balance 32 million cu m of dredged spoil in the identified dredge disposal area of 56 Km2 beyond (-) 20 m contour. The impact of dredging on the marine environment should be monitored and necessary measures shall be taken on priority basis if any adverse impact is observed. NIOT will oversee the work as scientific body and continue to monitor its impact/benefits for at least 5 years post project complition. Necessary financial assistance to be provided by project proponent to NIOT. The report of the same to be submitted to regional office of MoEFCC by project proponent.

(viii) Marine ecological monitoring and its mitigation measures for protection of phytoplankton, zooplanktons, macrobenthos, estuaries, sea-grass, algae, sea weeds, Crustaceans, Fishes, coral reefs and mangroves etc. as given in the EIA-EMP Report shall be complied with in letter and spirit with the help of reputed organization or individuals of national repute having knowledge in the said subject. Necessary financial assistance to be provided by project proponent

(ix) Continuous online monitoring of air and water covering the total area shall be carried out and the compliance report of the same shall be submitted along with the 6 monthly compliance reports to the regional office of MoEF&CC.

(x) The actions shall be in accordance with proposed landscape planning concepts to minimise major landscape changes. The change in land use pattern shall be limited to the proposed port limits and be carried out in such a way as to ensure proper drainage by providing surface drainage systems including storm water network.

(xi) Suitable preventive measures be taken to trap spillage of fuel / engine oil and lubricants from the construction site. Measures should be taken to contain, control and recover the accidental spills of fuel during cargo handling.

(xii) All the mitigation measures submitted in the EIA report shall be prepared in a matrix format and the compliance for each mitigation plan shall be submitted to the RO, MoEF&CC along with half yearly compliance report.

(xiii) The company shall draw up and implement Corporate Social Responsibility Plan as per the Company's Act of 2013.

(xiv) As per the Ministry's Office Memorandum F. No. 22-65/2017-IA.III dated 30th September, 2020, the project proponent shall abide by all the commitments made by them to address the concerns raised during the public consultation. The project proponent shall initiate the activities proposed by them, based on the commitment made

in the public hearing, and incorporate in the Environmental Management Plan and submit to the Ministry. All other activities including pollution control, environmental protection and conservation, R&R, wildlife and forest conservation/protection measures including the NPV, Compensatory Aforestation etc, either proposed by the project proponent based on the social impact assessment and R&R action plan carried out during the preparation of EIA report or prescribed by EAC, shall also be implemented and become part of EMP.

B. STANDARD CONDITIONS:

I. Statutory compliance:

(i) Construction activity shall be carried out strictly according to the provisions of CRZ Notification, 2011 and the State Coastal Zone Management Plan as drawn up by the State Government. No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.

(ii) A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.

(iii) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Coast Guard, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities.

II. Air quality monitoring and preservation:

(i) The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM_{10} and $PM_{2.5}$ in reference to PM emission, and SO_2 and NOx in reference to SO_2 and NOx emissions) within and outside the project area at least at four locations covering upwind and downwind directions.

(ii) Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed emission standards.

(iii) Shrouding shall be carried out in the work site enclosing the dock/proposed facility area. This will act as dust curtain as well achieving zero dust discharge from the site. These curtain or shroud will be immensely effective in restricting disturbance from wind in affecting the dry dock operations, preventing waste dispersion, improving working conditions through provision of shade for the workers.

(iv) Dust collectors shall be deployed in all areas where blasting (surface cleaning) and painting operations are to be carried out, supplemented by stacks for effective dispersion.

(v) The Vessels shall comply the emission norms prescribed from time to time.

(vi) Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.

(vii) A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

III. Water quality monitoring and preservation:

(i) The Project proponent shall ensure that no creeks or rivers are blocked due to any activities at the project site and free flow of water is maintained.

(ii) Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality. Silt curtains shall be used to contain the spreading of suspended sediment during dredging within the dredging area.

(iii) No ships docking at the proposed project site will discharge its on-board waste water untreated in to the estuary/ channel. All such wastewater load will be diverted to the proposed Effluent Treatment Plant of the project site.

(iv) Measures should be taken to contain, control and recover the accidental spills of fuel and cargo handle.

(v) The project proponents will draw up and implement a plan for the management of temperature differences between intake waters and discharge waters.

(vi) Spillage of fuel / engine oil and lubricants from the construction site are a source of organic pollution which impacts marine life. This shall be prevented by suitable precautions and also by providing necessary mechanisms to trap the spillage.

(vii) Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.

(viii) Sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused for horticulture, flushing, backwash, HVAC purposes and dust suppression.

(ix) A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.

(x) No diversion of the natural course of the river shall be made without prior permission from the Ministry of Water resources.

(xi) All the erosion control measures shall be taken at water front facilities. Earth protection work shall be carried out to avoid erosion of soil from the shoreline/boundary line from the land area into the marine water body.

IV. Noise monitoring and prevention:

(i) Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

(ii) Noise from vehicles, power machinery and equipment on-site should not exceed the prescribed limit. Equipment should be regularly serviced. Attention should also be given to muffler maintenance and enclosure of noisy equipments.

(iii) Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.

(iv) The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

V. Energy Conservation measures:

(i) Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;

(ii) Provide LED lights in their offices and port areas.

VI. Waste management:

(i) Dredged material shall be disposed safely in the designated areas.

(ii) Shoreline should not be disturbed due to dumping. Periodical study on shore line changes shall be conducted and mitigation carried out, if necessary. The details shall be submitted along with the six monthly monitoring reports.

(iii) Necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that they conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986.

(iv) The solid wastes shall be managed and disposed as per the norms of the Solid Waste Management Rules, 2016.

(v) Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.

(vi) A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project.

(vii) Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.

(viii) Oil spill contingency plan shall be prepared and part of DMP to tackle emergencies. The equipment and recovery of oil from a spill would be assessed. Guidelines given in MARPOL and Shipping Acts for oil spill management would be followed. Mechanism

for integration of terminals oil contingency plan with the overall area contingency plan under the co-ordination of Coast should be covered.

VII. Green Belt:

(i) Green belt shall be developed in area as provided in project details with a native tree species in accordance with CPCB guidelines.

(ii) Top soil shall be separately stored and used in the development of green belt.

VIII. Marine Ecology:

(i) The dredging schedule shall be so planned that the turbidity developed is dispersed soon enough to prevent any stress on the fish population.

(ii) While carrying out dredging, an independent monitoring shall be carried out through a Government Agency/Institute to assess the impact and necessary measures shall be taken on priority basis if any adverse impact is observed.

(iii) A detailed marine biodiversity management plan shall be prepared through the NIO or any other institute of repute on marine, brackish water and fresh water ecology and biodiversity and submitted to and implemented to the satisfaction of the State Biodiversity Board and the CRZ authority. The report shall be based on a study of the impact of the project activities on the intertidal biotopes, corals and coral communities, molluscs, sea grasses, sea weeds, sub-tidal habitats, fishes, other marine and aquatic micro, macro and mega flora and fauna including benthos, plankton, turtles, birds etc. as also the productivity. The data collection and impact assessment shall be as per standards survey methods and include underwater photography.

(iv) Marine ecology shall be monitored regularly also in terms of sea weeds, sea grasses, mudflats, sand dunes, fisheries, echinoderms, shrimps, turtles, corals, coastal vegetation, mangroves and other marine biodiversity components including all micro, macro and mega floral and faunal components of marine biodiversity.

(v) The project proponent shall ensure that water traffic does not impact the aquatic wildlife sanctuaries that fall along the stretch of the river.

IX. Public hearing and human health issues:

(i) The work space shall be maintained as per international standards for occupational health and safety with provision of fresh air respirators, blowers, and fans to prevent any accumulation and inhalation of undesirable levels of pollutants including VOCs.

(ii) Workers shall be strictly enforced to wear personal protective equipments like dust mask, ear muffs or ear plugs, whenever and wherever necessary/ required. Special visco-elastic gloves will be used by labour exposed to hazards from vibration.

(iii) Safety training shall be given to all workers specific to their work area and every worker and employee will be engaged in fire hazard awareness training and mock drills which will be conducted regularly. All standard safety and occupational hazard measures shall be implemented and monitored by the concerned officials to prevent the occurrence of untoward incidents/ accidents.

(iv) Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.

(v) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

(vi) Occupational health surveillance of the workers shall be done on a regular basis.

X. Environment Responsibility:

(i) The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.

(ii) A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.

(iii) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.

(iv) Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

XI. Miscellaneous:

(i) The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.

(ii) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

(iii) The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.

(iv) The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.

(v) The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the

Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.

(vi) The criteria pollutant levels namely; $PM_{2.5}$, PM_{10}, SO_2, NOx (ambient levels) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

(vii) The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.

(viii) The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.

(ix) The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.

(x) No further expansion or modifications in the port area shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).

(xi) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.

(xii) The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

(xiii) The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

(xiv) The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

(xv) The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

(xvi) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

19. This issues with the approval of the Competent Authority.

(Amardeep Raju)
Scientist-E

Copy to:

1. The Principal Secretary, Department of Forests & Environment and Chairman, APCZMA, Govt. of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravathi, A.P.

2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 32
3. The Member Secretary, AP Pollution Control Board, Chalamalavari Street, Kasturibaipet, Vijayawada – 520 010.
4. The APCCF (C), Tulja Guda Complex, building, M.J. Market, Hyderabad, (Andhra Pradesh) – 500001
5. Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
6. Guard File/Record File
7. Notice Board.

(Amardeep Raju)
Scientist-E

//TRUE COPY//

ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010.
Website: www.pcb.ap.gov.in

CONSENT ORDER FOR ESTABLISHMENT

Order No: 633/APPCB/CFE/RO-NLR/HO/2010 **Dt. 25.02.2021**

Sub: **APPCB – CFE - M/s. Krishnapatnam Port Co. Ltd., Krishnapatnam (V), Muthukur (M), SPSR Nellore District –** Consent for Establishment (CFE) Expansion of the Board under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P & C of P) Act, 1981 - Issued - Reg.

Ref:
1. CFE order No.633/PCB/CFE/RO-NLR/HO/2010, dt.08.05.2010.
2. CFE amendment order dt. 22.02.2018 for change of Cargo mix without change in overall cargo handling capacity
3. EC & CRZ clearance order dt.11.01.2021 accorded for Port development by the MoEF & CC, GOI, under Phase-III.
4. CFE application received on 27.01.2021 through APOCMS.
5. R.O's inspection report dt. 12.02.2021.
6. CFE Committee meetings held on 18.02.2021 & 23.02.2021.
7. Proponent lr dt.19.02.2021

1. In the reference 4th cited, an application was submitted to the Board seeking Consent for Establishment (CFE) expansion (Phase-III) of the Port for Cargo handling, as mentioned below, with an additional investment of Rs.9070 Cores.

S. No.	Type of Cargo	As per CFE amendment order dt.22.02.2018	As per CFO order dt.29.07.2018 & Amendment order dt.10.02.2020	Proposed expansion under Phase-III	Total after expansion
1.	Coal	51 Million TPA	51 Million TPA	88 Million TPA	139 Million TPA
2.	Iron Ore	8 Million TPA	8 Million TPA	-	8 Million TPA
3.	General Cargo (Fertilizers, granites, Edible Oil and Lube oils, others)	9 Million TPA	9 Million TPA	10.5 Million TPA	19.5 Million TPA
4	Liquid Cargo (POL, LNG, LPG, Chemical products)	4.3 Million TPA (dropped due to expiry of EC validity period)	--	51.7 Million TPA	51.7 Million TPA
5.	Container Cargo	3.3 Million TEUs/ Annum (dropped due to expiry of EC validity period)	2.0 Million TEUs/ Annum	1.1 Million TEUs/ Annum	3.1 MTEUs/ Annum

	Total	**72.3 Million TPA + 3.3 Million TEUs/ Annum**	68.0 Million TPA Non-container cargo + 2.0 Million TEUs/A container cargo	**150.2 Million TPA Non-container cargo + 1.1 Million TEUs/Annum Container cargo**	**218.2 Million TPA Non-container cargo + 3.1 Million TEUs/Annum Container cargo**
6.	No. of Berths	17 Berths	12 Berths	16 Berths (including 3 Nos. of handling Liquid cargo) + 3 Single Buoy Moorings (SBM)	28 Berths (including 3 Nos. of handling Liquid cargo) + 3 Single Buoy Moorings (SBM)

The proposed berth requirement of 16 Nos. under Phase –III to handle the envisaged traffic is placed below:-

Type of Cargo	**No. of Berths to be developed**	**Location**	**Berth * Numbers**
Coal	7	North Dock	N9, N10, N11, N13, N14, N15 and N16
General Cargo	4	North West dock	NW4, NW5
		South Quay	S1
		North Dock	N12
Container Cargo	2	West Dock	W1 and W2
Liquid Cargo (LNG / LPG/ POL/ Chemicals)	3	--	L2, L3 & L4
Total excluding SBMs (Liquid Cargos)	**16**		
Three Single Buoy Moorings SBMs for Liquid Cargos, POL & other products		Geo-Coordinates 1) 14^0 14' 00" N 80^0 18' 12" E 2) 14^0 12' 54" N 80^0 19' 06" E **3)** 14^0 17' 00" N 80^0 17' 48" E	

* The berth numbers shall be indicated on the berths.

2. As per the application, the above activity is to be located in the existing premises of **Krishnapatnam (V), Muthukur (M), SPSR Nellore District** in an area of 1094Ha.

3. The above site was inspected by Environmental Engineer (FAC) and Asst. Environmental Engineer, Regional Office: Nellore, A.P Pollution Control Board on 02.02.2021 and found that the site is in the Krishnapatnam Port.

4. The Board, after careful scrutiny of the application, verification report of Regional Officer and recommendation of the CFE Committee, hereby issues **CONSENT FOR ESTABLISHMENT for EXPANSION** under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to the activity as mentioned at para (1) only.**

5. This Consent Order now issued is subject to the conditions mentioned in Annexure.

6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

7. **This order is valid for a period of 7 years from the date of issue.**

Encl: Annexure.

Nambada Venkata Bhaskara Rao

Digitally signed by Nambada Venkata Bhaskara Rao
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Date: 2021.02.25 16:57:05 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER (UH-1) (FAC)

To
M/s. Krishnapatnam Port Co. Ltd.,(expn)(Phase-III),
Krishnapatnam (V), Muthukur (M),
SPSR Nellore District.
environment.akpl@adani.com

Copy to: 1. The JCEE, Z.O: Vijayawada for information and necessary action.
2. The E.E., R.O: Nellore for information and necessary action.

ANNEXURE

1. The proponent shall obtain Consents for Operation (CFO) from APPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec. 21/22 of the Air (P&C of P) Act, 1981, before commencement of the activity.

2. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.

3. The rules and regulations notified by Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.

Water:

4. The source of water is Muthukur Reservoir of 1000 KLD and 4 MLD of water from Nakkala kalava irrigation drain. The maximum permitted water consumption after proposed expansion is as following:

S. No.	Purpose	Qty as per CFO (Phase-1 & 2) (KLD)	Proposed in Expansion under Phase-III (KLD)	Total after expansion (KLD)
1.	Dust suppressions & other utilities	1600.0	1700	3300
2.	Gardening	300.0	200	500
3.	Domestic	600.0	600.0	1200.0
	Total:	**2500.0 KLD**	**2500.0 KLD**	**5000.0 KLD**

Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes viz., Dust suppression, Domestic purposes, Washing and servicing, development of greenery.

5. Waste water generation:

S. No.	Purpose	Qty as per CFO (Phase-1 & 2) (KLD)	Proposed in Expansion under Phase-III (KLD)	Total after expansion (KLD)
1.	Other Utilities	-	240.0	240.0
2.	Domestic	300.0	450.0	750.0
	Total	**300.0 KLD**	**690.0 KLD**	**990.0 KLD**

Treatment & Disposal (As per EC order):

Source of effluent	Treatment	Mode of final disposal
Domestic	Sewage Treatment Plant of capacity of 700 KLD consisting of Sewage collection Sump, Fluidized Bed Bio Reactor, Secondary clarifier, Clarifier Water Tank, Dual Media Filter, Treated water tank, Sludge drying beds etc.	Treated domestic effluents shall be utilized for Green belt development and dust suppression

Utilities	Effluent Treatment Plant of 300 KLD capacity consisting of Neutralization tank, Equalization tank, Oil Grease trap, flash mixing tank, clariflocculator, aeration tank, secondary clarifier, holding tank, pressure sand filter, activated carbon filter, sludge drying beds etc. for treating effluents	Treated effluent shall be reused for green belt and for dust suppression.

6. The effluent / sewage shall be treated to the on land for irrigation standards, as stipulated under Schedule VI of Environment (Protection) Rules, 1986, notified by Ministry of Environment and Forests, Government of India vide G.S.R.422 (E), dt.19.05.1993 and its amendments thereof. The treated waste water shall be used for development of greenery, dust suppression, re-used for various purposes within the premises.

Air:

The Air pollution Control equipment shall be installed along with the commissioning of the activity and shall comply with the following for controlling air pollution:

S. No.	Details of stack	Stack 01
a)	Attached to	D.G. Sets
b)	Capacity of D.G. set	5 x 2000 KVA, 1 x 1000 KVA, 2 x 750 KVA, 5 x 500 KVA, 3 x 320 KVA, 3 x 250 KVA, 3 x 160 KVA, 10 x 125 KVA, 10 x 82.5 KVA, 3 x 380 KVA
c)	Fuel	Diesel
d)	Stack height above the ground	Individual stacks of height 15 m each proposed
e)	Details of air pollution control equipment	Acoustic enclosures with silencers

7. The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE & F, GoI vide notification No. GSR 826(E), dated. 16.11.2009 during construction and regular operational phase of the project.

8. The proponent shall comply with the following for controlling fugitive emissions:
   - Vehicle movement shall be minimized / eliminated by implementing mechanical operation.
   - All the vehicles involved in transportation of cargo shall be covered with tarpaulin.
   - Vehicles shall be managed to avoid traffic congestion and shall provide empty dusting vehicle washings / dry cleaning system to clean all out going cargo vehicles.
   - Based on traffic density/ vehicular movements anticipated from the port, parking facilities shall be provided.

9. All the transfer points, loading / unloading points and conveyer systems shall be housed completely with leak proof arrangements. Adequate dust suppression and containment measures shall be implemented for effective control of fugitive emissions.

10. Hazardous / Solid Waste details:

The Port Authority shall comply with the following w.r.t disposal of solid waste after expansion:

S.No.	Name of Waste	Quantity	Mode of disposal
1	Solid waste (degradable)	1800 kg/day	To reuse as manure for green belt
2	Solid waste (Non-degradable)	200 kg/day	To authorized recyclers
3	STP sludge	120 kg/day	To be used as manure
4	ETP sludge	50 kg/day	To TSDF for secured land fill
5	Oil containing cargo residue washing water and sludge	250 KLPA	To authorized recyclers/ reprocessors/ TSDF
6	Chemical containing cargo residue and sludge	100 KLPA	
7	Sludge and filters contaminated with oil	200 TPA	
8	Ballast water containing oil from ships	250 KLPA	
9	Used/ Spent Oil	350 KLPA	
10	Wastes / residues containing oil	100 KLPA	
11	Sludge from treatment of waste water arising out of cleaning/ disposal of barrels/ containers	100 TPA	
12	Discarded containers/ barrels/ liners contaminated with Haz. Waste/ chemicals	100 TPA	To authorized recyclers/ reprocessors / TSDF
13	Flue gas cleaning residue	10 TPA	
14	Chemical sludge from waste water treatment	100 TPA	
15	Oil and grease skimming residues	20 PA	

11. The following rules and regulations notified by the MOE&F, GOI shall be implemented.

a. Regulation of Persistent Organic Pollutants Rules, 2018.
b. Hazardous waste and other wastes (Management and Transboundary Movement) Rules, 2016.
c. Plastic Waste Management Rules, 2016.
d. Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989
e. Fly Ash Notification, 2016.
f. Batteries (Management & Handling) Rules, 2010.
g. E-Waste (Management) Rules, 2016.
h. Construction and Demolition waste Management Rules, 2016.
i. Solid Waste Management Rules, 2016.
j. The Public Liability Insurance Act, 1991 and its amendments thereof.

Other Conditions:

12. The Port shall comply with the following conditions as committed during the CFE Committee meeting held on 23.02.2021:

- M/s. KPCL shall implement Mechanized MDDS systems for effective dust control. Water meters and energy meters shall be installed to record the quantity of water consumed and electricity consumed for MDSS systems.
- M/s. KPCL shall conduct performance evaluation of MDSS systems.
- M/s. KPCL shall explore the possibility of usage of Chemical suppressants such as Sodium / Potassium Aluminates, for effectively mitigating the dust emissions during coal / dusty cargo handling.
- M/s. KPCL shall restrict the coal stack height to 10 m only. In future, APPCB will examine the increase in stack height of dusting cargo from 10 m to 12 m depending up on the justification submitted by the port.
- M/s. KPCL shall install desalination plants to treat the sea water and use in the port area. This will minimize the fresh water consumption.
- M/s. KPCL shall allow the effluents / leachate generated from dust suppression / coal handling etc., into sea under any circumstances. The garland drains, settling tanks shall be de-silted regularly for free flow.
- Greenbelt of width 100 m shall be developed along the boundary of the port as committed in the public hearing (para no. 5 of EC order dt.11.01.2021) and as stipulated in the CFE order dt.08.05.2010. The greenbelt shall be developed in an area not less than 120 Ha along the Port boundary and around the coal storage areas with native species, as stipulated in EC order dt.11.01.2021. Saline water resistant saplings shall be planted as Bay-of-Bengal is located in the vicinity.
- The liquid cargo / chemicals shall be stored in the port area complying with OISD norms. All precautions shall be taken to prevent any chemical accidents. The chemicals stored in the port premises and their capacities shall be informed to the EE, RO: Nellore from time to time.
- As per the power point presentation given by the port officials, the values of PM_{10} in the month of March, 2020 are ranging from 77.6 to 96.6 $\mu g/m^3$ inside the port premises. These values are representing the pollution levels in the Ambient Air due to present handling capacity of cargo in the port. These values are higher than the AAQ standards stipulated by CPCB i.e., 60 $\mu g/m^3$. Hence, the port shall immediately upgrade existing MDSS to suppress dust effectively so as to achieve the standards stipulated by the CPCB.
- It is observed from the EE,RO: Nellore report that Tamminapatnam, Continuous Ambient Air Quality Monitoring Station (CAAQMS) is not working. It is to be repaired and made functional immediately.
- The Coal stock yard shall be enclosed suitably to have three layers of green belt of varying height on all the sides.
- Dusty cargos shall be handled through mechanized handling equipment for loading & unloading operations.

- Closed conveyor belt with water sprinkling arrangement shall be provided for conveying dusty cargos like coal& iron ore.
- The ship un-loader for unloading and transfer of material shall be provided with in-situ water sprinkling system to avoid dust nuisance.
- Mechanical stackers cum reclaimers for staking transfer and reclamation and conveyors for transfer of materials without manual handling.
- Dry fogging system shall be provided at transfer points.
- Automatic water sprinkling shall be provided at all dusty cargo stock yards. There shall be interlocking between the CAAQM station values for particulate matter and MDSS.
- The facility shall maintain standby centrifugal pump with drive motor for uninterrupted dust suppression of the cargo.
- The coal & iron ore shall be transported by rail from the stacking area as far as possible. The residual cargo if any shall be transported by road through covered trucks duly complying with the following measures:

  i. Traffic congestion shall be avoided.
  ii. Automated mechanical water sprinkling shall be provided on roads and at dusty cargo storage areas, for suppression of dust.
  iii. All the vehicles involved in transportation of cargo during the break downs shall be covered with tarpaulin and also ensure to manage vehicles
  iv. The truck movement shall be through a dedicated road meant for truck movement located and avoid movement of trucks closer to residential areas.
  v. The trucks shall be fully covered with tarpaulin while plying with cargo on the roads.
  vi. All cargo vehicles moving out from the port shall be passed through vehicle wheel wash area.

- The port shall provide oil spill containment facilities around the SBM.
- The port shall take necessary environmental protection measures for the dump yard of the grudged material.

13. **The industry shall comply with all the conditions stipulated in the EC order dt.11.01.2021 issued by MoEF & CC, GoI, New Delhi under Phase-III.**

14. Fire detection and fire fighting facilities with adequate water storage facility shall be provided in fire prone area in consultation with competent authorities.

15. Onsite & offsite Disaster Management plan shall be prepared to meet any eventuality in case of any accident. Mock drills shall be conducted atleast twice a year and modifications required if any shall be incorporated in Disaster Management Plan and shall submit to Board.

16. **The Port Authorities shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.**

17. **The Port Authorities shall submit a copy of the NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) at concerned Regional Office, APPCB.**

18. **The Port Authorities shall submit risk assessment report covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system.**

19. The Port Authorities shall obtain prior permission from MoEF & CC, GoI and APPCB for any changes in the cargo type / capacity.

20. DO levels in the sea water at the dredging area shall be monitored at regular interval and the dredging time shall be suitably regulated to prevent depletion of DO levels in the sea water.

21. **The industry shall submit compliance to the conditions stipulated in the EC and CFE orders to the concerned Regional Officer of APPCB every six months and shall upload the same at APPCB website viz.,** https://pcb.ap.gov.in/UI/Submission_Compliance_of_EC_CFE_CFO_Direction.aspx.

22. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

23. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to revoke the order, to review any or all the conditions imposed herein and to make such modifications as deemed fit and stipulate any additional conditions.

24. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules,1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution)Act,1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

Nambada Venkata Bhaskara Rao

Digitally signed by Nambada Venkata Bhaskara Rao
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Date: 2021.02.25 16:57:53 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER (UH-1)(FAC)

To

M/s. Krishnapatnam Port Co. Ltd.,
Krishnapatnam (V), Muthukur (M),
SPSR Nellore District.
environment.akpl@adani.com

//TRUE COPY//

ANNEXURE-25

F. No. 10-18/2016-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
(IA-III Section)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj, New Delhi – 110003
E-mail: ad.raju@nic.in
Tel: 011-24695296

Dated: 10th March, 2021

To

M/s Adani Krishnapatnam Port Ltd.
(Formerly Krishnapatnam Port Company Ltd.)
1st Floor, 48-9-17, Dwarakanagar,
Visakhapatnam - 530 016 (Andhra Pradesh)

Subject: Expansion of Krishnapatnam Port (Phase III) at SPSR Nellore District, Andhra Pradesh by M/s Krishnapatnam Port Company Ltd. – Transfer of Environmental and CRZ Clearance - regarding.

Sir,

This has reference to your letter No. nil dated 16th February, 2021 regarding transfer of Environmental and CRZ Clearance from M/s Krishnapatnam Port Company Limited to M/s Adani Krishnnapatnam Port Limited for the project mentioned above.

2.0 It has been noted that the project mentioned above was accorded Environmental and CRZ Clearance by the Ministry vide letter of even number dated 11th January, 2021 for expansion of Krishnapatnam Port (Phase III) at SPSR Nellore District, Andhra Pradesh by M/s Krishnapatnam Port Company Ltd. Ministry has examined your application regarding transfer of Environmental and CRZ Clearance and noted that the Registrar of Companies, Vijayawada vide Certificate dated 19th January, 2021 has approved for transfer for name Krishnapatnam Port Company Limited to Adani Krishnnapatnam Port Limited.

3.0 An affidavit from Adani Krishnnapatnam Port Limited., in a non-judicial stamp paper has been received mentioning that Adani Krishnnapatnam Port Limited shall comply with all the conditions mentioned in the Environment and CRZ Clearance letter issued by the Ministry vide letter of even number dated 11th January, 2021

4.0 In view of the above, it has been decided by the Ministry to transfer the Environmental and CRZ Clearance accorded to M/s Krishnapatnam Port Company Limited vide letter of even number dated 11th January, 2021 in the name of M/s Adani Krishnnapatnam Port Limited.

5.0 M/s Adani Krishnnapatnam Port Limited shall comply with the specific and general conditions stipulated in the Environmental and CRZ Clearance of even no. dated 11th January, 2021.

6.0 You are requested to obtain 'Consent to Establish' and 'Consent to Operate' from the State Pollution Control Board concerned in the name of M/s Adani Krishnnapatnam Port Limited.

7.0 In case, there is a change in the scope of the project, fresh environmental and CRZ clearance shall be obtained.

This issues with the approval of the Competent Authority.

(Amardeep Raju)
Scientist 'E'

Copy to:

1. The Principal Secretary, Department of Forests & Environment and Chairman APCZMA, Govt. of Andhra Pradesh, A.P. Secrtariat, Velagapudi, Amravati, A.P.
2. The Chairman, Central Pollution Control Board, Parivesh Bhawan,CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
3. The Member Secretary, AP Pollution Control Board, Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010
4. The APCCF (C), Tulja Guda Complex, Building, M.J. Market, Hyderbad (Andhra Pradesh) - 500 001
5. Monitoring Cell, MoEF&CC

(Amardeep Raju)
Scientist 'E'

//TRUE COPY//

ANNEXURE-26

ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010.
Website :www.pcb.ap.gov.in

AMENDMENT TO THE CFE ORDER

Order No.633/APPCB/CFE/RO-NLR/HO/2010 **Dt. 06.04.2021**

Sub: **APPCB - CFE - M/s. Krishnapatnam Port Co. Ltd., Krishnapatnam (V), Muthukur (M), SPSR Nellore District for Phase – III - Amendment to the CFE order** – Issued – Reg.

Ref:
1) CFE Expansion order dt. 25.02.2021.
2) Port's representation dt. 03.03.2021.
3) RO report dt.10.03.2021.
4) CFE Committee meeting held on 18.03.2021.

The Board issued CFE Expansion order, vide reference 1st cited, to **M/s.Krishnapatnam Port Co. Ltd., Krishnapatnam (V), Muthukur (M), SPSR Nellore District** for Expansion **(Phase – III)** of the Port for Cargo handling, with an additional investment of Rs.9070 Cores.

The Port vide reference 2nd cited, requested for issue of amendment to the CFE Expansion order, in certain points. The RO: Nellore, vide reference 3rd cited, submitted report in this regard.

The item was placed before the CFE Committee meeting held on 18.03.2021. The representative of the project proponent attended the meeting through video conference and requested for issue of amendment to the CFE Expansion order.

After detailed discussions, the Committee recommended to issue amendment to CFE order as mentioned in the minutes.

In view of the above, the Board after careful examination of the representation of the Port and recommendations of the CFE Committee, hereby issues **AMENDMENT TO THE CFE ORDER** issued vide reference 1st cited, under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of the Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof as following:

S. No.	Condition	Port's request for Amendment of CFE order	After Amendment
1	**Point 1. Table 1- S. No. 4 -** Liquid cargo (POL, LNG, LPG, Chemical products)	Liquid cargo (POL, LNG, LPG, Chemical products **and Crude Oil)** **Hence in Liquid handling products "Crude Oil" may please be added**	It shall be read as following : Liquid Cargo (POL, LNG, LPG, Chemical products and Crude oil)

2	**Point 1. Table 2 –** Liquid Cargo (LNG/LPG/POL/Chemicals)	Liquid cargo (POL, LNG, LPG, Chemical products **and Crude Oil)** **Hence in Liquid handling products ''Crude Oil'' may please be added**	It shall be read as following : Liquid Cargo (POL, LNG, LPG, Chemical products and Crude oil)
3	**Point 1. Table 2 -** Three Single Buoy Moorings (SBM) for Liquid cargoes, POL & other products	Three Single Buoy Moorings (SBM) Liquid cargoes, **Crude Oil**, POL & other products **Hence in SBM handling products ''Crude Oil'' may please be added**	It shall be read as following : Three Single Buoy Moorings (SBM) for Liquid cargoes, Crude Oil, POL & other products)
4	**Annexure, Point 6. Air section Table - S. No. (d)** Individual stacks of height 15m each proposed	Individual stacks of height 15m each proposed **for more than 500kVA capacity DG only** **Hence the provision for DG set stack 15 m height is for more than 500kVA please to be added**	The Port shall provide stack heights for the DG sets based on the following formula. $H=h+0.2\sqrt{KVA}$ Where H = Total Height of the stack in Meters. h= Height of the building in meters.
5	**Annexure, Point 10. Hazardous / Solid waste details - S. No. 15** Oil and grease skimming residues quantity	Typo error it is 20 TPA, **"T"** missing **Please add "T".**	Quantity of oil and grease skimming residues shall be read as 20 TPA.
6	**Annexure, Other Condition 12 (5):** M/s. KPCL shall install desalination plant to treat the sea water and use in the port area. This will minimize the fresh water consumption.	Currently the total water requirement (5000 KLD) of Phase-I & II is 2500 KLD and proposed Phase-III is 2500 KLD getting from Muthukur Reservoir of 1000 KLD and 4 MLD of water from Nakkala kalava irrigation waste water drain viz., for Dust suppression, Domestic purposes, Washing and servicing, development of greenbelt. In future to meet the excess water demand, Desalination plant will be explored. The complete treated water from STP and ETP are proposed to utilize in Greenbelt Development and Dust suppression within the port. It is around 990 KLD. As per AP. Govt concession agreement water to be provide by AP Govt and same is providing. **Hence this condition may please be Modified as "Explore the possibility for installation of Desalination plant".**	The following condition shall be stipulated: The Govt. of A.P allotted surface water i.e. 1000 KLD from Muthukur Reservoir and 4 MLD of water from Nakkala kalava irrigation waste water drain, which is sufficient to meet the total water requirement for port utilization for Phase-III. Further, Nellore Municipal Corporation commissioned one STP of 5 MLD capacity to treat municipal sewage. STPs of capacity 70 MLD are under construction. The port shall explore possibility of utilization of treated waste water for dust suppression purpose in the Port area. The KPCL shall not draw the ground water under any circumstances.

7	**Annexure, Other Condition 12 (9):** As per the power point presentation given by the port officials, the values of PM_{10} in the month of March, 2020 are ranging from 77.6 to 96.6 µg/m^3 inside the port premises. These values are representing the pollution levels in the Ambient Air due to present handling capacity of cargo in the port. These values are higher than the AAQ standards stipulated by CPCB i.e., 60 µg/m3. Hence, the port shall immediately upgrade existing MDSS to suppress dust effectively so as to achieve the standards stipulated by the CPCB.	The AAQ values displayed in the presentation are one day values, the higher values observed due to the activity of road construction is the source on that particular period. Regular AAQ monitoring is conducted at 7 locations once in a month (12 samples in a year at each location). PM_{10} values varied between 38.2 (Gopalapuram) to 67.2 µg/m^3 (Light House) during the year 2020. The monitoring was conducted by M/s. SV Enviro Labs, NABL & MoEF&CC accredited laboratory enclosed as annexure -1 The PM_{10} values are observed well within the prescribed CPCB NAAQ standards 100 µg/m^3 for 24hrly. **Hence this condition may please be modified CPCB standard for 100 µg/m^3**	The port shall implement effective dust suppression measures to meet National Ambient Air Quality standards.
8	**Annexure, Other Condition 12 (10):** It is observed from the EE, RO: Nellore report that Tamminapatnam, Continuous Ambient Air Quality Monitoring Station (CAAQMS) is not working. It is to be repaired and made functional immediately.	CAAQMs-2 (Continuous Ambient Air Quality Monitoring station) is located at South part of Port boundary near to Thamminapatnam village. CAAQMs-2 is not working from 18th Dec, 2020 due to the theft of Monitor (PC) with CPU, Data card & COM port connector from closed & locked room. We have completed the procurement process and the software installation with Glens consultant. It is resolved now. The photographs and Purchase Order for procurement of above missing items given as Annexure - 2 **Hence this condition may please be dropped**	The port shall maintain and operate 3 nos. of CAAQM stations properly, consistently and transmit the data to the APPCB server, online.
9	**Annexure-Point 12(21) -** The port shall take necessary environmental protection measures for the dump yard of the grudged material.	Typo error word 'grudged' shall be replaced with **'dredged'**	The word shall be substituted with **'dredged'.**

- **All other conditions mentioned in the CFE order, issued vide reference 1st cited shall remain the same.**

Nambada Venkata Bhaskara Rao

Digitally signed by Nambada Venkata Bhaskara Rao
DN: c=IN, o=Personal, title=6948, pseudonym=68b93d9669e19334217defc1a9ad1550f1f8180c, 2.5.4.20=b1924c79dadafa662cbdd8f5e867fbd84d89cb55e3528c61240bebfc1a150c6f, postalCode=530007, st=Andhra Pradesh, serialNumber=bddd3ae851a34cd26cc18bd7d0a7376274445a2a026108270d9825704dbdece9, cn=Nambada Venkata Bhaskara Rao
Date: 2021.04.08 18:03:01 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER (UH-1) (FAC)

To
M/s. Krishnapatnam Port Co. Ltd. (Phase-III) (amend)
Krishnapatnam (V), Muthukur (M),
SPSR Nellore District.
environment.akpl@adani.com

Copy to: 1. The JCEE, Z.O: Vijayawada for information and necessary action.
2. The E.E., R.O: Nellore for information and necessary action.

//TRUE COPY//

ANNEXURE-27

ANDHRA PRADESH

ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010.

Website :www.appcb.ap.nic.in

Order No.633/APPCB/CFE/RO-NLR/HO/2010 **Dt.16.07.2021**

Sub: APPCB - CFE - **M/s. Krishnapatnam Port Co. Ltd., Krishnapatnam (V), Muthukur (M), SPSR Nellore District – Amendment to CFE order – Change of name** - Issued – Reg.

Ref:
1. CFE Expansion order dt.25.02.2021.
2. Port letter dt.19.03.2021.
3. RO: Nellore report dt.16.06.2021.
4. CFE Committee meeting held on 08.07.2021.

M/s. KPCL obtained EC & CRZ clearance order dated 11.01.2021 for Phase –III expansion from the MoEF&CC, GOI for construction of 16 Berths and 3 Single Buoy Moorings (SBM) to handle 150.2 Million TPA various types of non-container Cargo and 1.1 MTEUsPA of container cargo.

The Board had issued Consent for Establishment (CFE) expn. Order, vide reference 1st cited, to **M/s.Krishnapatnam Port Co. Ltd., Krishnapatnam (V), Muthukur (M), SPSR Nellore District** duly stipulating certain conditions.

The MoEF&CC, New Delhi vide lr.dt.10.03.2021 transferred the EC & CRZ clearances issued (vide order dt.11.01.2021) in the name of M/s. Adani Krishnapatnam Port Limited.

M/s. Adani Krishnapatnam Port Limited vide reference 2nd cited, requested the Board for change of name from M/s. Krishnapatnam Port Company Limited to M/s. Adani Krishnapatnam Port Limited in the CFE issued by the Board for expansion of Krishnapatnam Port (Phase-III) vide order dated 25.02.2021 and in all the records of APPCB. M/s.Adani Krishnapatnam Port Limited enclosed the MoEF&CC letter date 10.03.2021 & Certificate of incorporation pursuant to change of name dt.19.01.2021 issued by the Ministry of Corporate affairs.

The EE, RO: Nellore has submitted a report, vide reference 3rd cited, in this regard.

The issue was placed before the CFE Committee in its meeting held on 08.07.2021. After detailed discussions, the Committee recommended to issue amendment for change of name to the Port as M/s.Adani Krishnapatnam Port Limited.

In view of the above, the Board after careful examination of Port's request, remarks of the Regional Officer and recommendations of the CFE Committee, hereby incorporates the **AMENDMENT TO THE CFE ORDER** issued vide reference 1st cited, under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of the Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof in the records of APPCB as following:

- The name of the industry shall be read as **M/s.Adani Krishnapatnam Port Limited.**
- **All other conditions mentioned in the CFE(expn.) order issued vide reference 1st cited remain the same.**

Nambada Venkata Bhaskara Rao

Digitally signed by Nambada Venkata Bhaskara Rao
DN: c=IN, o=Personal, title=6948, pseudonym=68b93d9669e19334217defc1a9ad1550f1f8180c, 2.5.4.20=b1924c79dadafa662cbdd8f5e867fbd84d89cb55e3528c612408ebfc1a150c6f, postalCode=530007, st=Andhra Pradesh, serialNumber=bddd3ae851a34cd26cc18bd7d0a737627445a2a026108270d9825704dbdece9, cn=Nambada Venkata Bhaskara Rao
Date: 2021.07.16 13:13:17 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER (UH-1) (FAC)

To

M/s. Adani Krishnapatnam Port Co. Ltd.,
Krishnapatnam (V), Muthukur (M),
SPSR Nellore District.
environment.akpl@adani.com

Copy to: 1. The JCEE, Z.O: Vijayawada for information and necessary action.
2. The E.E., R.O: Nellore for information and necessary action.

//TRUE COPY//

ANNEXURE-28

F. No. 10-22/2005-IA.III
Proposal No. IA/AP/NCP/217932/2021
Government of India
Ministry of Environment, Forest and Climate Change
(IA-III Section)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi – 110003
E-mail: ad.raju@nic.in
Tel: 011-24695296

Dated: 8th February, 2022

To

Capt Unmesh Abhayankar,
Authorized Signatory
M/s Adani Krishnapatnam Port Limited
PO Bag No. 1, Muthukur Mandal,
SPSR Nellore District-524 344, AP

Subject: Name change from "Krishnapatnam Port Company Limited" to "Adani Krishnapatnam Port Limited" for Development of Krishnapatanam Port (Phase-I) at SPSR Nellore District, Andhra Pradesh in Environment Clearance – Name change in EC granted by MoEF vide F. No. 10-22/2005-IA.III, dated 26.07.2006 –Reg.

Sir,

This has reference to your letter No. 'Nil', dated 30th June, 2021 regarding the transfer (Name change in EC granted by MoEF vide F. No. 10-22/2005-IA.III, dated 26.07.2006) of Environmental Clearance from M/s Krishnapatnam Port Company Limited" to "Adani Krishnapatnam Port Limited" for the project mentioned above.

2.0 It has been noted that the project mentioned above was accorded environmental clearance by the Ministry vide letter of even number dated 26th July, 2006. Ministry has examined your application regarding the name change/transfer of EC and noted that the name of M/s Krishnapatnam Port Company Limited has been changed to M/s Adani Krishnapatnam Port Limited as per Certificate of Incorporation pursuant to change of name by the office of the Registrar of Companies, Vijayawada, Andhra Pradesh, dated 19th January, 2021.

3.0 No Objection Certificate/Affidavit dated 18th June, 2021 from M/s Adani Krishnapatnam Port Limited in a non-judicial stamp paper for name change/transfer of environmental clearance letter dated 26th July, 2006 from M/s Krishnapatnam Port Company Limited" to "Adani Krishnapatnam Port Limited has been received. In addition, the undertaking mentioning that M/s Adani Krishnapatnam Port Limited shall abide all the conditions mentioned in the Environmental Clearance granted vide letter of even number dated 26th July, 2006 in favour of Krishnapatnam Port Company Limited.

4.0 In view of the above, it has been decided by the Ministry to change the name/transfer of the Environment Clearance accorded to M/s Krishnapatnam Port Company Limited vide letter of even number dated 26th July, 2006, in the name of M/s Adani Krishnapatnam Port Limited.

5.0 You are requested to obtain 'Consent to Establish' and 'Consent to Operate' from the State Pollution Control Board concerned in the name of M/s Adani Krishnapatnam Port Limited.

6.0 M/s Adani Krishnapatnam Port Limited shall comply with all the specific and general conditions stipulated in the environmental clearance of even no. dated 26th July, 2006. All other conditions stipulated in the environmental clearance letter shall remain the same.

7.0 In case, there is a change in the scope of the project, fresh environmental clearance shall be obtained.

This issues with the approval of the Competent Authority.

(Amardeep Raju)
Scientist-E

Copy to:

1. The Principal Secretary, Department of Forests & Environment and Chairman, APCZMA, Govt. of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravathi, A.P.
2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 32
3. The Member Secretary, AP Pollution Control Board, Chalamalavari Street, Kasturibaipet, Vijayawada – 520 010.
4. The APCCF (C), Tulja Guda Complex, building, M.J. Market, Hyderabad, (Andhra Pradesh) – 500001
5. Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
6. Guard File/Record File
7. Notice Board.

(Amardeep Raju)
Scientist 'E'

//TRUE COPY//

ANNEXURE-29

F. No. 11-62/2009-IA.III
Proposal No. IA/AP/NCP/217781/2021
Government of India
Ministry of Environment, Forest and Climate Change
(IA-III Section)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi – 110003
E-mail: ad.raju@nic.in
Tel: 011-24695296

Dated: 8th February, 2022

To

Capt Unmesh Abhayankar,
Authorized Signatory
M/s Adani Krishnapatnam Port Limited
PO Bag No. 1, Muthukur Mandal,
SPSR Nellore District-524 344, AP

Subject: Name change from "Krishnapatnam Port Company Limited" to "Adani Krishnapatnam Port Limited" for Development of Krishnapatanam Port (Phase-II Expansion) at SPSR Nellore District, Andhra Pradesh, in EC & CRZ Clearance granted by MoEF vide F. No. 10-62/2009-IA.III, dated 13.11.2009 –Reg.

Sir,

This has reference to your on line proposal No. IA/AP/NCP/217781/2021, dated 02nd July, 2021 regarding the name change in EC & CRZ Clearance granted by MoEF vide F. No. 11-62/2009-IA.III, dated 13.11.2009 from M/s Krishnapatnam Port Company Limited (KPCL)" to "Adani Krishnapatnam Port Limited (AKPL)" for the project mentioned above.

.

2.0 It has been noted that the project mentioned above was accorded environmental clearance by the Ministry vide letter of even number dated 13th November, 2009. Ministry has examined your application regarding the name change/transfer of EC & CRZ Clearance and noted that the name of M/s Krishnapatnam Port Company Limited has been changed to M/s Adani Krishnapatnam Port Limited as per Certificate of Incorporation pursuant to change of name by the office of the Registrar of Companies, Vijayawada, Andhra Pradesh, dated 19th January, 2021.

3.0 No Objection Certificate/Affidavit dated 18th June, 2021 from M/s Adani Krishnapatnam Port Limited in a non-judicial stamp paper for name change/transfer of environmental & CRZ clearance letter dated 13th November, 2009 from M/s Krishnapatnam Port Company Limited" to "Adani Krishnapatnam Port Limited has been received. In addition, the undertaking mentioning that M/s Adani Krishnapatnam Port Limited shall abide all the conditions mentioned in the Environmental Clearance granted vide letter of even number dated 13th November, 2009 in favour of Krishnapatnam Port Company Limited.

4.0 In view of the above, it has been decided by the Ministry to change the name/transfer of the Environment & CRZ clearance accorded to M/s Krishnapatnam Port Company Limited vide letter of even number dated 13th November, 2009, in the name of M/s Adani Krishnapatnam Port Limited.

5.0 You are requested to obtain 'Consent to Establish' and 'Consent to Operate' from the State Pollution Control Board concerned in the name of M/s Adani Krishnapatnam Port Limited.

6.0 M/s Adani Krishnapatnam Port Limited shall comply with all the specific and general conditions stipulated in the environmental clearance of even no. dated 13th November, 2009. All other conditions stipulated in the environmental clearance letter shall remain the same.

7.0 In case, there is a change in the scope of the project, fresh environmental clearance shall be obtained.

This issues with the approval of the Competent Authority.

(Amardeep Raju)
Scientist-E

Copy to:

1. The Principal Secretary, Department of Forests & Environment and Chairman, APCZMA, Govt. of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravathi, A.P.
2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 32
3. The Member Secretary, AP Pollution Control Board, Chalamalavari Street, Kasturibaipet, Vijayawada – 520 010.
4. The APCCF (C), Tulja Guda Complex, building, M.J. Market, Hyderabad, (Andhra Pradesh) – 500001
5. Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
6. Guard File/Record File
7. Notice Board.

(Amardeep Raju)
Scientist 'E'

//TRUE COPY//

ANNEXURE-30

ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520 010
Phone. No.0866-2463200, Website : https://pcb.ap.gov.in/

RED CATEGORY
COMBINED CONSENT & AUTHORIZATION ORDER

Consent Order No: APPCB/VJA/NLR/11344/CFO/HO/2019 **11/11/2022**

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 & Amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', `the Rules') to:

M/s. Adani Krishnapatnam Port Limited,
(formerly M/s. Krishnapatnam Port Co. Ltd),
Krishnapatnam (V), Muthukur (M),
SPSR Nellore District.
Email: environment.akpl@adani.com; venugopalreddy.e@adani.com; eswarasarma6@gmail.com

(The Consent Order No. APPCB/VJA/NLR/11344/CFO/HO/2018 dated 29.07.2018, valid up to 31.10.2023; CFO Amendment Order No. APPCB/VJA/NLR/11344 /CFO/ HO/2018 dt 30.08.2018 for storage & handling of Haz. Chemicals; CFO Amendment Order No.APPCB/VJA/NLR/11344/ CFO/HO/2019 dt.10.02.2020 (for additional berth NW-3 and for enhanced additional coal handling capacity of 4.5 Million TPA) and CFO (Expansion Phase-III) Order No.APPCB/VJA/NLR/11344/ CFO/HO/2019, dt.08.08.2022 issued to the industry is having validity up to 29th February, 2024, stands cancelled)

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1.	Domestic	540.0	Treated domestic effluents shall be utilized for Green belt development and dust suppression.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m^3/hr)
1.	Attached to 1 x 380 KVA D.G. Set	---
2.	Attached to 4 x 320 KVA D.G. Set	---
3.	Attached to 9 x 250 KVA D.G. Set	---
4.	Attached to 4 x 160 KVA D.G. Set	---

5.	Attached to 5 x 125 KVA D.G. Set	---
6.	Attached to 1 x 500 KVA D.G. Set	---
7.	Attached to 2 x 320 KVA D.G. Set	---
8.	Attached to 4 x 82.5 KVA D.G. Set	---

iii) Hazardous Waste Authorisation (Form – II) [See Rule 6 (2)]:

M/s. Adani Krishnapatnam Port Limited (formerly M/s. Krishnapatnam Port Co. Ltd), Krishnapatnam (V), Muthukur (M),SPSR Nellore District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

- **Hazardous Wastes With Disposal Option:**

Sl. No.	Name of the Hazardous Waste	Quantity	Method of disposal
1	Solid waste (degradable)	250 Kgs/ day	To use as manure for green belt.
2	Solid waste (Non-degradable)	2050 Kgs/ day	Shall be disposed to authorized recyclers / cement industries through APEMC
3	STP sludge	120 Kgs/ day	To use as manure
4	Waste Oil from DG sets	350 KLPA	Shall be disposed to authorized recyclers/ re-processor / TSDF through APEMC
5	Waste Oil from Ships	2.5 Lakhs LPA	
6	Wastes / residues containing oil from ships	100 KLPA	
7	Sludge from treatment of waste water arising out of cleaning/ disposal of barrels/ containers	100 TPA	
8	Discarded containers/ barrels/ liners contaminated with Haz. Waste/ chemicals	100 TPA	
9	Oil and grease skimming residues	20 TPA	
10	Oil containing cargo residue washing water and sludge from ships	2500 KLPA	
11	Chemical containing cargo residue and sludge	100 KLPA	
12	Sludge and filters contaminated with oil	200 TPA	

This consent order is valid to handle the following cargo along with quantities only:

Sl. No.	Products	Quantity
1.	Coal	46 Million Tons/ Annum
2.	Iron Ore	8 Million Tons/Annum
3.	General Cargo (Fertilizers, granites, Edible Oil and Lube oils, others).	14 Million Tons/Annum
4.	Liquid Cargo (POL, LNG, LPG, Chemical products)	10 Million Tons/Annum
5.	Container Cargo	2.0 Million TEUs/A
	Total :	78.0 Million Tons/A, Non-container cargo + 2.0 Million TEUs/A container cargo

6.	No. of Berths	13 Berths (12 + Liquid Jetty L4)

This order is subject to the provisions of `the Acts' and the Rules' and orders made there under and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31st August, 2027.**

VIJAY KUMAR GSRKR IAS, MEMBER SECY(GSRKRVK), O/o MEMBER SECRETARY-APPCB

To
M/s. Adani Krishnapatnam Port Limited,
(formerly M/s. Krishnapatnam Port Co. Ltd),
Krishnapatnam (V), Muthukur (M),
SPSR Nellore District.
Email: environment.akpl@adani.com; venugopalreddy.e@adani.com; eswarasarma6@gmail.com

Copy to:

1. The JCEE, Zonal Office, Vijayawada for information and necessary action.
2. The Environmental Engineer, Regional Office, Nellore for information and necessary action.

S C H E D U L E - A

1. Any up-set condition in any industrial plant / activity of the port, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The port should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
5. The port shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
6. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
7. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board.
8. The port should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.
10. The conditions stipulated are without prejudice to the rights and contentions of this Board in

any Hon'ble court of law.

11. The port shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.
12. The port may explore the possibility of tapping the solar energy for their energy requirements.
13. The port should educate the workers and nearby public of possible accidents and remedial measures.

SCHEDULE-B

The port shall comply with the following conditions, as committed by the port vide undertaking dt.08.11.2022:

1. The port shall complete mechanizing of Berth No.6 by 31st March, 2023.
2. The port shall complete the mechanization of Berth No. 5 within 24 months from the date when the coal handled at Birth No. 5 is adequate to handle through mechanization system. Till the mechanization is completed, the port shall do sprinkling along with MDSS to control dust pollution due to handling of coal.
3. The port shall maintain the existing greenbelt of 100m width along the periphery. Further, development of 100m green belt at other expansion areas shall be taken up at the time of expansion of the port facility and shall be completed within 3 years.
4. The port shall develop the 20m width greenbelt along the existing coal stock yards as per EC & CFO conditions within a time period of 2 years.
5. The port shall maintain storm water drains and improvement of the storm water drains in new areas shall be taken up along with the expansion of the port.

Water:

6. The source of water is Muthukur Reservoir 1000 KLD and 4 MLD of water from Nakkala kalava irrigation drain. The maximum permitted water consumption after proposed expansion is as following:

S. No.	Purpose	Quantity (KLD)
1.	Dust suppressions & Miscellaneous (Fire protection services)	1950.0
2.	Gardening	400.0
3.	Domestic	650.0
	Total	**3000.0**

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

7. The port shall comply the following effluent discharge standards based on the disposal points permitted:

Outlet	Parameter	Concentration
1	pH	6.5 - 9.0
	Total Suspended Solids (TSS)	<100 mg/l
	Oil and Grease	10 mg/l
	Biochemical Oxygen Demand (BOD)	30 mg/l
	Fecal Coliform (FC) (Most Probable Number per 100 Milliliter, MPN/100ml)	<1000 MPN/100 ml

Air:

8. The port shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
9. The port shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10mm) - 100 mg/ m3; PM2.5 (Particulate Matter size less than 2.5 mm) - 60 mg/ m3; SO2 - 80 mg/ m3; NOx - 80 mg/m3, outside the factory premises at the periphery of the port. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

   Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
   Night time (10 PM to 6 AM) - 70 dB (A)
10. The Port shall take all measures including latest available technologies to comply with above ambient air quality standards.
11. The Port shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE & CFO of the Board.
12. Coal stack heights in all coal yards shall not be more than 12mts.
13. The port shall ensure required wetness all the time on the surface of stock piles to avoid the dust emissions from the stock piles.
14. The port shall install sufficient number of CAAQM stations in between the villages and the port area. The stations shall be located at the periphery of the villages to monitor all the parameters given in the consent order.
15. The port shall maintain properly the three CAAQM stations provided and shall be connected to APPCB website..
16. Unloading of iron ore from the railway wagons house should be carried out with wagon tipplers only, in case, handling of iron ore is more than 6 MTPA. As and when iron ore handling is to be done intermittently, it should be handled with water sprinkling system at high pressure with swiveling type nozzles operated regularly to cover entire stockpile. Nozzles shall be operated along stockpile at regular Intervals to cover stockpile height and width.
17. The port shall take adequate air pollution control measures with respect to the enhanced dusty materials handling capacities.
18. The port shall stock all the dusty materials with in the designated storage yards only.
19. The port activities are concentrating in north quay by construction of 12th Berth, hence the stocking of dusty materials shall not be extended towards the residential areas around the port area.
20. The dusty materials transporting vehicles shall be closed in all respects/ covered with tarpaulin for controlling fugitive emissions.
21. The port shall provide wheel washing facility near the dusty cargo stocking area, to the freighted vehicles going outside the port.
22. The port shall inform the modifications made in port infrastructure developments to the MoEF&CC and to the Board time to time.
23. The port shall obtain EC for any change of scope of the project and shall restrict the port activities as permitted vide EC Orders Dt.26.07.2006 for Phase - I, 13.11.2009 for Phase - II & Phase-III (Expansion) 11.01.2021.
24. The port shall continuously operate the 3 CAAQM stations installed in between villages and port area to monitor all the parameters given in the consent order and upload the data continuously to the APPCB / CPCB websites.

General:

25. The MDSS system shall be in operation wherever the stock of any bulk material (Dusty cargo) is piled in a way to ensure wetness on the surface of stock piles.
26. As regards to deviation in location of facilities such as stock piles and other facilities, from the originally envisaged plan, amendments for the EC and CFE have to be obtained immediately.
27. The port shall maintain the existing green belt with adequate width and density and in vacant places
28. The port shall use road sweeping machines to clean all port internal roads regularly.
29. The port shall ensure that the trucks transporting cargos to outside the port shall be covered with tarpaulin to avoid fugitive emissions / spillages.
30. All conveyor belts and other transfer points shall be covered with GI sheets to mitigate fugitive emissions generated during conveying of dusty cargos.
31. The port shall maintain water sprinklers for effective control of fugitive emissions generated during handling of cargo and increased volume of vehicular traffic.
32. The port shall maintain Mechanical Dust Suppression System (MDSS) for stock yards, dusty cargo berths and conveyor belts.
33. The port shall develop and maintain 100 m width greenbelt along the periphery & 20m width around coal stack yards as per EC / CFE condition.
34. The port shall maintain empty dusty cargo vehicles washing system to clean dusty cargo empty vehicles.
35. The port shall record the energy consumption for the energy meters provided for Sewage Treatment Plant (STP), pump houses to water sprinklers / dust suppression measures and Air Pollution Control Equipments (APCE)
36. The port shall not allow any hazardous wastes through the port other than waste oil from DG Set, Waste oil from Ship, Wastes / residues containing oil from ships, used oil generated in the Port without prior permission of Board and shall comply with EC conditions.
37. The port shall not store any hazardous waste within the premises as per the time frame mentioned in HWM Rules.
38. In case a leaky container of hazardous cargo is found, a separate permission of the Board may be obtained after establishing the quality and the type of waste for disposal
39. All types of the fertilizers should be stored in the closed warehouses only. The Port should ensure that there should not be any open storage of urea or any other fertilizer materials. There shall not be any effluent generation
40. The port shall store fuel oils used for construction equipment, vessels and vehicles in a well designed manner and protect them against fire hazards by construction of compound wall to prevent access to unauthorized elements. The surface run off from storage area shall pass through oil water separator before being discharged.
41. The port shall provide fire detection and fire fighting facilities with adequate water storage in fire prone areas in consultation with Directorate of fire fighting.
42. The port shall comply latest technologies for controlling fugitive emissions including the following:
    a. Fully mechanized handling equipment for loading and unloading operations
    b. Closed conveyor belt with water sprinkling arrangement for suppression of dust while conveying dusty cargoes like coal, iron ore etc.
    c. Specially designed iron ore ship loader with necessary precautions to reduce drop height of iron ore into the ship, while handling more than 6 Million Tons per annum.
    d. Mechanical water sprinkling shall be provided on roads and at dusty cargo storage areas for suppression of dust.
43. The port shall maintain adequate number of ground water monitoring location on scientific basis and the same shall be monitored every six months.
44. The port shall construct the storm water drains to avoid the contamination of runoff with other effluents.
45. The port shall regularly clean the drains to avoid siltation.
46. The port shall monitor compliance through Environment Management Cell with qualified and

trained staff.

47. The port shall maintain onsite emergency action plan after carrying out risk analysis and hazop studies.
48. The port shall comply with the conditions of CFE order dated 08.05.2010, 22.02.2018 and 25.2.2021.
49. The port shall submit monthly monitoring reports to RO: Nellore
50. The port shall comply with standards and directions issued by APPCB / CPCB / MoEF&CC as and when notifications are issued from time to time.
51. The port shall install digital display boards at publicly visible places at the main gate indicating the products manufactured Vs permitted quantities, Treated effluent concentrations Vs discharge standards, Stack emission & AAQ concentrations Vs standards, hazardous waste generation, disposed, stock Vs permitted quantities and validity of CFO; and exhibit the CFO order at a prominent place in the factory premises, as per Hon'ble Supreme Court order
52. The port shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., https://pcb.ap.gov.in by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the port and second half yearly compliance reports shall be the audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party.

Special Conditions:

53. The port shall possess valid NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) and submit a copy at concerned Regional Office, APPCB.
54. The port shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.
55. The port shall extend training to the working personnel for the prevention of accidents and necessary antidotes to ensure safety, as per the MSIHC Rules, 1989.
56. The port shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office.
57. The port shall install fluorescent Wind Vane at the highest point in the port premises.
58. The port shall submit Risk analysis and risk assessment covering worst scenario clearly describing impact within the port premises and outside the port premises and emergency response system.
59. The port shall submit the copy of the safety audit report and On-Site / Off Site Emergency Plans as applicable after being certified by the Factories Department to the APPCB, Regional Office from time to time, if the storage quantity of hazardous chemicals is equal to or, in excess of the threshold quantities specified in schedule 2 & 3 of MSIHC Rules, 1989.

SCHEDULE – C

[See rule 6]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the Hazardous

and other wastes except what is permitted through this authorisation.

4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. An application for the renewal of an authorisation shall be made as laid down under these Rules.
9. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

Specific Conditions:

10. The port shall comply with the provisions of HWM Rules, 2016 in terms of interstate transport of Hazardous Waste and manifest document prescribed Under Rule 18 and 19 of the HWM Rules, 2016.
11. The port shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
12. The port shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
13. The port shall transport the hazardous waste through vehicle fitted with GPS tracking system.
14. The port shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
15. The port shall maintain proper records for Hazardous and Other Wastes stated in Authorisation in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
16. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

VIJAY KUMAR GSRKR IAS, MEMBER SECY(GSRKRVK), O/o MEMBER SECRETARY-APPCB

To
M/s. Adani Krishnapatnam Port Limited,
(formerly M/s. Krishnapatnam Port Co. Ltd),
Krishnapatnam (V), Muthukur (M),
SPSR Nellore District.
Email: environment.akpl@adani.com; venugopalreddy.e@adani.com; eswarasarma6@gmail.com

Signed by Vijay Kumar Gsrkr Ias
Date: 11-11-2022 11:52:55
Reason: Approved

//TRUE COPY//

ANNEXURE-30

ANDHRA PRADESH POLLUTION CONTROL BOARD
Dr. YSR Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar, Vijayawada- 520007
Phone. No.0866-2463200, Website : https://pcb.ap.gov.in/

Order No. 804/APPCB/HO/ECS/NLR/2023- **Date: 14/12/2023.**

DIRECTIONS

Sub: APPCB – HO - ECS – M/s. Adani Krishnapatnam Port Limited, Krishnapatnam, SPSR Nellore District – Public complaints on pollution problems from port - Non-compliance of the consent conditions – Monitoring (TF) Committee Meeting held on 06.12.2023 – Directions – Issued – Reg.

Ref:
1. EC obtained by Krishnapatnam port on 26.07.2006.
2. Renewal of CTO & HWA Order dt.11.11.2022.
3. EE, RO, Nellore & MoEF&CC officials inspection of the port on 06.10.2023 & 07.10.2023.
4. RO, Nellore letter dated.06.11.2023
5. Monitoring (TF) Committee Meeting held on 06.12.2023.

* * *

WHEREAS you are operating sea port in the name of M/s. Adani Krishnapatnam Port Limited., located at the confluence of the River Khandaleru (Upputeru) and the Bay of Bengal. The Port established the facilities under Phase -1 & Phase –II for handling Coal, Iron Ore and other cargo like Fertilizer, Food grains, Sugar, Cement and Cement Clinkers, Barites, Feldspar, Edible Oils etc. in Krishnapatnam Gram panchayath, Muthukur Mandal, SPSR Nellore District.

WHEREAS the Port obtained Environmental Clearance on 26.07.2006 for Phase-1 and EC & CRZ clearance on 13.11.2009 for Phase II from MoE & F, GOI and CFE from the Board on 25.05.2004 & 08.05.2010.

WHEREAS the Board vide ref. 2nd cited, issued renewal of CTO & HWA vide order dt.11.11.2022 to handle the following cargos, valid upto 31.08.2027 -

S.No.	Products / Line of Activity	Quantity
1.	Coal	46 Million Tons/ Annum
2.	Iron Ore	8 Million Tons/Annum
3.	General Cargo (Fertilizers, granites, Edible Oil and Lube oils, others).	14 Million Tons/Annum
4.	Liquid Cargo (POL, LNG, LPG, Chemical products)	10 Million Tons/Annum
5.	Container Cargo	2.0 Million TEUs/A
	Total	78.0 Million Tons/A Non-container cargo + 2.0 Million TEUs/A container cargo
6.	No. of Berths	13 Berths (12 + 1 berth – Liquid Jetty L4)

WHEREAS the Board received several complaints against Port activities in the recent past and the details are as follows -

a. Sri. Veddicherla Srikanth filed a grievance against M/s. Adani Krishnapatnam Port Ltd., SPSR Nellore District, stated that the port is causing pollution problems. The complainant also filed a complaint directly to the APPCB. The complainant raised certain issues viz. non-compliance of the consent conditions, in adequate MDSS, height of the coal stock yards, plying of coal/smoke towards habitation, malfunctioning of the CAAQMS etc.. The RO, Nellore vide letter dt: 27.03.2023, communicated the complaint to the Port and called for an explanation of the alleged issues. The Port vide letter dt: 04.04.2023 submitted a reply on the issues mentioned in the complaint..
b. Sri Bonigi Rangaiah, R/O. Kakuvaripalem Village, Vellapalem, Nellore District represented vide letter dated 17.07.2023 stating that the port is not complying with the environmental norms viz. inadequate green belt, overloading of transporting vehicles/wagons, high stacking in coal yards, usage of illegally tapped ground water thereby causing pollution problems to the surroundings. The grievance was submitted to the CPCB, Delhi. The CPCB forwarded the complaint to APPCB with a direction to take necessary action and intimate the action taken. RO, Nellore vide lr.dated. 04.08.2023 communicated the complainant to M/s. Adani Krishnapatnam Port Ltd., SPSR Nellore District with a direction to submit the explanation on the allegations raised by the complainant. In response, M/s. Adani Krishnapatnam Port Ltd vide lr.dated.11.08.2023 submitted a reply comprising of point wise compliance and measures being implemented.
c. Sri. Pamanji Venkateswarlu filed a grievance against air pollution problems due to coal handling near Arkatpalem, Muthukur Mandal SPSR Nellore District. The Board Officials inspected the village and surroundings on 27.06.2023 and interacted with the villagers. During interaction with the villagers of Arkatpalem, they informed the following:

i. A lot of dust emissions are being emanated from the coal conveyor junction houses located near their village;
ii. Coal is being transported through trucks without providing any covering to control fugitive emissions,
iii. Coal is being stored openly near the village,
iv. Wagon loading & unloading of dusty cargoes are being done nearer to the village;
v. Water sprinklers are not provided nearer to the village to control fugitive emissions.

The APPCB vide lr. dated.28.06.2023 directed the Adani Krishnapatnam Port Limited, Sri Damodaram Sanjeevaiah Thermal Power Station (APGENCO), Sembcorp Energy India Limited (Project-1) and Sembcorp Energy India Limited (Project-2) to submit their explanation on the issues raised by the complainant. M/s Adani Krishnapatnam Port Limited., vide lr. dated.30.06.2023 submitted their reply stating the measures adopted by the port and also informed that they are conducting health camps in the area regularly.

d. Sri. S. Venkateswarlu filed a grievance dated. 08.08.2023 against M/s. Adani Krishnapatnam Port Ltd., SPSR Nellore District, stated that the port is causing pollution problems. He submitted representation to the CPCB, Chennai and EFS&T, Vijayawada. The CPCB forwarded the complaint to APPCB with a direction to take necessary action and submit action taken report.

WHEREAS the officials from MoEF &CC, IRO, Vijayawada and EE, APPCB, RO, Nellore inspected M/s. Adani Krishnapatnam Port Limited and surroundings on 06.10.2023 & 07.10.2023. Vide ref.4th cited, the the EE, RO, Nellore reported the following observations -

1. Mechanization of berth No. 6 is completed.
2. The port is handling coal in berth No.5 by deploying mobile hopers and transporting

through trucks to the stockyard. It is observed that the stockyard located opposite to coal berths is provided with MDSS.

3. The port developed greenbelt in an extent of about 190 Ha. The facility is maintaining a greenbelt of 100 m width along the periphery, except the lighthouse area(north) and towards A.P. Genco conveyor (north).
4. The facility is maintaining a 20-meter width greenbelt around the coal stack yards except towards the east side (Zone 3 & 4).
5. The port recently constructed stormwater drains along the coal stockyards and also provided settling pits. It is required to maintain the stormwater drains properly by removing silt. During the inspection, it was observed that there was stagnation of stormwater in the drains.
6. The port is meeting its water requirement from Nakkala kalava irrigation drain and also purchasing the water from outside the Port through tanker. The port may be directed to submit an action plan to meet the water requirement through authorised source viz. Nellore Municipal Corporation supply or desalination plant.
7. The industry has provided 3 no. of Continuous Ambient Air Quality Monitoring stations at CVR Amenities Complex, Thamminapatnam Village and Krishnapatnam Village for the parameters PM2.5, PM10, SO2, NOx, CO and NH3. As per the data, the facility is exceeding PM 10 2 times and PM 2.5 – 1 time at CAAQM 3 during the month of October 2023.
8. M/s. AKPL provided mechanised coal handling berths, MDSS with 248 sprinklers, deployed 12 Truck mounted sprinklers, 3 Nos. of heavy-duty Atomized Sprayers, Hoppers for cargo unloading, paved roads, road sweeping machines and 8 No. tractor mounted hydraulic broom sweeping machines. However, it is required to deploy more no. of road-sweeping machines and increase the frequency of water sprinkling through MDSS. It is required to provide MDSS in all coal handling areas. M/s. AKPL is handling coal in South berths. It is required to mechanize the coal handling in the south berth or deploy extensive dust suppression measures.
9. The port handled 28.18 MMTs of permitted Commodities & 0.07 MTEUs of Containers from April 2023 to September 2023.
10. M/s. AKPL is handling Iron ore intermittently and carrying out water sprinkling.
11. M/s. AKPL is required to mechanize the coal handling in the south berth or deploy extensive dust suppression measures in the area.
12. 1 no. of washing facility provided at coal gate complex. It is required to provide wheel wash facility at South side also.
13. The port has informed to the MoEF&CC and to the Board from time to time regarding the modifications in port infrastructure developments.
14. The port agreed to obtain EC for any change of scope of the project and shall restrict the port activities as permitted vide EC Orders Dt.26.07.2006 for Phase - I, 13.11.2009 for Phase - II & Phase-III (Expansion) 11.01.2021.
15. The port continuously operating the 3 CAAQM stations installed in between villages and port area.
16. M/s. AKPL shall increase the frequency of operation of MDSS particularly during sunny days.
17. The port agreed to deviation in location of facilities such as stock piles and other facilities, from the originally envisaged plan, amendments for the EC and CFE have to be obtained immediately.
18. The cargo carrying trucks are covered with tarpaulin.
19. Provided GI Sheet covering to the Transfer points.
20. The port agreed to maintain water sprinklers for effective control of fugitive emissions generated during handling of cargo and increased volume of vehicular traffic.
21. The port agreed to maintain Mechanical Dust Suppression System (MDSS) for stock yards, dusty cargo berths and conveyor belts.
22. The port has provided energy meters for Sewage Treatment Plant (STP), pump

houses to water sprinklers / dust suppression measures and Air Pollution Control Equipments (for energy consumption).

23. The port allowed hazardous wastes through the port other than waste oil from DG Set, Waste oil from Ship, Wastes / residues containing oil from ships, used oil generated in the Port without prior permission of Board and shall comply with EC conditions.
24. Fertiliser cargo are being stored in the closed shed.
25. The industry has obtained Fire NOC.
26. 10 No. of fire monitoring tankers for control of dust suppression and spontaneous ignition
27. The port complied latest technologies for controlling fugitive emissions as a) coal ship unloaders and conveyors are provided berths 6,7,8; b) b) water sprinkling system provided in ship unloaders and conveyor system for dust control; c) water sprinklers are provided and d) provided Mechanical water sprinkling at the coal storage yard and tankers to suppress the dust.
28. Carrying out groundwater monitoring at 4 locations through 3rd party.
29. The port recently constructed storm water drains along the coal stock yards and also provided settling pits. It is required to maintain the storm water drains properly by removing silt. During inspection, it was observed that stagnation of storm water in the drains.
30. The port has maintained onsite emergency action plan after carrying out risk analysis and HAZOP studies.

WHEREAS a hearing was conducted before the Monitoring (Task Force) Committee Meeting of A.P. Pollution Control Board on 06.12.2023. The representatives of the industry attended the meeting and EE, RO, Nellore through VC. The representatives of the industry informed that mobile water sprinklers are provided at South Berth to contain dust emissions during unloading of coal and other dusty cargo. Since the water supply from the Muthukur reservoir is not fulfilled, they were meeting water requirement in the port through tankers. They are undertaking periodical monitoring of air quality in the surrounding villages through NABL accredited laboratory and furnishing to the Board regularly.

After detailed review, the Committee recommended to issue directions to the Port. Accordingly, the Board hereby issued following directions to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam, SPSR Nellore District under Sec.33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and under Sec.31(A) of the Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, for timely compliance -

1. ***The port shall submit time bound action plan for mechanization of South berths to handle coal, within two months***
2. ***The port shall expedite installation of fixed dust separation systems (MDSS) at South berth for handling of coal and other dusty cargo.***
3. ***The port shall ensure water sprinkling system and other dust suppression measures are effective for suppression / containment of the dust emissions during handling of coal.***
4. ***The port shall deploy road sweeping machines for frequent roads cleaning from berth to south gate and to deploy more no. of road-sweeping machines in consultation with RO, Nellore.***
5. ***The port shall ensure to provide cover to trucks carrying the coal from berth to destination.***

6. ***The port shall expedite to provide a truck wheel wash facility on the South side.***
7. ***The port shall provide STP to cater the domestic waste water generated at South berths.***
8. ***The port shall ensure to progressively increase more No. of water sprinklers and other required dust containment / suppression measures while increasing the cargo handling capacity.***
9. ***The port shall install more No. of CAAQM stations to continuously monitor the air quality at representative locations and to implement adequate measures to prevent air borne dust pollution in the surrounding villages. The locations to install the additional CAAQM stations shall be identified through scientific modelling and shall install in consultation with RO, Nellore.***
10. ***The port shall furnish preparedness plan to contain the air borne dust emissions for each stock yard / zone wise and during unloading and handling of dusty cargo at berth front.***
11. ***The port shall not draw the ground water under any circumstances. The port shall furnish time bound action plan to meet the water requirement for the port activities, from the sustainable sources.***
12. ***The port shall submit action plan to treat the sewage generated from Nellore Municipal Corporation, as to utilize for dust suppression system in the port.***
13. ***The port shall periodically undertake de-silting of the drains and to keep them intact for free flow of the runoff.***

You are hereby directed to note that, should you violate any of the directions mentioned above, the Board will be compelled to initiate action against your facility under Sec.41(2) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.37 of the Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of safe guarding Public Health and Environment.

This Order comes into effect from today i.e.,14/12/2023.

B Sreedhar Ias
MEMBER SECRETARY

To
The Occupier,
M/s. Adani Krishnapatnam Port Limited,
(Formerly M/s. Krishnapatnam Port Ltd.,)
Krishnapatnam ,
SPSR Nellore District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Vijayawada for information.
2. The Environmental Engineer, Regional Office, Nellore for information. He is directed to regularly monitor the implementation progress of the above directions and to immediately report the non-compliance.

//TRUE COPY//

ITEM NO.15 COURT NO.6 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 9647/2025

M/S. ADANI KRISHNAPATNAM PORT LIMITED Appellant(s)

VERSUS

CENTRAL POLLUTION CONTROL BOARD & ORS. Respondent(s)

(IA No. 158421/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 158423/2025 - EXEMPTION FROM FILING O.T., IA No. 158417/2025 - PERMISSION TO FILE APPEAL and IA No. 158419/2025 - STAY APPLICATION)

Date : 30-07-2025 This matter was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Appellant(s) :
Mr. Dhruv Mehta, Sr. Adv.
Ms. Ruby Singh Ahuja, Adv.
Ms. Megha Dugar, Adv.
Ms. Uzma Sheikh, Adv.
Ms. Nishi Sangtani, Adv.
M/s. Karanjawala & Co., AOR

For Respondent(s) :
Mr. Guntur Pramod Kumar, AOR

Mr. Saurabh Balwani, Adv./AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Re-list after three weeks.

2. Permission is granted to respondent No. 1, Central Pollution Control Board, to file a counter affidavit, in the meanwhile.

3. Till the next date of hearing, there shall be stay of the directions issued in paragraphs 9 and 15(i) and 15(iv) of the impugned order.

(DEEPAK GUGLANI)
AR-cum-PS

(NIDHI WASON)
COURT MASTER (NSH)

//TRUE COPY//

ANNEXURE-33

adani
Ports and Logistics

Ref. No. AKPL/ENVIRONMENT/APPCB/001/2025-26 **Date: 10.04.2025**

To,
The Environmental Engineer,
Andhra Pradesh Pollution Control Board,
Regional Office, SPSR Nellore,
Andhra Pradesh.

Sub: Adani Krishnapatnam Port Limited (AKPL)–Compliance status against NGT judgement dated 13.02.2025 for O.A No. 69 of 2024(SZ)-submission - Reg.
Ref: Task Force meeting held on 04/04/2025 at APPCB, HO – Vijayawada.

Respected Sir,

This is in reference to meeting held at APPCB, HO, Vijayawada dated 4th April, 2025 where in advised to submit action plan against NGT judgement recommendations dated 13.02.2025 for O.A No, 69 of 2024 (SZ), Please find detail reply against each recommendations.
We are hereby bringing to your kind notice that honourable court disposed the case stating that port has adhered to all directions and recommendations issued by authorities. Furthermore, the port has implemented environmental measures to prevent pollution.

Thanking you,

Yours faithfully,

For Adani Krishnapatnam Port Limited.,

(Authorized Signatory)

Adani Krishnapatnam Port Ltd
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Sl. No.	Direction	Status/Compliance
I.	The APPCB is directed to impose environmental compensation for the past violations as noted by the Joint Committee. These alleged past violations pertain to the development of a 100-metre wide greenbelt, priority to the maintenance of storm water drains and mechanization of port operations.	There were no violations noted in the report of the Joint committee visit on 07.03.2024 rather it was given as observations (Ref point No. VII Field observations of Joint Committee). Joint committee report attached as **Annexure-1.** Also, in NGT final judgement dated 13.02.2025 (**Annexure-2)** clause no. 13, **it is stated that port has adhered to all the directions and recommendations issued.** As far as the development of a 100-metre wide greenbelt is concerned, the same is complied with and the compliance is clearly noted at paragraph 5 of the Environmental and CRZ clearance dated 11 January 2021 issued by MOEF&CC for phase-III expansion of Krishnapatnam Port (Annexure-G). A detailed reply of Greenbelt Development condition is attached as **Appendix** along with all relevant **Annexures (7 Nos.)**. As far as priority to maintenance of storm water drains is concerned, AKPL is already maintaining the storm water drains periodically and especially before monsoon season by removing the sludge accumulated to prevent possible flooding of the surrounding areas. We have already addressed the aspect of mechanization of port operations in the subsequent paragraphs below. In view of the compliances undertaken by AKPL after making substantial monetary

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Sl. No.	Direction	Status/Compliance
		investments and there being no violations, there arises no case for imposition of environmental compensation.
II.	**The APPCB is directed to ensure that directions issued by them on 14.12.2023 are complied with in full, especially,**	
(a)	Mechanization of South berths to handle coal, within two months.	The Mechanization of south berth depends upon functioning of near by power plants (M/s. Jindal Power and M/s. Vedanta limited) located in south side of port. Right now these power plants are not operating with its full capacity. Mechanization for transporting coal to these plants possible only when they operate with full capacity. We are handling very nominal quantity of coal at south side of the port because of less or no demand from these mentioned power plants. However, we have done multiple meetings with M/s. Jindal Power and M/s. Vedanta limited to move forward in Mechanization. Minutes of the Meeting are attached for reference as **Annexure 3.** **Currently the following Environmental Control Measures are taken by AKPL at South side to mitigate the pollution:** a. Fixed DSS (Dust Suppression System) already installed at south side of the port. b. AKPL deployed Vacuum Road sweeping machines to control dust at appropriate places. c. Dust Suppression System (DSS) tankers fitted with pressure pumps to suppress

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Sl. No.	Direction	Status/Compliance
		the dust emissions at yards and progressively increased water sprinklers & other required dust containment / suppression measures to mitigate the dust emissions on vehicular movement during cargo evacuation. d. Ensuring 100% Tarpaulin coverage to Coal Trucks on par with the cargo handling capacity. e. Truck Wheel wash system installed at exit area of south side of the port.
(b)	Installation of fixed Mechanized Dust Separation Systems (MDSS) at South berth for handling of coal and other dusty cargo.	Fixed MDSS (Mechanical Dust Suppression System) already installed at south side of the port.
(c)	Utilization of sewage generated from the Nellore Municipal Corporation, for dust suppression system in the port after treatment of sewage.	In accordance with the Revised Concession Agreement (**Attached as Annexure 4**) dated 17 September 2004 and Clause 3.15 (a) related External Infrastructure (Page-16) __ The Government of Andhra Pradesh shall provide external infrastructure viz. road connecting the nearest national highway to the Port Boundary, **water supply up to Port Boundary** and power supply from nearest sub station up to port boundary. The Port is very much willing to receive water from NMC, subject to fixing of necessary infrastructure (Pipeline) near to port. The Port authority has attended all the meetings called by NMC in this regard. Copy of MOM held by NMC is attached as **Annexure-5**

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Sl. No.	Direction	Status/Compliance
		• Nellore Municipal Corporation (NMC) proposed to supply water to industries at Krishnapatnam node and they had conducted a meeting with the industrial representatives on 22.01.2024. • NMC clarified that they will supply raw or potable water instead of treated sewage water at a common point where all edible oil industries and AKPL can fetch water from that outlet, for which NMC will take care of every aspect of supplying the water such as Right of Way (RoW), laying pipelines and other related matters. • AKPL has expressed willingness to fetch the raw water of 10 MLD for port requirements from NMC. Edible oil companies not shown interest in this proposal so project is not going ahead. Meanwhile there is another proposal from the District Collector office to supply water from Sarvepalli reservoir for which planning is already going on. AKPL also attended meeting at Collector office dated 17.01.2025. AKPL is ready to receive water from either of the proposals from NMC.
(III)	The APPCB is also directed to fix specific timelines for compliance of above conditions and levy environmental compensation for any delay in	Noted.

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Sl. No.	Direction	Status/Compliance
	compliance beyond the fixed deadlines.	
(IV)	The project Proponent, while developing a 100 meter wide greenbelt, shall plant native species which are tall growing such as Bamboo Giganteus, Burflower Tree (Neolamarckia cadamba) etc.	The greenbelt development at Adani Krishnapatnam Port Limited has been provided with 100m width along the port boundary. The condition is being complied and the compliance report of Environment clearance, CFE & CFO have been submitted to SPCB, & MoEF&CC on regular basis. The detailed Chronology w.r.t. Greenbelt development of Environment clearance, CFE & CFO is given in **Appendix** along with all relevant **Annexures (7 Nos.)**.

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ANNEXURE-34

Ref.No. AKPL /APPCB/TF/012/2025-26 **Dated: 20.04.2025**

To

The Environmental Engineer
AP Pollution Control Board
Regional Office,
Sri Potti Sriramulu Nellore.

Respected Sir,

Sub: Compliance status of direction No. 2 on the External Advisory Committee (Task Force) directions issued vide APPC Order No. 804/APPCB/HO/ECS/NLR/2023-, dated 14.12.2023.

With reference to the above cited subject, we wish to inform your good selves that AKPL has complied direction No.2 of the External Advisory Committee (Task Force), the details are as below;

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Compliance status of direction No. 2 on the External Advisory Committee (Task Force) directions issued vide APPC Order No. 804/APPCB/HO/ECS/NLR/2023-, dated 14.12.2023.

Sl. No.	Direction	Status/Compliance
2	The port shall expedite installation of fixed Mechanized Dust Suppression Systems (MDSS) at South berth for handling of coal and other dusty cargo.	Complied. AKPL provided Mechanical Dust Suppression System (MDSS) to control the fugitive emission from Coal handling and stacking yards.

1. Fixed MDSS (Mechanical Dust Suppression System) installation at south side of the port completed.
2. 24 No. s of water sprinklers provided in an area of 20 Acres at South side.
3. 6 No. s of Mist cannons installed on South jetty to control fugitive emissions.
4. The area developed with MDSS can handle 3,00,000 MT of Coal
5. Ensuring 100% Tarpaulin coverage to Coal Trucks on par with the cargo

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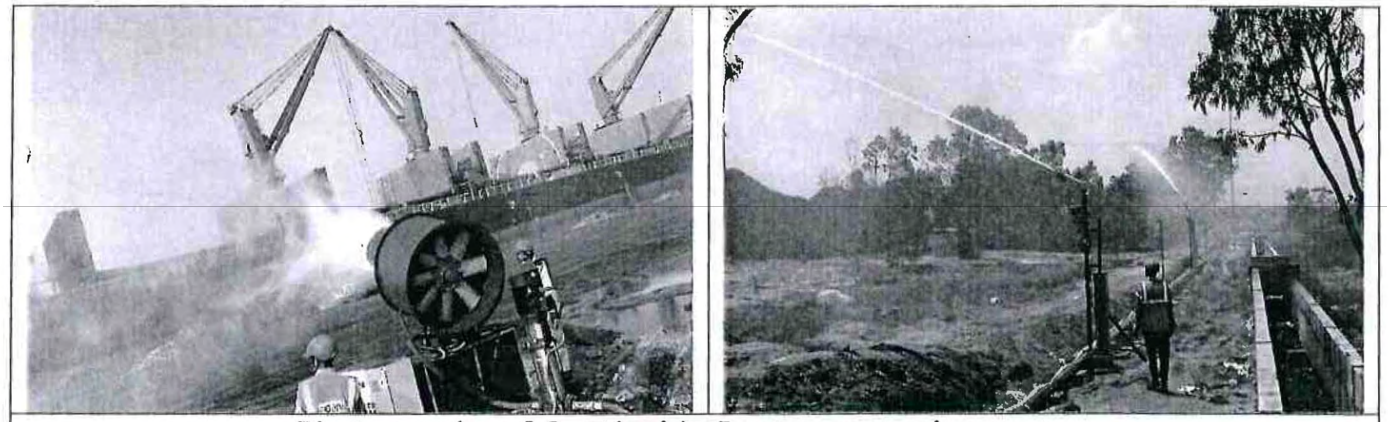
handling capacity.

6. Truck Wheel wash system was installed at the exit area of south side of the port.



Photographs of South side Dust suppression system

Kindly acknowledge receipt of the document.

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Yours Sincerely,
for **ADANI KRISHNAPATNAM PORT LTD.,**

(Authorized Signatory)

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ANNEXURE-35

Ref.No. AKPL /APPCB/CTO/013/2025-26 **Dated: 22.04.2025**

To

The Environmental Engineer
AP Pollution Control Board
Regional Office,
Sri Potti Sriramulu Nellore.

Sub: Submission of compliance status against Clarification sought Notice dated on 15.04.2025 – CTO application-Reg

Ref: 1. Letter No. APPCB/RO/NLR/CTO/2025-37 dated 15.04.2025.

2. Industry's CTO application filed through single desk portal on 20.03.2025 vide application ID No. 4040143.

With reference to the vide reference 1st cited communicating the letter and Consent to Operation (CTO) application filed through single desk portal vide reference 2nd cited on 20.03.2025 application ID No. 4040143.

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We are herewith submitting compliance status against clarification sought notice dated 15.04.2025 for pre-scrutiny of the CTO application and same we had submitted in AP-OCMMS portal on 21.04.2025 (**Photograph attached for reference**)

In view of the above, kindly acknowledge receipt of the documents and process our CTO cargo expansion application.

Yours Sincerely,
for **ADANI KRISHNAPATNAM PORT LTD.,**

(Authorized Signatory)

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https://apocmms.nic.in/APPCB/applicationProcessingDetails/submitClarification/4040143

Date Time:	15-04-2025 07:54
Notice Type:	Clarification
Description:	The Board is in receipt of an application of M/s. Adani Krishnapatnam Port Limited, Krishnapatnam (Village), Muthukur (Mandal), SPSR Nellore District seeking CTO for additional quantities of Coal Handling & General Cargo. Upon scrutiny of the CTO application, the following information is required to be submitted for further processing of CTO application : 1.The industry shall submit compliance report of directions dated.14.12.2023. 2.The industry shall submit the status of date of commencement of port operations, as per Phase-II, EC order as per the instruction during the Task force meeting held vide reference 2nd cited. 3.The industry shall submit the compliance of directions in the Hon'ble NGT order dated.13.02.2025 in the matter O.A. No. 69 of 2024. 4.The industry shall submit details of Air pollution control measures taken up at South Side. 5.The industry shall submit green belt area details bifurcating all sides. Hence, it is hereby requested to furnish the reply to the above observed discrepancies for further processing of your CTO application.
Reply Within:	30
Clarification Report:	View Report
Notes:	Please find point wise reply to the queries raised along with Annexures
Upload Document	Choose File Complaince ...rification.pdf *Upload only non-editable files as Gif,pdf or Jpg files

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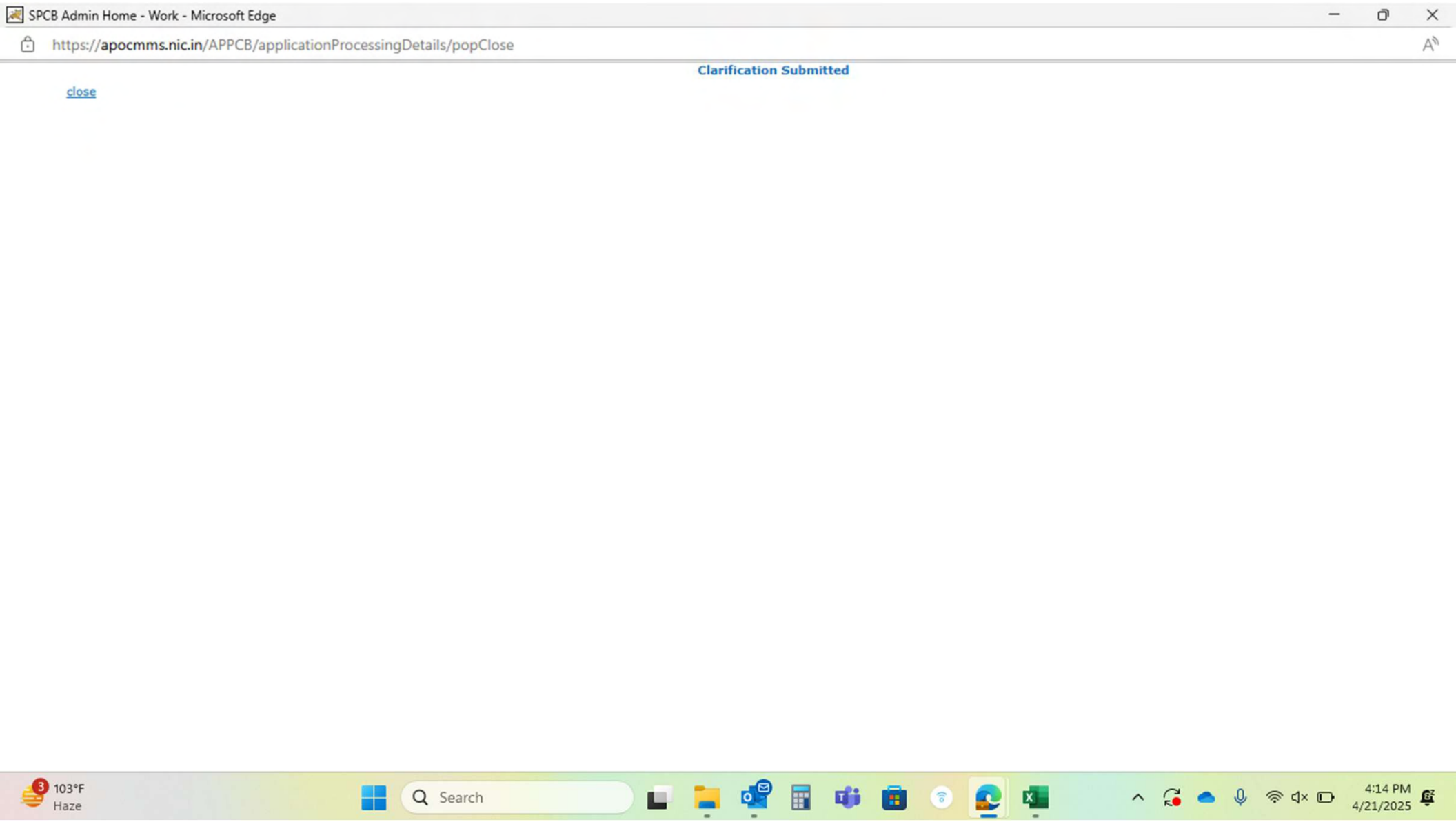
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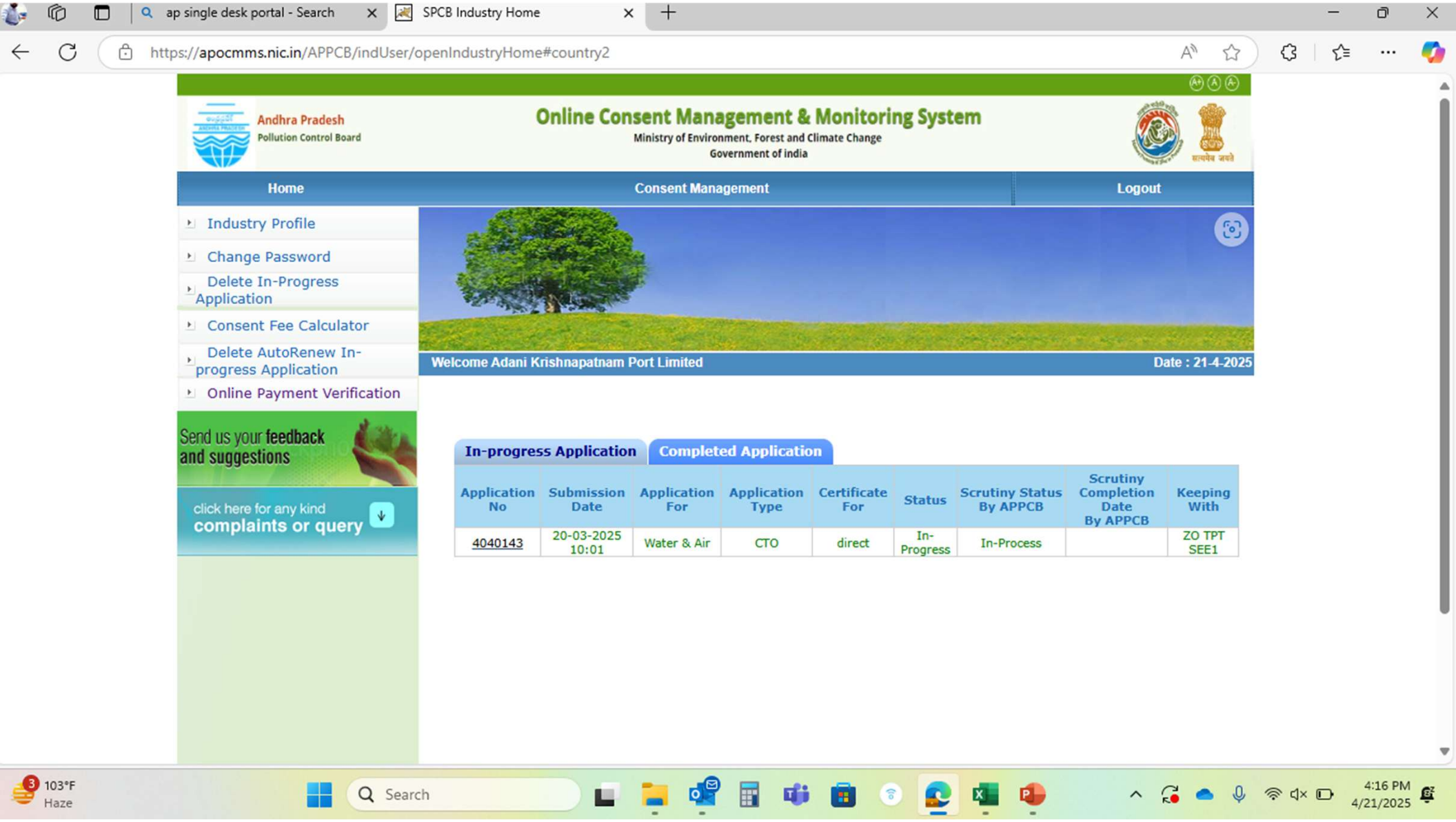
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Pollution Control Board
Online Consent Management & Monitoring System
Ministry of Environment, Forest and Climate Change
Government of india
Home
Consent Management
Logout
Industry Profile
Change Password
Delete In-Progress Application
Consent Fee Calculator
Delete AutoRenew In-progress Application
Online Payment Verification
Send us your feedback and suggestions
click here for any kind complaints or query
Welcome Adani Krishnapatnam Port Limited
Date : 21-4-2025
In-progress Application
Completed Application
Application No
Submission Date
Application For
Application Type
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Compliance to clarification raised against CTO expansion application with Lr. No. APPCB/RO/NLR/CTO/2025 – 37 dated 15.04.2025

S.No	Area of clarification required	Compliance Status
1	The industry shall submit compliance report of directions dated 14.12.2023	Please refer to compliance status report of Task force directions in **Annexure -A**
2	The industry shall submit the status of date commencement of port operations, as per Phase-II, EC order as per the instruction during the Task force meeting held vide reference 2nd cited.	Phase II port operations for capacity enhancement is commenced during the year **2014 to 2015** EC & CRZ Clearnce and CTO clearance copy attached as **Annexure – B.**
3	The industry shall submit the compliance of directions in the Hon'ble NGT order dated 13.02.2025 in the matter O.A No. 69 of 2024.	Detailed compliance status of NGT order dated 13.02.2025 in the matter O.A No. 69 submitted in regional office with letter no. AKPL/ENVIRONMENT/APPCB/001/2025-26 dated 10/04/2025. Please refer to **Annexure -C.**
4	The industry shall submit details of Air pollution control measures taken up at South side.	Details attached as **Annexure - D**
5	The industry shall submit green belt area details bifurcating all sides.	Greenbelt details attached as **Annexure – E**

Annexure – A

I. Compliance status on the External Advisory Committee (Task Force) directions issued vide APPCB Order No. 804/APPCB/HO/ECS/NLR/2023-, dated 14.12.2023.

Sl. No.	Direction	Status/Compliance
1.	The port shall submit time bound action plan for mechanization of South berths to handle coal, within two months.	The Mechanization of south berth depends upon the functioning of nearby power plants (M/s. Jindal Power and M/s. Vedanta limited) located on the south side of port. Right now, these power plants are not operating at full capacity. Mechanization for transporting coal to these plants is possible only when they operate at full capacity. We are handling a very nominal quantity of coal at the south side of the port because of less or no demand from these mentioned power plants. However, we have done multiple meetings with M/s. Jindal Power and M/s. Vedanta limited to move forward in Mechanization. Minutes of the Meeting are attached for reference as **Annexure 1.** Currently the following Environmental Control Measures are taken by AKPL at South side to mitigate the pollution: a. Fixed DSS (Dust Suppression System) already installed at the south side of the port. b. AKPL deployed Vacuum Road sweeping

		machines to control dust at appropriate places. c. Dust Suppression System (DSS) tankers fitted with pressure pumps to suppress the dust emissions at yards and progressively increased water sprinklers & other required dust containment / suppression measures to mitigate the dust emissions on vehicular movement during cargo evacuation. d. Ensuring 100% Tarpaulin coverage to Coal Trucks on par with the cargo handling capacity. e. Truck Wheel wash system installed at exit area of south side of the port.
2.	The port shall expedite installation of fixed Mechanized Dust Separation Systems (MDSS) at South berth for handling of coal and other dusty cargo.	Complied. Fixed MDSS (Mechanical Dust Suppression System) already installed at the south side of the port. Photographs attached as **Annexure - 2**
3.	The port shall ensure water sprinkling system and other dust suppression measures are effective for suppression / containment of the dust emissions during handling of coal.	**Being Complied.** Air Pollution control measures at site are as follows: • Provided mist sprinkling system at Hoppers, Transfer Towers & at stack yards. • The stockyards are supported by MDSS at all yards including coal and iron ore

		storage areas to suppress dust during stacking of cargo in yards. • Conveyers and Hopper systems are provided at site with water sprinkling system for handling coal "from berths to storage yards to mitigate fugitive dust emissions" while handling & transportation of dry cargo. • **Please refer to Annexure 2 for Air Pollution control measures attached**.
4.	The port shall deploy road sweeping machines for frequent roads cleaning from berth to south gate and to deploy more no. of road-sweeping machines in consultation with RO, Nellore.	**Being complied.** • As per TF directions 3 Nos. heavy-duty sweeping machines are provided for effective sweeping of roads, berths and all operational areas regularly. • Photograph attached as Annexure – 5 Deployed 8 Nos. tractor mounted hydraulic broom sweeping machines for regular cleaning of the roads. • **Please refer attached Annexure 2 for** Air Pollution control measures
5.	The port shall ensure to provide cover to trucks carrying the coal from berth to destination.	**Complied.** Ensuring all the outbound trucks are properly covered & tightened with tarpaulin to avoid transit spillage till it reaches the destination. • **Please refer to the attached Annexure 2 for** Air Pollution control measures attached.
6.	The port shall expedite to provide a truck wheel wash facility on the South side.	**Complied.** Provided dedicated truck wheel washing facility at South side operations. • **Please refer attached Annexure 2 for**

		Air Pollution control measures.
7.	The port shall provide STP to cater the domestic wastewater generated at South berths.	At South Berth S4, 20 no. of employees are working shift-wise and 4 Nos. of toilets provided for the working staff. The estimated sewage generated from toilets of 0.80 KLD is routed to septic tank and periodically maintained the tanks. The quantity of sewage is too low, thus septic tank/ soak pit is adopted, however STP will be provided as and when required. **Hence, we earnestly urge to withdraw this condition as requested while submitting the compliance status vide letters dated 07.02.2024 & 12.03.2024**
8.	The port shall ensure to progressively increase more No. of water sprinklers and other required dust containment / suppression measures while increasing the cargo handling capacity.	**Being complied.** AKPL is progressively engaging water Tankers Based on climatic conditions and operational requirements to mitigate the fugitive emissions during Cargo handling. Other dust containment / suppression measures viz., deployment of Road Sweeping Machines to mitigate the dust emissions during vehicular movement during cargo evacuation on par with the cargo handling capacity are in place.
9.	The port shall install more No. of CAAQM stations to continuously monitor the air quality at representative locations and to implement adequate measures to prevent air borne dust pollution in the surrounding villages. The locations to install the additional CAAQM stations shall be identified through scientific modelling and shall install in consultation with RO, Nellore.	**Condition complied.** Presently, AKPL has established and operating 3 nos. of Continuous Ambient Air Quality Monitoring stations, appointed NABL Accredited laboratory to monitor Air Quality at 7 locations on monthly basis covering upwind & downwind directions. As per scientific Air modelling study report, additional 2 more CAAQM stations are installed in the port premises, one station at Northwest direction and second station at South direction. **Coordinates of new 2 CAAQM Stations:**

		Northwest side of the port **14°16'0.36"N & 80° 4'36.95"E.** South side of the port **14°14'2.49"N & 80° 6'34.63"E.** **Pls refer Attached Annexure 3 for photographs of CAAQMS stations**
10.	The port shall furnish preparedness plan to contain the air borne dust emissions for each stock yard / zone wise and during unloading and handling of dusty cargo at berth front.	**Condition Complied.** AKPL has been following Environment Management plan to contain the air borne dust emissions for each stock yard / zone wise and during unloading and handling of dusty cargo at berth front. • Provided mist sprinkling system at Hopers, Transfer Towers & at stack yards. • Provided MDSS at all yards including coal and iron ore storage area to suppress dust during stacking of cargo in yards. • Ensuring the stacks are continuously wetted with watersprnkling system to suppress the dust at source itself. • Ensuring all the outgoing cargo carrying trucks and wagons are fully covered with tarpaulin and tightened with rope to avoid fugitive emissions/spillage until it reaches the destination. • Deploying Truck mounted sprinklers, heavy-duty Atomized Sprayers, Tractor mounted hydraulic broom sweeping machines for dust suppression and to prevent air borne fugitive dust emissions due to vehicle moment. • Provided 3 No. of additional heavy duty sweeping machine for deployment at strategic locations.

		• Ensuring all the outgoing cargo carrying trucks tires are cleaned before leaving the Port premises. • Provided additional truck tyre washing facility at South Berth location. **Please refer Attached Annexure 2 for** Air Pollution control measures
11.	The port shall not draw the ground water under any circumstances. The port shall furnish time bound action plan to meet the water requirement for the port activities, from the sustainable sources.	**Being Complied**. • AKPL is not drawing any ground water. The source of water is Muthukur Reservoir with approved withdrawing quantity of 1.0 MLD and Nakkalakalava drain with approved withdrawing quantity of 4.0 MLD. • The water from Muthukur Reservoir is being receiving through tankers and Nakkalakaluva water is being pumped to AKPL Pump house.
12.	The port shall submit action plan to treat the sewage generated from Nellore Municipal Corporation, as to utilize for dust suppression system in the port.	• Nellore Municipal Corporation (NMC) proposed to supply water to industries at Krishnapatnam node and they had conducted a meeting with the industrial representatives on 22.01.2024. • NMC clarified that they will supply raw or potable water instead of treated sewage water at a common point where all edible oil industries and AKPL can fetch water from that outlet, for which NMC will take care of every aspect of supplying the water such as Right of Way (RoW), laying pipelines and other related matters. • AKPL has expressed willingness to fetch the raw water of 10 MLD for port requirements from NMC.

MINUTES OF THE MEETING (MOM)
MECHANISATION OF SOUTH BERTHS FOR JINDAL POWER LIMITED (SIMHAPURI UNIT) AND MEENAKSHI ENERGY LIMITED (VEDANTA POWER) UP TO THEIR PLANTS FOR HANDLING COAL

AGENDA OF THE MEETING: MECHANISATION OF SOUTH BERTHS FOR JINDAL POWER LIMITED (SIMHAPURI UNIT) & MEENAKSHI ENERGY LIMITED (VEDANTA POWER) UP TO THEIR PLANTS FOR HANDLING COAL.

PARTICIPANTS:

ADANI KRISHNPATNAM PORT LIMITED

1. SHRI G J RAO — CHIEF EXECUTIVE OFFICER
2. SHRI RAJAN BABU — CHIEF OPERATING OFFICER
3. SHRI K M RAM — HEAD – CORPORATE AFFAIRS
4. SHRI MANISH DAVE — HEAD – DRY CARGO OPERATIONS
5. SHRI NAGARAJ S — HEAD – ENGINEERING SERVICES
6. SHRI M JANARDHANA RAO — SENIOR MANAGER (CIVIL)
7. SHRI K SANDEEP — ASSOCIATE MANAGER (PROJECTS)
8. SHRI K RAMBABU — ASSISTANT MANAGER (ENVIRONMENT)

JINDAL POWER LIMITED (SIMHAPURI UNIT)

1. SHRI K SRINIVASA RAO — VICE PRESIDENT & PLANT HEAD
2. SHRI SAROJ PADHI — VICE PRESIDENT (COMMERCIAL)
3. SHRI SK KHALEED — ASSISTANT MANAGER (LIAISIONING & ENVIRONMENT)

MEENKSHI ENERGY LIMITED (VEDANTA POWER)

1. SHRI ASIM DE — STATION DIRECTOR
2. SHRI BINU RAPHAEL — DEPUTY STATION DIRECTOR
3. M SIVA RAMA KRISHNA — HEAD – SECURITY & ADMINISTRATION

MEETING VENUE: ADANI KRISHNAPATNAM PORT LIMITED

MEETING DATE: 08 AUGUST 2024 (THURSDAY)

MINUTES OF THE MEETING (MOM)
MECHANISATION OF SOUTH BERTHS FOR JINDAL POWER LIMITED (SIMHAPURI UNIT) AND MEENAKSHI ENERGY LIMITED (VEDANTA POWER) UP TO THEIR PLANTS FOR HANDLING COAL

Initiating the discussion, Adani Krishnapatnam Port Limited (AKPL) CEO emphasized for the conveyor system from South berths to Jindal Power Limited (Simhapuri Unit) and Meenakshi Energy Limited (Vedanta Power).

He has also explained that Andhra Pradesh Pollution Control Board (APPCB) officials visited the site and directed for the full conveyor system failing which they would stop road movement of coal to the above power plants.

AKPL CEO has also emphasized that this discussion both the parties had with the port earlier on two occasions and further explained that there is an extreme urgency for the conveyor system to both the plants.

Both Unit Heads have explained that they have been taking all precautions for the road movement. However based on the direction from the APPCB as communicated by AKPL CEO, they would revert back with full plan with timelines for the conveyor system in the next 15 days i.e. latest by 26 August 2024.

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Concluding the meeting it was decided that

1. Both the units will give the details of precautions being taken up as on 12 August 2024 in the existing system of road movement and AKPL CEO has informed that we shall write a detailed explanation to APPCB.

2. AKPL CEO requested that action plan with timelines to be submitted by both the units by 26 August 2024.

Meeting ended with thanks to all the participants.

MINUTES OF THE MEETING (MOM)
MECHANISATION OF SOUTH BERTHS FOR JINDAL POWER LIMITED (SIMHAPURI UNIT) AND MEENAKSHI ENERGY LIMITED (VEDANTA POWER) UP TO THEIR PLANTS FOR HANDLING COAL

LIST OF ATTENDEES

S.NO	NAME	DESIGNATION & COMPANY NAME	SIGNATURE
1.	SHRI G J RAO	CHIEF EXECUTIVE OFFICER AKPL	
2.	SHRI RAJAN BABU	CHIEF OPERATIGN OFFICER AKPL	
3.	SHRI K M RAM	HEAD – CORPORATE AFFAIRS AKPL	
4.	SHRI MANISH DAVE	HEAD – DRY CARGO OPERATIONS AKPL	
5.	SHRI S NAGARAJU	HEAD – ENGINEERING SERVICES	
6.	SHRI M JANARDHANA RAO	SENIOR MANAGER - CIVIL	
7.	SHRI K SANDEEP	ASSOCIATE MANAGER (PROJECTS)	
8.	SHRI K. RAMBABU	ASSISTANT MANAGER (ENVIRONMENT)	
9.	SHRI K. SRINIVASA RAO	VICE PRESIDENT & PLANT HEAD JPL (SIMHAPURI UNIT)	
10	SHRI SAROJ PADHI	VICE PRESIDENT (COMMERCIAL)	
11.	SHRI SK KHALED	ASSISTANT MANAGER (LIAISONING & ENVIRONMENT)	
12	SHRI ASIM DE	STATION DIRECTOR MEENAKSHI ENERGY LIMITED (VEDANTA POWER)	
13	SHRI BINU RAPHAEL	DEPUTY STATION DIRECTOR MEENAKSHI ENERGY LIMITED (VEDANTA POWER)	
14	SHRI M. SIVA RAMA KRISHNA	HEAD – SECURITY AND ADMIN	

---- END ----

KM RAM

From: Siva Rama Krishna Rao M <SivaRamaKrishnaRao.M@cairnindia.com>
Sent: Wednesday, September 11, 2024 9:39 AM
To: KM RAM
Cc: G Venkat Reddy; Asim Kumar De; Binu Raphael; G.J. Rao; Rajan Babu
Subject: RE: MOM ON MECHANISATION OF SB FOR COAL HANDLING

CAUTION: This mail has originated from outside Adani. Please exercise caution with links and attachments.

"Without Prejudice"

Dear Sir,

Please note that Meenakshi Energy Limited has been taken over by Vedanta Limited through Resolution Plan duly approved by the Hon'ble NCLT, Hyderabad in August, 2023 under the provisions of the Insolvency and Bankruptcy Code, 2016.

Since Meenakshi Energy Limited was under CIRP, therefore, Vedanta Limited is endeavoring to take all necessary steps for its revival and for stabilizing the 1000 MW capacity power plant (2x150)- phase 1 and (2x350)- phase II, appropriate steps would be taken by Vedanta Limited in accordance with the provisions of the applicable laws including the mechanization of the coal transportation system, as applicable, from the port area to the plant in due course of time as required at the time of commissioning of the plant.

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This is being forwarded for your kind information please.

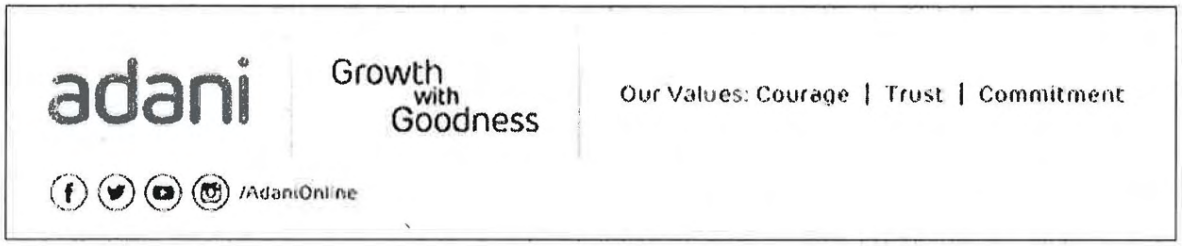
Best Regards,

Siva Rama Krishna Rao Mahadevu, CPP,NEBOSH
Head Security , Administration and External Affairs,
Meenakshi Energy Limited,
VEDANTA LIMITED
Thamminapatnam Village | Chillakur Mandal| Tirupati District | Andhra Pradesh - 524412.
Off. Tel: +91-9963029700
Email: sivaramakrishnarao.m@cairnindia.com

SECURITY AND SAFETY ARE CONCERNS OF EVERYONE AND RESPONSIBILITY OF ALL

vedanta

K. M. RAM,
HEAD – CORPORATE AFFAIRS,
ADANI KRISHNAPATNAM PORT LIMITED (AKPL),
PO Bag No.1, Muthukur Mandal, SPSR Nellore - 524 344, Andhra Pradesh, India.
Mob +91 **93 91 70 7000** |Desk : 40189 | **km.ram@adani.com** | www.adani.com



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तो देश का कल बनाया
नंद घर की पहल

Scan the QR code
and join the
Nand Ghar Movement

Sensitivity: Internal (C3)

From: KM RAM <km.ram@adani.com>
Sent: Monday, August 12, 2024 6:26 PM
To: srinivas.rao@jindalpower.com; saroj.padhi@jindalpower.com; shek.khaled@jindalpower.com; Asim Kumar De <Asim.de@vedanta.co.in>; Binu Raphael <Binu.Raphael@vedanta.co.in>; Siva Rama Krishna Rao M <SivaRamaKrishnaRao.M@cairnindia.com>
Cc: G.J. Rao <Gudena.Rao@adani.com>; Rajan Babu <Rajan.Babu@adani.com>; KM RAM <km.ram@adani.com>; Manish Dave <Manish.Dave@adani.com>; Nagaraj Sokkaraj <Nagaraj.Sokkaraj@adani.com>; Janardhana Rao Metikota <JanardhanaRao.Metikota@adani.com>; Sandeep Kattangur <Sandeep.Kattangur@adani.com>; Rambabu Karri <Rambabu.Karri@adani.com>
Subject: MOM ON MECHANISATION OF SB FOR COAL HANDLING
Importance: High

"Email source is not Verified"

CAUTION:- Email originated from outside of the organization. Do not click links or open attachments unless you recognize the sender and know the content is safe.

Sir,

Namaskar!

Please find attached herewith Minutes of Meeting (meeting held on 8 August 2024 @ AKPL) regarding mechanization of south berths for Jindal Power Limited (Simhapuri Unit) and Meenakshi Energy Limited (Vedanta Power) up to their plants for handling coal.

The actions now needed are

1. Both JPL (Simhapuri Unit) and MEL (Vedanta Power) are requested to share details of precautions being taken up as on 12 August 2024 in the existing system of road movement to write a detailed explanation to APPCB.

2. Both the units are requested to share action plan with timelines to be submitted by 26 August 2024.

Further details can be had from the signed MoM please.

BEST REGARDS,

From

M/s. Jindal Power Ltd.
Thamminapatnam (V), Chillakuru (M),
Tirupati (D).

To

M/s. Adani Krishnapatnam Port Ltd.
Krishnapatnam (V), Muthukur (M),
Nellore (D)

Dear Sir,

Sub: Pollution control measures by M/s. Jindal Power Ltd. in coal transportation from Adani Krishnapatnam Port to JPL-Simhapuri.

Ref: Minutes of meeting on dated: 08-Aug-2024 between AKPL, Jindal Power Ltd. & Meenakshi Energy Ltd

This has reference to the meeting held on dated 08-Aug-2024 with AKPL Senior Management regarding the pollution control measures for Coal Transportation from South Berth, we want to present here that Jindal Power Limited has recently acquired 4X150 MW Simhapuri Energy Limited through NCLT-Liquidation process on dated: 29-June-2022 where in plant was not in a condition to put in operation. Later on with great difficulty and untiring efforts units were commissioned and put in regular operation.

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At present we don't have any long term PPA with beneficiaries. We are selling power on short term PPA's and in power exchange which is more dynamic in nature. The plant is based on Imported Coal with prices more volatile in market. This is effecting our day to day power sales resulting in planning of coal procurement.

Being a responsible generator of Power and our commitment for environmental stewardship, we are putting our best efforts to take pollution control measures and again to reiterate for proper implementation, we convened meeting with all the Coal Transporters and instructed them to strictly comply the following pollution control measures during coal transportation from Adani Krishnapatnam Port to our plant premises which are already enforced and advised them to ensure strict supervision and adherence :

1. Ensure 100% compliance of proper tarpaulin covering at AKPL Port Yard.
2. Inspect and Remove Trucks with damaged body/backdoor problems to ward off possible coal spillage enroute.
3. Enforce Speed Limit along the route to reduce the likelihood of dust generation.

We have taken the following initiatives for pollution control measures at our end:

1. Deployment of Road Sweeping machine & manpower for road cleaning on daily basis.
2. Water Sprinkling along the transportation route from Port South gate to plant area to suppress any spilled dust.
3. Conducting monthly Safety and Environment Awareness Program and toolbox talk with all our drivers, transporters & housekeeping staff to understand them about safety & environment compliance.

We reaffirm stating that as a responsible power generator, we are committed to comply and ensure continuous improvement in our operations during coal transportation and will periodically review and update our pollution control strategies to align with best practices and regulatory requirements. We trust that these measures will contribute to a cleaner and safer environment.

With regards

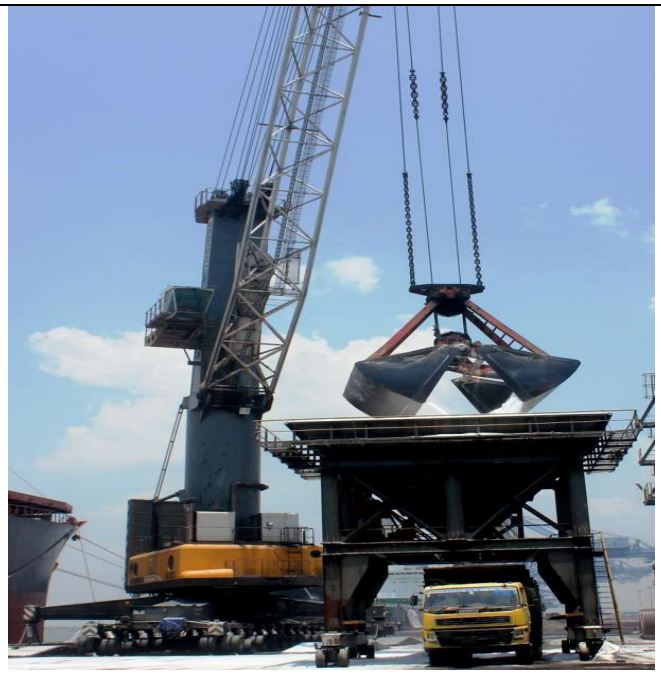
24/8/24.

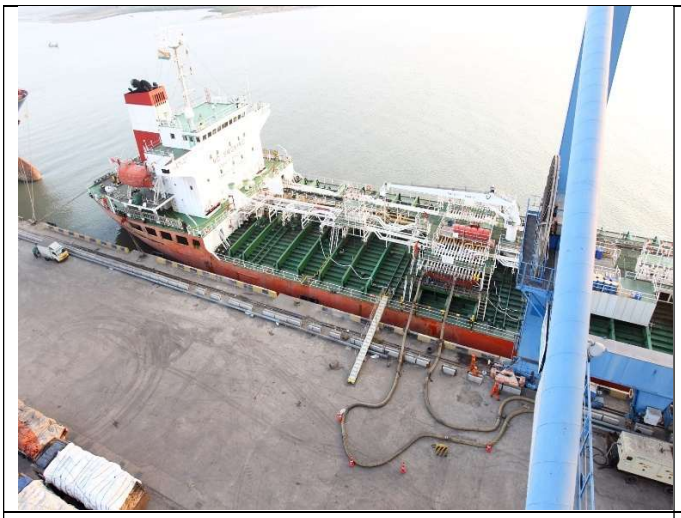
K.SRINIVAS RAO

PLANT HEAD (JPL SIMHAPURI)

Annexure 2

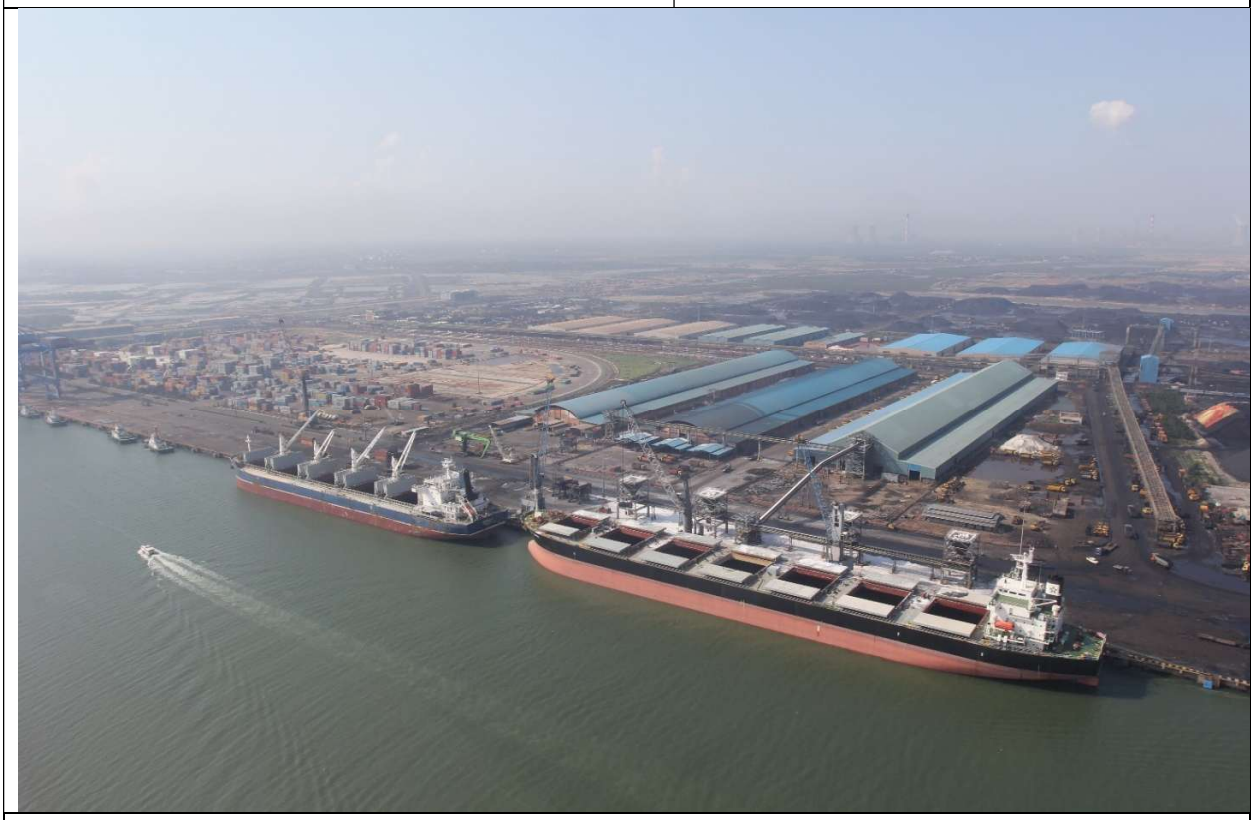
Air Pollution Control Measures

	
Closed conveyor system for coal Handling	**Mechanical Cargo handling systems**
	
Silo with Swing Chute system	**Usage of Mechanical equipment for handling of Cargo**



Mechanized Liquid Cargo Handling System

Electric Operated Cranes



Closed Cargo Sheds

	
Mist Sprinkling System	

○ Tarpaulin covering on the stake plies to the possible extent.	
○ Ensuring the stacks are continuously wetted with water sprinkling system consisting with 248-gun sprinklers which will sprinkle water in the form of mist up to a range of 50 M, which will suppress the dust at source itself.	
○ Provided closed godowns for storage of fertilizer & food grains cargo.	

○ 8 no's hydraulic sweeping machines are deployed for cleaning of roads, warehouses areas and container yards.	
○ Operating 3 No. of heavy-duty sweeping machines for cleaning of berths, back up areas and roads.	
○ Operating 3 atomizers as innovative technology in dust suppression system.	
○ Deploying DSS Tankers for dust suppression at internal roads, yards & all operational areas.	
○ Manual Cleaning of internal roads & other operational areas	

○ Time to time Cleaning & lifting of cargo spillages.	
○ Established 27 nos. of truck tyre tarpaulin covering stations and ensuring all the outbound cargo trucks & rakes are covered with tarpaulin to avoid transit spillages.	
○ Operating an automatic sensor-based Truck tyre washing facility and ensuring all the outgoing cargo carrying trucks tires passing through North Side port are properly cleaned before leaving the port premises	

○ Ensuring all the outbound cargo rakes are covered with tarpaulin and tightened with rope to avoid transit spillages.	
○ Developed block plantation around the stack yards.	
○ A wind barrier screen of 14 meters' height and 450 meters length has been developed adjacent to the coal yard, supported with greenbelt is developed at 10-12 meters' height adjacent to the wind screen structure.	

Annexure 3

Additional CAAQMS stations in AKPL site

North West direction of the port
Latitude : 14°16'0.36"N
Longitude : 80° 4'36.95"E.

South direction of the port
Latitude : 14°14'2.49"N
Longitude : 80° 6'34.63"E

Periodical Air Monitoring Locations by 3rd Party NABL Laboratory

Annexure 4 - Periodical Desiliting of Drains

F.No. 11-62/2009-IA.III
Government of India
Ministry of Environment & Forests
(IA Division)

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi - 110 003.

Dated: 13th November, 2009.

To
M/s. Krishnapatnam Port Company Ltd.,
1259, Lakshmi Towers,
Road No.36, Jubilee Hills,
Hyderabad – 500 033.

Subject: Environmental and CRZ clearance for the development of Krishnapatnam Port in Phase-II at Krishnapatnam, Sri Potti Sriramulu Nellore District, Andhra Pradesh by M/s. Krishnapatnam Port Company Ltd. – Reg.

***

This has reference to your application No: KP/MoEF/PH-II/113, dated 06.05.2009 and subsequent letters dated 13.05.2009 seeking prior Environmental and CRZ Clearance for the above project under the EIA Notification – 2006 and Coastal Regulation Zone (CRZ) Notification, 1991. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification – 2006 and Coastal Regulation Zone Notification, 1991 on the basis of the mandatory documents enclosed with the application viz., the Questionnaire, EIA, EMP and the additional clarifications furnished in response to the observations of the Expert Appraisal Committee constituted by the competent authority in its meetings held on 20th – 22nd July, 2009 and 27th – 28th August, 2009.

2. It is interalia, noted that the proposal involves the development of existing all weather, deep water, multipurpose port in Phase-II at Krishnapatnam with an investment of Rs.6000 Crores. The Environmental Clearance for the phase-I was issued vide letter No.10-22/2005-IA-III, dated 26-07-2006. The Krishnapatnam deep water Port is located at Latitude 14^0 15' 10" N and Longitude 80^0 08' 5" E on East Coast. The facilities created so far are located on the northern bank of Khandaleru creek. The existing port covers an area of 440 Ha and consists of three operating berths of 850 m length. The berthing facilities developed so far include one Iron Ore Berth of 262 m, one Coal Berth of 338 m and one General Cargo Berth of 250 m to accommodate Panamax vessels of 60,000 DWT to handle 18million tones of iron ore, 6million tones of iron ore, 4 million tones of general cargo. The length of approach channel is 8.50 km with uniform width of 160 m and draft of (-) 14.40 m. The length of entrance channel of 1.50 km with uniform width of 160 m and draft of (-) 13.80 m. The diameter of the turning basin is 450 m

with a depth of (-) 13.80 m. The port is provided with two break waters and the length of North Breakwater is 606 m extending from the shore upto (-) 2.50 m contour depth, the length of South Breakwater is 1607 m extending from the shore upto (-) 5.0 m contour depth. KPCL has undertaken further studies on tranquility of harbor basin as a result of which the alignment of the channel has been changed to 84.50° N against 105° N.

3. The Phase-II development activities spread over an area of 800 Ha. It include the extension of North Breakwater to 1312 m to a depth of (-) 5.5 m and South Breakwater to 1624 m to a depth of (-) 5.8 m for better tranquility inside the basin. The Phase-II development includes construction of 4 dedicated coal berths on North and one on South with a capacity to handle about 39 MTPA, one Container berth on North and 5 container berths on South to handle 3.30 million TEU. In addition, 2 General Cargo Berths on North of 5.0 MTPA capacity for handling heterogeneous solid cargo and one POL berth for handling 0.3 MTPA of liquid cargo using flexible hoses. The new construction includes additional dredging at berths from (-) 13.2 m CD to (-) 15.0 / (-) 18.0 m CD to accommodate bulk cargo vessels. The depth of the approach channel will be increased from (-) 14.40 m CD to (-) 21.0 m CD and Turning Circle will be increased from (-) 13.80 m CD to (-) 20.50 m CD. The total additional dredging required for berths, deepening of inner and outer channels and turning circle will be about 52.0 million cum. Out of which 9.0 million cum will be utilized for reclamation purpose. The balance dredge material of about 43.0 million cum will be disposed beyond (-) 20.0 m depth in designated offshore disposal site as determined by the National Institute of Ocean Technology (NIOT) for phase –I by suitably extending the phase-I dumping grounds to 5 km x 7 km for Phase-II disposal after duly conforming by additional mathematical model studies. Fugitive dust modeling studies for coal handling and storage areas were carried out using the Industrial Source Complex, Short Term (ISCST3) dispersion model which reveals that the resultant ground level concentrations are found to be well within the National Ambient Air Quality Standards (NAAQS).

4. As per the National Institute of Oceanography (NIO), the proposed development activities fall within the 500 m. of CRZ area to the open sea and 200 m in the case of Khandaleru creek Buckingham Canal. The coastal stretch on the northern side near the breakwaters is covered by sand and Casuarina trees. The existing mangroves adjacent to the Buckingham Canal are protected as stipulated in the Environmental Clearance accorded on 26-07-2006. There are no ecologically sensitive areas in the vicinity of Port. The Indian National Centre for Ocean Information Services (INCOIS) carried out the study on Shoreline Changes due to construction of the port facilities. The study results show that there is no significant permanent change in the shoreline except slight erosion on the northern side and small deposition on the southern side of breakwaters. The monitoring is being continued to

obtain more data to decide on the nature of stability measures that maybe called for over a longer period.

5. The project falls under activity 7(e) "Port and Harbours" of EIA Notification 2006 and also attracts CRZ Notification 1991. The construction and expansion of Ports and Harbours along with infrastructural facilities including operational construction activities are permitted as per para 2 (viii) of the Notification. The proposed development activities fall within 500 m CRZ area to the open sea and 100 m. in the case of Kandaleru creek Buckingham Canal. The area of proposed port is classified as creek as per the CRZ landuse land cover map of the area and falls under CRZ-III and the inter tidal zone is falling in between HTL and LTL is categorized as CRZ I (ii). The costal stretch on the northern side near the back waters is covered by sand and casuarina trees. The Government of Andhra Pradesh has forwarded the proposal for the issue of CRZ Clearance vide letter No.2286/CZMA/ 2009, dated 11.05.2009. For the Phase-II development of port, TOR was issued on 4th April, 2008 and public hearing was held on 20.02.2009.

4. The Expert Appraisal Committee, after due consideration of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations, have recommended for the grant of Environmental and CRZ Clearance for the project. Accordingly, the Ministry hereby accord necessary Environmental and CRZ Clearance for the above project as per the provisions of EIA Notification – 2006 and CRZ Notification, 1991 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

5. Specific Conditions:

(i) All the conditions as stipulated by the Forests & Environment Department, Govt. of Andhra Pradesh vide letter No. 2286/ CZMA/2009, dated 11.05.2009 shall be strictly complied.

(ii) All the details/information submitted by the project proponent vide letter No. KP/MOEF/PH-II/174, dated 17.08.2009 shall be strictly complied.

(iii) The hydro-dynamic studies shall be undertaken to ascertain the impact to the shoreline in the stretch and ecologically sensitive areas and the report shall be submitted to the Ministry.

(iv) Ministry has taken a decision that the plantation of mangroves shall be undertaken on an area of 50 ha., as the phase-II of the project spreads over 800 ha.

(v) Six monthly monitoring shall be carried out and a comparative analysis shall be made to examine for any mitigative measures required.

(vi) The temperature, salinity and tidal inflow shall be monitored weekly.

(vii) The greenbelt of 100 m. width shall be developed around the coal stack yard as per the request in the public hearing.

(viii) Impact on the drawal of the water from the Kandaleru creek shall be regularly monitored and report submitted to the Ministry.

(ix) Continuous monitoring on disposal of dredged material shall be put in place for both pre and post monsoon periods.

(x) No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.

(xi) Oil spills if any shall be properly collected and disposed as per the Rules.

(xii) The approach channel shall be properly demarcated with lighted buoys for safe navigation and adequate traffic control guidelines shall be framed. The fishermen shall be suitably educated and informed about the traffic guidelines.

(xiii) The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.

(xiv) No destruction of mangrove is permitted. The project proponent shall take up mangrove plantation/green belt in the project area, wherever possible. Adequate budget shall be provided in the Environment Management Plan for such mangrove development.

(xv) The funds earmarked for environment management plan shall be included in the budget and this shall not be diverted for any other purposes.

(xvi) There shall be no withdrawal of groundwater in Coastal Regulation Zone area, for this project. In case any ground water is proposed to be withdrawn from outside the CRZ area, specific prior permission from the concerned State / Central Groundwater Board shall be obtained in this regard.

(xvii) The Hazardous waste generated shall be properly collected and handled as per the provisions of Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008.

(xviii) The waste water generated from the activity shall be collected, treated and reused properly.

(xix) Sewage Treatment facility should be provided in accordance with the CRZ Notification.

(xx) No solid waste will be disposed of in the Coastal Regulation Zone area. The solid waste shall be properly collected, segregated and disposed as per the provision of Solid Waste (Management and Handling) Rules, 2000.

(xxi) Installation and operation of DG set if any shall comply with the guidelines of CPCB.

(xxii) There shall be no reclamation / dredging of areas.

(xxiii) Air quality including the VOC shall be monitored regularly as per the guidelines of CPCB and reported.

(xxiv) The project proponent shall undertake green belt development.

(xxv) Necessary clearances from all the concerned agencies shall be obtained before initiating the project.

(xxvi) Project proponent shall install necessary oil spill mitigation measures in the shipyard. The details of the facilities provided shall be informed to this Ministry within 3 months from the date of receipt of this letter.

(xxvii) No hazardous chemicals shall be stored in the Coastal Regulation Zone area.

(xxviii) The project shall not be commissioned till the requisite water supply and electricity to the project are provided by the PWD/ Electricity Department.

(xxix) Specific arrangements for rainwater harvesting shall be made in the project design and the rain water so harvested shall be optimally utilized.

(xxx) The facilities to be constructed in the CRZ area as part of this project shall be strictly in conformity with the provisions of the CRZ Notification, 1991 and its amendment. The facilities such

as office building and residential buildings which do not require water front and foreshore facilities shall not be constructed within the Coastal Regulation Zone area.

6. **General Conditions:**

(i) Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project to avoid any damage to the environment.

(ii) Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality.

(iii) Borrow sites for each quarry sites for road construction material and dump sites must be identified keeping in view the following:

(a) No excavation or dumping on private property is carried out without written consent of the owner.

(b) No excavation or dumping shall be allowed on wetlands, forest areas or other ecologically valuable or sensitive locations.

(c) Excavation work shall be done in close consultation with the Soil Conservation and Watershed Development Agencies working in the area, and

(d) Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such materials must be secured so that they shall not leach into the ground water.

(iv) The construction material shall be obtained only from approved quarries. In case new quarries are to be opened, specific approvals from the competent authority shall be obtained in this regard.

(v) Adequate precautions shall be taken during transportation of the construction material so that it does not affect the environment adversely.

(vi) Full support shall be extended to the officers of this Ministry/ Regional Office at Bangalore by the project proponent during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in

respect of mitigation measures and other environmental protection activities.

(vii) Ministry of Environment & Forests or any other competent authority may stipulate any additional conditions or modify the existing ones, if necessary in the interest of environment and the same shall be complied with.

(viii) The Ministry reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of the Ministry.

(ix) In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the Ministry of Environment and Forests.

(x) The project proponents shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.

(xi) Andhra Pradesh Pollution Control Board shall display a copy of the Clearance letter at the Regional Office, District Industries Center and Collector's Office/Tehsildar's office for 30 days.

7. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification 1994, including the amendments and rules made thereafter.

8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

9. The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the Andhra Pradesh State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at http://www.envfor.nic.in. The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Bangalore.

10. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.

11. Any appeal against this Environmental Clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

12. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.

13. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO_2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

14. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.

15. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.

(Bharat Bhushan)
Director (IA-III)
13.11.2009

Copy to:

(1) The Special Chief Secretary, Department of Environment, Forests, Science and Technology, Government of Andhra Pradesh, Secretariat, Hyderabad.
(2) The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 110 032.
(3) The Chairman, Andhra Pradesh Coastal Zone Management Authority and Environment, Forests Science and Technology, Government of Andhra Pradesh, Hyderabad.
(4) The Member Secretary, Andhra Pradesh Pollution Control Board, Hyderabad.
(5) The CCF, Regional Office, Ministry of Environment & Forests(SZ), Kendriya Sadan, IVth floor, E&F wings, 17th Main Road, Koramangala II Block, Bangalore – 560 034.
(6) IA - Division, Monitoring Cell, MOEF, New Delhi – 110 003.
(7) Guard file.

(Bharat Bhushan)
Director (IA-III)

ANDHRA PRADESH POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
Fax: 040- 23815631
Grams : Kalusya Nivarana
Website : appcb.ap.nic.in

CONSENT & AUTHORISATION ORDER
BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

Consent Order No : APPCB/VJA/NLR/633/CFO/HO/2011- 2897 **Date : 02.02.2011**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2008 & Amendments thereof.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorisation under the provisions of HW (MH & TM) Rules (hereinafter referred to as 'the Acts', `the Rules') and the rules and orders made thereunder to

M/s. Krishnapatnam Port Company Ltd.,
(Renewal & Expansion),
Krishnapatnam Village,
Muthukur Mandal,
Nellore District – 524 344
E-mail: customerservice@krishnapatnamport.com

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Out lets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Domestic effluents after treatment in STP.	150.0 KLD	Treated water should be used for plantation.

ii) Emissions from chimneys:

S. No	Description of Chimney	Quantity of Emissions in Nm3/hr. at peak flow
1.	Stack attached to 1 x 320 KVA + 1x250 KVA + 1x160 KVA + 1 x 180 KVA + 1 x 125 KVA + 1 x 62.5 KVA D.G.Sets	--

iii) HAZARDOUS WASTE AUTHORISATION (FORM – II) [See Rule 5 (4)]

1. Number of Authorisation and date of issue - APPCB/VJA/NLR/105/HWM Dt: 02/02/2011
2. M/s. Krishnapatnam Port Co. Ltd., Krishnapatnam (V), Muthukur (M), SPSR Nellore District., is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

- **HAZARDOUS WASTES WITH RECYCLER OPTION:**

S. No.	Name of the Hazardous Waste	Stream	Quantity of Hazardous waste	Disposal Option
1.	Waste oil from D.G. Set	5.1 of Schedule – I	1000 LPA	Authorised Reprocessors/ Recyclers.
2.	Waste oil from ships	5.1 of Schedule – I	2.5 Lakh LPA	

This consent order is valid for handling various port activities with installed capacities as mentioned below.

S.No	Products	Quantity
1	Coal	22 Million Tons/Annum
2	Iron Ore	18 Million Tons/Annum
3	Fertilizers, Food Grains, sugar, Cement & Cement Clinker, Barites, Feldspar, Edible Oils	6.5 Million Tons/Annum (4 MTPA + 2.5 MTPA)
4	Container Cargo	0.3 MTEU
	Total	**46.5 Million Tons cargo & 0.3 MTEUsPA**

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorization should be valid for a period ending with the **31st day of October, 2012.**

Sd/-
MEMBER SECRETARY

To

M/s. Krishnapatnam Port Company Ltd.,
Krishnapatnam Village,
Muthukur Mandal,
Nellore District – 524 344

// T.C.F.B.O //

Senior Environmental Engineer (CFO)

SCHEDULE – A

All the conditions stipulated in the Schedule – A of the earlier combined CFO & HWA order No : **APPCB/VSP/VJA/NLR/633/CFO/HO/2009-582, dated 08.06.2009** remains same. The industry should ensure consistent compliance of each condition of Schedule-A".

SCHEDULE - B

Special Conditions

1. The industry should take steps to reduce water consumption to the extent possible and consumption should NOT exceed the quantities mentioned below:

S. No	Purpose	quantity
1.	Dust suppression	550.0 KLD
2.	Domestic	400.0 KLD
3.	Gardening / Irrigation	400.0 KLD
4.	Miscellaneous (Fire protection services)	650.0 KLD
	Total	**2,000.0 KLD**

2. The Krishnapatnam Port should file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry should remit water cess as per the assessment orders as and when issued by Board.
3. The Krishnapatnam Port should comply with ambient air quality standards of PM_{10} (Particulate Matter size less than 10μm) - 100 μg/ m^3; $PM_{2.5}$ (Particulate Matter size less than 2.5 μm) - 60 μg/ m^3; SO_2 - 80 μg/ m^3; NO_x - 80 μg/m^3, NH_3 – 400 μg/m^3 outside the factory premises at the periphery of the port.
   Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009
   Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
   Night time (10 PM to 6 AM) - 70 dB (A).
4. The Krishnapatnam Port should not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE & CFO of the Board.

5. The industry should comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
6. The Krishnapatnam Port should procure road sweeping machines and report the compliance to RO, SPSR Nellore, and all port internal roads should be cleaned regularly.
7. The industry should install and commission Continuous Ambient Air Quality Monitoring Station within the plant as per the specifications of CPCB for online monitoring of SO_2, NOx, $PM_{2.5}$, PM_{10} with networking facility to Head Office, APPCB and report the compliance to the R.O, SPSR Nellore.
8. The industry should ensure that the trucks transporting cargos from the berth should be covered with tarpaulin to avoid fugitive emissions / spillages.
9. Conveyor belts and other transfer points should be covered with GI sheets to mitigate fugitive emissions.
10. The industry should unload iron ore through wagon tipplers only.
11. The Krishnapatnam Port should provide water sprinklers for effective control of fugitive emissions generated during handling of cargo and increased volume of vehicular traffic
12. The Krishnapatnam Port should follow the directions issued by the Board from time to time.
13. The industry should provide proper automated Mechanical Dust Separation System (MDSS) for all stock yards, dusty cargo berths and conveyor belts.
14. The industry should suspend dusty cargo operations if the wind velocity reaches 20 KMPH and all Mechanical Dust Separation System (MDSS) sprinklers should start immediately
15. The Krishnapatnam Port should develop 50 mts wide thick green belt along the boundary of the port. In addition to the general greenbelt around port area, separate greenbelts should be provided for atleast 20 mtrs width around the Iron Ore and coal stack yards.
16. The Krishnapatnam Port should not establish any other stock yards other than designated stock yards.
17. The Krishnapatnam Port should provide unit bag filter or Telescopic chute at ship loading points.
18. The Krishnapatnam Port should provide empty dusty cargo vehicle washing / dry cleaning system to clean all outgoing dusty cargo empty vehicles.
19. The Krishnapatnam Port should provide Separate energy meters for Effluent Treatment Plant (ETP) and Air pollution Control equipments to record energy consumed
20. The Krishnapatnam Port should not allow any hazardous wastes through the port.
21. The Industry should not store any hazardous cargo containers within premises.
22. Incase a leaky container of hazardous cargo is found, a separate permission of the Board may be obtained after establishing the quantity and the type of waste for disposal.
23. All types of the fertilizers should be stored in the closed warehouses only. The proponent should ensure that there should not be any open storage of urea or any other fertilizer materials and all urea & fertilizer material handling warehouses should be provided with effluent treatment plants
24. The industry should submit monthly monitoring reports to R.O, Nellore.
25. The industry should maintain the compliance of CFE (Expansion) order dated. 08.05.2010
26. The Krishnapatnam Port should store fuel oils used for construction equipment vessels / vehicles in a well designed manner and protect them against fire hazards by construction of compound wall to prevent access to unauthorized elements. The surface run off from storage area should pass through oil water separator before being discharged.
27. The Krishnapatnam Port should provide fire detection and fire fighting facilities with adequate water storage in fire prone areas in consultation with Directorate of fire fighting.
28. The Krishnapatnam Port should maintain the Malaria control programme and Health facilities in the operation phase. Vector control programmes should be taken up in the operational phase. Control of all breeding ground by the use of larvicide's in addition to control of adult mosquitoes. The health team should include a trained entomologist.
29. The Krishnapatnam Port should constitute a task force to check the vehicle emissions on permanent basis.
30. The Krishnapatnam should comply with the following for control fugitive emissions:
    a. Fully mechanized handling equipment for loading and unloading operations.
    b. Closed conveyor belt with water sprinkling arrangement for suppression of dust while conveying dusty cargos like coal and iron ore. Specially designed iron ore ship loader with goose neck chute to reduce drop height of iron ore into the ship.
    c. All the vehicles involved in transportation of cargo should be covered with tarpaulin.
    d. Vehicles should be managed to avoid traffic confessions and should provide empty dusting vehicle washings / dry cleaning system to clean all out going cargo vehicles.
    e. Based on traffic density / vehicular movements anticipated from the port, parking facilities will be provided.
    f. Automated mechanical water sprinkling should be provided on roads and at dusty cargo storage areas, for suppression of dust.
31. The Krishnapatnam Port should establish adequate number of ground water monitoring locations on scientific basis and the same should be monitored every six months.
32. The Krishnapatnam Port should construct the storm water drains to avoid the contamination of run off with other effluents within three months and report the compliance to the R.O. Nellore.

33. The Krishnapatnam Port should construct & commission Sewerage Treatment Plant (STP) for sewage generated in the port area and after treatment should be used for washing purposes / flushing sewers / green belt development etc., and the treated sewage should not be disposed off into the sea.
34. The Krishnapatnam Port should constitute a Environment Management cell with qualified and trained staff.
35. The Krishnapatnam Port should prepare onsite and offsite emergency action plan after carrying out risk analysis and hazop studies.
36. The Krishnapatnam Port should take up the task of proper master plan for areas surrounding the port and ensure that no slum development and unauthorized construction occur in the area.
37. The Krishnapatnam Port should comply with the conditions of CFE order No.633/PCB/CFE/RO-NLR/HO/2010, dated 08.05.2010.
38. The applicant should submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments.

SCHEDULE - C
[see Rule 5(4)]
[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The industry should give top priority for waste minimization and cleaner production practices.
2. The industry should not store hazardous waste for more than 90 days as per the Hazardous Wastes (Management. Handling and Transboundary Movement) Rules, 2008 and amendments thereof.
3. The industry should store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry should not dispose Waste oils to the traders and the same should be disposed to the authorized Reprocessors/ Recyclers.
5. The industry should dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry should not dispose spent solvents / mixed spent solvents to the traders.
7. The industry should take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
8. The industry should maintain 6 copy manifest system for transportation of waste generated and a copy should be submitted to Board Office and concerned Regional Office.
9. The industry should maintain good house keeping & maintain proper records for Hazardous Wastes stated in Authorisation.
10. The industry should maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 22(2) of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2008 and amendments thereof.
11. The industry should dispose of e-waste to the authorised recyclers only.
12. The industry should submit the condition wise compliance report of the conditions stipulated in Schedule A, B & C of this order on half yearly basis to the concerned Regional Office and the copy marked to the Board Office, Hyderabad.

Sd/-
MEMBER SECRETARY

To

M/s. Krishnapatnam Port Company Ltd.,
Krishnapatnam Village,
Muthukur Mandal,
Nellore District – 524 344

// T.C.F.B.O //

P. Muralisoamy Reddy
Senior Environmental Engineer (CFO)

Annexure C

adani
Ports and Logistics

Ref. No. AKPL/ENVIRONMENT/APPCB/001/2025-26 **Date: 10.04.2025**

To,
The Environmental Engineer,
Andhra Pradesh Pollution Control Board,
Regional Office, SPSR Nellore,
Andhra Pradesh.

Sub: Adani Krishnapatnam Port Limited (AKPL)–Compliance status against NGT judgement dated 13.02.2025 for O.A No. 69 of 2024(SZ)-submission - Reg.
Ref: Task Force meeting held on 04/04/2025 at APPCB, HO – Vijayawada.

Respected Sir,

This is in reference to meeting held at APPCB, HO, Vijayawada dated 4th April, 2025 where in advised to submit action plan against NGT judgement recommendations dated 13.02.2025 for O.A No, 69 of 2024 (SZ), Please find detail reply against each recommendations.
We are hereby bringing to your kind notice that honourable court disposed the case stating that port has adhered to all directions and recommendations issued by authorities. Furthermore, the port has implemented environmental measures to prevent pollution.

Thanking you,

Yours faithfully,

For Adani Krishnapatnam Port Limited.,

(Authorized Signatory)

Adani Krishnapatnam Port Ltd
PO Bag No 1, Muthukur Mandal,
SPSR Nellore District 524344
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Sl. No.	Direction	Status/Compliance
I.	The APPCB is directed to impose environmental compensation for the past violations as noted by the Joint Committee. These alleged past violations pertain to the development of a 100-metre wide greenbelt, priority to the maintenance of storm water drains and mechanization of port operations.	There were no violations noted in the report of the Joint committee visit on 07.03.2024 rather it was given as observations (Ref point No. VII Field observations of Joint Committee). Joint committee report attached as **Annexure-1.** Also, in NGT final judgement dated 13.02.2025 (**Annexure-2)** clause no. 13, **it is stated that port has adhered to all the directions and recommendations issued.** As far as the development of a 100-metre wide greenbelt is concerned, the same is complied with and the compliance is clearly noted at paragraph 5 of the Environmental and CRZ clearance dated 11 January 2021 issued by MOEF&CC for phase-III expansion of Krishnapatnam Port (Annexure-G). A detailed reply of Greenbelt Development condition is attached as **Appendix** along with all relevant **Annexures (7 Nos.)**. As far as priority to maintenance of storm water drains is concerned, AKPL is already maintaining the storm water drains periodically and especially before monsoon season by removing the sludge accumulated to prevent possible flooding of the surrounding areas. We have already addressed the aspect of mechanization of port operations in the subsequent paragraphs below. In view of the compliances undertaken by AKPL after making substantial monetary

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Sl. No.	Direction	Status/Compliance
		investments and there being no violations, there arises no case for imposition of environmental compensation.
II.	**The APPCB is directed to ensure that directions issued by them on 14.12.2023 are complied with in full, especially,**	
(a)	Mechanization of South berths to handle coal, within two months.	The Mechanization of south berth depends upon functioning of near by power plants (M/s. Jindal Power and M/s. Vedanta limited) located in south side of port. Right now these power plants are not operating with its full capacity. Mechanization for transporting coal to these plants possible only when they operate with full capacity. We are handling very nominal quantity of coal at south side of the port because of less or no demand from these mentioned power plants. However, we have done multiple meetings with M/s. Jindal Power and M/s. Vedanta limited to move forward in Mechanization. Minutes of the Meeting are attached for reference as **Annexure 3.** **Currently the following Environmental Control Measures are taken by AKPL at South side to mitigate the pollution:** a. Fixed DSS (Dust Suppression System) already installed at south side of the port. b. AKPL deployed Vacuum Road sweeping machines to control dust at appropriate places. c. Dust Suppression System (DSS) tankers fitted with pressure pumps to suppress

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Sl. No.	Direction	Status/Compliance
		the dust emissions at yards and progressively increased water sprinklers & other required dust containment / suppression measures to mitigate the dust emissions on vehicular movement during cargo evacuation. d. Ensuring 100% Tarpaulin coverage to Coal Trucks on par with the cargo handling capacity. e. Truck Wheel wash system installed at exit area of south side of the port.
(b)	Installation of fixed Mechanized Dust Separation Systems (MDSS) at South berth for handling of coal and other dusty cargo.	Fixed MDSS (Mechanical Dust Suppression System) already installed at south side of the port.
(c)	Utilization of sewage generated from the Nellore Municipal Corporation, for dust suppression system in the port after treatment of sewage.	In accordance with the Revised Concession Agreement (**Attached as Annexure 4**) dated 17 September 2004 and Clause 3.15 (a) related External Infrastructure (Page-16) __ The Government of Andhra Pradesh shall provide external infrastructure viz. road connecting the nearest national highway to the Port Boundary, **water supply up to Port Boundary** and power supply from nearest sub station up to port boundary. The Port is very much willing to receive water from NMC, subject to fixing of necessary infrastructure (Pipeline) near to port. The Port authority has attended all the meetings called by NMC in this regard. Copy of MOM held by NMC is attached as **Annexure-5**

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Sl. No.	Direction	Status/Compliance
		• Nellore Municipal Corporation (NMC) proposed to supply water to industries at Krishnapatnam node and they had conducted a meeting with the industrial representatives on 22.01.2024. • NMC clarified that they will supply raw or potable water instead of treated sewage water at a common point where all edible oil industries and AKPL can fetch water from that outlet, for which NMC will take care of every aspect of supplying the water such as Right of Way (RoW), laying pipelines and other related matters. • AKPL has expressed willingness to fetch the raw water of 10 MLD for port requirements from NMC. Edible oil companies not shown interest in this proposal so project is not going ahead. Meanwhile there is another proposal from the District Collector office to supply water from Sarvepalli reservoir for which planning is already going on. AKPL also attended meeting at Collector office dated 17.01.2025. AKPL is ready to receive water from either of the proposals from NMC.
(III)	The APPCB is also directed to fix specific timelines for compliance of above conditions and levy environmental compensation for any delay in	Noted.

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Sl. No.	Direction	Status/Compliance
	compliance beyond the fixed deadlines.	
(IV)	The project Proponent, while developing a 100 meter wide greenbelt, shall plant native species which are tall growing such as Bamboo Giganteus, Burflower Tree (Neolamarckia cadamba) etc.	The greenbelt development at Adani Krishnapatnam Port Limited has been provided with 100m width along the port boundary. The condition is being complied and the compliance report of Environment clearance, CFE & CFO have been submitted to SPCB, & MoEF&CC on regular basis. The detailed Chronology w.r.t. Greenbelt development of Environment clearance, CFE & CFO is given in **Appendix** along with all relevant **Annexures (7 Nos.)**.

***

Adani Krishnapatnam Port Ltd
PO Bag No 1, Muthukur Mandal,
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Annexure – D

Currently the following Air pollution Control Measures are taken by AKPL at South side to mitigate the pollution:

1. Fixed DSS (Dust Suppression System) already installed at south side of the port.
2. AKPL deployed Vacuum Road sweeping machines to control dust at appropriate places.
3. Dust Suppression System (DSS) tankers fitted with pressure pumps to suppress the dust emissions at yards and progressively increased water sprinklers & other required dust containment / suppression measures to mitigate the dust emissions on vehicular movement during cargo evacuation.
4. Ensuring 100% Tarpaulin coverage to Coal Trucks on par with the cargo handling capacity.
5. Truck Wheel wash system installed at exit area of south side of the port.

South side Dust suppression system

Annexure - E

AKPL Green Belt details

- The greenbelt development at Adani Krishnapatnam Port Limited has been provided with 100m width along the port boundary and 20 m around the coal stock yard zones.
- AKPL is maintaining green belt area 170 Acres at south side of the Port and 357.817 Acres towards North side of the Port.
- The development of greenbelt is a continuous process in AKPL. Up to the Financial year 2024-2025, the total plantation in the Port is about 213.60 Ha.

Photographs of Nursery & Greenbelt:

AKPL: Green belt photographs

ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE :: NELLORE.
PLOT.NO.1, PRASANTHI NAGAR, NEAR NELLORE CLUB, NELLORE – 524004.
Phone No: 0861-2329730 e-mail: ronlr-ee1@appcb.gov.in

Lr. No. APPCB/RO/NLR/CTO/2025-37 **Date: 15.04.2025**

Sub:- APPCB - RO, Nellore - **M/s. Adani Krishnapatnam Port Limited, Krishnapatnam (V), Muthukur (M), SPSR Nellore District** - Applications for CTO renewal of the Board - **Clarification sought**- Reg.

Ref:- 1. Industry's CTO application filed through single desk on 20.03.2025 vide application ID No.4040143.
2. Monitoring (Task Force) held on 04.04.2025 in compliance to the Hon'ble NGT direction in OA.No.69 of 2024.

****

With reference to the above, it is to inform that this office is in receipt of an application seeking CTO application for additional quantities of Coal handling & General Cargo at Krishnapatnam (V), Muthukur (M), SPSR Nellore District in the name & style of M/s. Adani Krishnapatnam Port Limited by paying CTO fee of Rs.45,00,000/- with an investment of Rs.1671 Crores under Red Category vide reference cited.

On pre-scrutiny of the CTO application, the following information is required to be submitted to this office:

1. The industry shall submit compliance report of directions dated.14.12.2023.
2. The industry shall submit the status of date of commencement of port operations, as per Phase-II, EC order as per the instruction during the Task force meeting held vide reference 2nd cited.
3. The industry shall submit the compliance of directions in the Hon'ble NGT order dated.13.02.2025 in the matter O.A. No. 69 of 2024.
4. The industry shall submit details of Air pollution control measures taken up at South Side.
5. The industry shall submit green belt area details bifurcating all sides.

In view of the above, you are requested to furnish the reply to the above observed discrepancies within 7 days for further processing of your CTO application.

ENVIRONMENTAL ENGINEER

To
M/s. Adani Krishnapatnam Port Limited,
Krishnapatnam (V),
Muthukur (M),
SPSR Nellore District.

//TRUE COPY//